डाले कि परियोजना रिपोर्ट तुरन्त तैयार कर प्रस्तुत करे।

वर्तमान कार्यक्रम के अनुसार राजस्थान सीमा तक गुजरात में मुख्य नहर के सन् 1995-96 तक पूरी हो जाने की संभावना है। राजस्थान सरकार ने इसे जून 1991 तक पूरा किये जाने के वास्ते जोर डाला है।

मेरा उक्त क्षेत्र के प्रतिनिधि होने के नाते आग्रहपूर्वक निवेदन है कि रेगिस्तानी एवं सीमावर्ती बाड़मेर एवं जालौर जिले जो पीने के पानी के लिए भी तरस रहे हैं वहां सन् 1991 तक नर्मदा का पानी पहुंचाया जावे ताकि हजारों वर्षों से प्यासी जमीन में सिंचाई की जा सके।

उक्त बड़ी योजना के लिए उक्त पिछड़े सीमावर्ती रेगिस्तानी क्षेत्रों को देखते हुए केन्द्र सरकार भी राज्य सरकार को विशेष सहायता दे और राज्य सरकार भी सन् 84-85 की वार्षिक योजना एवं सातवीं पंचवर्षीय योजना में पर्याप्त प्रावधान करे ताकि युद्ध स्तर पर कार्य किया जाकर सन् 1991 तक बाड़मेर एवं जालौर जिलों में सिंचाई के लिए पानी पहुंच सके।

———

DEMANDS FOR GRANTS (GENERAL), 1984-85—CONTD.

Ministry of Home Affairs

MR. DEPUTY-SPEAKER : The House will now take up discussion and voting on Demand Nos. 50 to 60 relating to the Ministry of Home Affairs for which 12 hours have been allotted.

Hon. Members present in the House whose cut motions to the Demands for Grants have been circulated may, if they desire to move their cut motions, send slips to the Table within 15 minutes indicating the serial numbers of the cut motions they would like to move.

A list showing the serial numbers of cut motions treated as moved will be put up on the Notice Board shortly. In case any Member finds any discrepancy in the list he may kindly bring it to the notice of the Officer at the Table without delay.

Motion moved :

"That the respective sums not exceeding the amounts on Revenue Account and Capital Account shown in the fourth column of the Order Paper be granted to the President out of the Consolidated Fund of India TO COMPLETE the sums necessary to defray the charges that will come in course of payment during the year ending 31st day of March, 1985, in respect of the heads of Demands entered in the second column thereof against Demands Nos. 50 to 60 relating to the Ministry of Home Affairs."

Demands, for Grants, 1984-85, in respect of the Ministry of Home Affairs submitted to the vote of Lok Sabha

No. of Demand	Name of Demand	Amount of Demand for Grant on account voted by the House on 14th March, 1984		Amount of Demand for Grant submitted by the vote of the House	
8	2	3		4	
		Revenue Rs.	Capital Rs.	Revenue Rs.	Capital Rs.
	MINISTRY OF HOME AFFAIRS				
5.0	Ministry of Home Affairs	93,99,000	—	4,69,92,000	—
5.1	Cabinet	1,19,53,00	—	5,97,63,000	—
5.2	Department of Personnel and Administrative Reforms	2,19,28,00	—	10,96,43,00	—
5.3	Police	76,88,71,000	4,28,16,000	384,43,57,000	21,40,77,000
5.4	Other Administrative and General Services	29,30,48,000	5,89,07,000	146,52,40,000	29,45,32,000
5.5	Other Expenditure of the Ministry of Home Affairs,	63,96,43,000	31,92,89,000	298,37,76,000	133,49,12,000
5.6	Delhi	56,70,76,000	42,02,82,000	283,53,81,000	210,14,10,000
5,7	Chandigarh	9,65,99,000	4,12,18,000	48,30,00,000	20,60,92,000
5.8	Andaman and Nicobar Islands	8,96,96,000	5,24,09,000	44,84.79,000	26,20 47,000
5.9	Dadra and Nagar Haveli	96,06,000	98,19,000	4,80.31,000	4,90,94,000
6.0	Lakshadweep	2,35,50,000	53,93,000	11,77,48,000	2,69,66,000

MR. DEPUTY-SPEAKER : Now, Shri Somnath Chatterjee may initiate the discussion.

SHRI SOMNATH CHATTERJEE (Jadavpur) : Mr. Deputy Speaker, Sir, the year under review, so far as the Home Ministry is concerned, is marked by either inaction or motivated action. The integrity of the country is under greatest strain with Punjab burning and the Assam issue still unresolved. The Government of India seems to be a silent and callous spectator and is unable to control the frankenstein which it has created and nurtured. The weaker sections of the people, namely, the Harijans, the adivasis, the minorities and the women have been subjected to greater and greater exploitation and torture. The attitude of the Government to the most important, urgent and strident issue of Centre-State relations is not only ambivalent but is positively destructive of national unity and synthesis. Partisanship and discrimination are the hallmarks of the Government's functioning and, as a result, even the concept of national integration, is being sacrificed. The Constitutional offices like that of Governor, as in the past, are still being utilised for party purposes in an unabashed manner. Para-military forces of the Central Government are being used for the purposes which are alien to the proclaimed objectives of these forces and they are being used against bonafede exercise of legitimate rights by trade union also.

Coming to the important issue of Centre-State relations, of course the siver lining is the greater awareness amongst the people of the importance of the issue and their keener desire for proper distribution of the powers and resources between the Centre and the States. On the plea of a strong Centre, we have been witnessing that the Central Government is arrogatirg more and more powers to itself reducing the State Governments to what have been described as municipalities and what recently even Mr. Palkhiwala has said, to that of seconp class Native States during the British RAJ. Mr. Plakhiwala is no leftist, far less a communist, but he says and I quote : his words :

> "Centre was amassing more and more powers eroding the authority of the States and placing hurdles in the way of their development. The States have become toothless, clawless, resoureeless wonders, left helpless and hopeless. It was not possible to have a strong country without the States being strong."

This is not the voice of Shri Jyoti Basu. Today I am happy to find that the State of West Bengal is not the lone crusader for removing the distortions created in the body politic of this country, which have brought the proper and effective functioning of our constitutional set up to almost a grinding halt. Various other States are now equally forcefully claiming for re-adjustment of the powers between the Centre and the States. Even the States ruled by the Congress Party, where the Chief Ministers are gagged and chained, are also demanding greater and greater shares of the resources, as will be evident from their memoranda to the Eighth Finance Commission. So, it is seen that their claims are becoming more and more vibrant. As I said, the silver lining is the greater awareness among the people of this important question. Now the opposition parties have been meeting, there is greater and greater unity of thought and action among them, there is greater and greater public interest and participation and the last meeting at Calcutta in January this year was an unqualified success. I would urge upon the Government to see the writing on the wall and to give proper importance to these questions so that they can be solved early.

It is known that our Constitution has imposed the responsibility for implementing public welfare projects on the State Governments, while retaining with the Centre the financial resources. What should be the legitimate right of the State Governments is now left to the fanciful whims of a bureaucratically-controlled non-statutory body like the p aning Commission, and the fanciful caprices of the Central administration, which are prone to exercise such powers more with political objectives than for the purpose of nation building.

What is the attitude of the ruling party in this matter ? If we remind ourselves of. what I may say, howlers hurled at the last Congress(I) session at Calcutta, we will realise the attitude of the ruling party. A General Secretary of the Ruling Party, who is projected as today's leader and tomorrow's hope in the posters splashed on the walls of Culcutta, has chosen to say that " the representatives of the West Bengal Government come to Delhi now and then with a begging bowl". The time has come to state categorically that the funds with the centre do not belong to the Congrees Party or to any particular family. The funds are the nation's funds and the States, even in this imperfect quasi-federal set up are entitled to legitimate shares in them, not as matters of bounty, but as their inalienable right. So, the language used by the Congress(I) General Secretary discloscs not only extreme bad taste, but shows the attitude which, which the Ruling Party looks at the burning problems.

To give one example, during the last 6-1/2 years the Central Government has collected Rs. 6,932 crores as income-tax, Customs duty and Corporation tax from West Bengal alone, but the State Government has been allocated only Rs. 1,533 crores as its share, which is much less than the stipulated share of 40 per cent of the collections, Similar is the situation with other States. I have not got the figures with me for Other States. The position is that, instead of the Centre subsidising the States, it is West Bengal and other States which are subsidising the Centre, so far as financial resources are concerned.

We have seen it only a few days back and we have raised this question in the House today. On this question of State's overdrafts a good deal of hue and cry is raised on the part of the Centre or on behalf of the ruling party that the States are unable to control their finances But, Sir, so far as the Central Government is concerned, you are aware that it has realised in three years Rs. 10,000 crores to meet its deficits while the States together have drawn Rs. 2,500 crores as overdraft. Whose overdraft is greater ? This situation has obviouly arisen because of the Centre's reluctance to allocate adequate resources and funds to the states. The Centre can print notes. It is printing notes worth crores of rupees to make up its deficits. It can go to the International Monetary Fund. It can raise the administered prices and thereby try to cover up its budgetary deficit But in the case of the States concerned it secretly and stealthily, in a most insulting manner-and in a manner which in inconsistent with its obligations under the Constitution-instructs the RBI, which is the national Bank of this country, not a party bank, to dishonour cheques of a responsible Constitutionally elected popular Government in a State. Sir, this is a dangefous trend and we cannot but strongly oppose this. This is nothing but insulting to the State Governments. And unless this trend is reversed, it will culminate in the total disintegration of the country. The non-Congress (I) States, number is increasing now. It is for good reasons. And we have no doubt that the next elections will show the position much better so far as this House is concerned. The people will give their verdict. But so long as the Centre is ruled by this Congress (I) party, the non-Congress (I) States cannot be permitted to be politically and financially discriminated against.

Sir, there was a sort of concession to this important demand by making an announcement for the appointment of a Commission called the Sarkaria Commission. But there wa- an apprehension expressed about its functioning and our apprehension has proved to be true that the Sarkaria Commission was appointed more with an attempt to defuse the problem than to solve it. That is why even after the passage of more than one year, one hardly finds any administrative will, far less a political will, on the part of the Central Government to make the Commission function effectively. The Chairman had to cry for months for lack of any minimum facility, not even an office, not even a staff. Apart from issuing an inadequate Quetionnaire, because everybody has Commented on that, hardly anything has been done, although a year has passed. When we find that there are other Commissions which are quite energetically carring out the wishes of the Central Government, this Government, we find, is limping and hardly any progress has been made by it.

If the Central Government thought it was necessary and important to request the former Supreme Court Judge to head a Commission like this, which ought to decide the future of this country, it should have seen that it works. There are more and more strident demands for the redistribution of powers between the Centre and the State. Nearly four decades have passed since Independence and we find the way the Constitution has been enforced and applied has resulted in greater and greater disparity between the States It has resulted in greater chasm between the States and it has resulted in greater disparity among the people even from region to region. We have seen how the freight equalisation policy has been exercised utilised in denying large parts of this country from the minimum natural and geographical facilities, which they enjoyed and how special benefits have been acorded to some parts of the country which in no other country we con think of. This is the way the Constityution has been enforced and applied. And if the Sarkaria Commission was intended to be really a sincere attempt on the part of the Government, then we would have found much more effective action on the part of the Government to make the Commission going.

I would like to warn the Government, the longer it tries to avoid the issue, the greater and greater danger is being posed to the unity of the nation. It cannot be expected that it will be taken lying down for years and years.

Sir, it was claimed on the floor of this House by an important functionary of the

ruling party that it had a right to topple even the democratically elected State Governments. Such a threat to topple could be given on the floor of the House by an important leader of the ruling party, because of the Central Government's proneness to take recourse to Contitutional provisions for purposes of its own party and for partisan objectives. Concerted attack has been lauched by the Central Government on the State Governments governed by the non-congress (I) parties and it has reached a meeting proportion. In Karnataka what is happening is that feul means have been adopted, including bribery and use of ill-gotten money to purchase legislators and even office of the Governor is being used to browbeat the Hegde Government. In Jammu and Kashmir, operation topple has been let loose and it has assumed such a dangerous turn that from Prime Minister downwards, all Ministers and minions of the Congress (I) are threatening to take steps agaist the J & K Government, which is a popularly elected Government enjoying support in the Assembly. The Governments of Andhra Pradesh, West Bengal and Tripura are always under sustained attack from the Centre. The recent Session of the Congress (I) in Calcutta was used as on occasion to denigrate the Left Front Government of the State while paying lipservice or thanks or expressing gratitude for the excelent arrangement provided by the Left Front Government to hold the Session in Calcutta. Otherwise they could not have held it because they were fighting amongst themselves and everybody was seeing them.

What is the principle behind the Central Government withholding its assent to the Bill passed by the Andhra Pradesh Assembly to abolish the Legislative Council in the State ? Why ? Is it that the Union Government will decide this matter ? Sir, it is creating deliberate obstacles in the way of the Government of Andhra Pradesh in the matter of fulfilment of its commitments to the people from whom it has got its mandate of abolish the Council ? Sitting here the mandate of the people is being ignored The decision taken by the Assembly is thrown to the winds. Is it dependent on the IPSE DIXIT of one person or one political party or Secretary or Deputy-Secretary ? We don't know. This is a very serious matter and we demand that the Government should not play with State Governments in this manner ; it should not flout the popular opinion in the States in this manner. It is a dangerous tendency. You are trying to divide the country into bits and pieces. You are trying to deny the minimal Constitutional rights as citizens of a free country to the people of the State who have elected the Assembly who have formed the Government and who have been directed to carry out the mandates given to them by the people. This continued attempt to misuse the contitutional provision to topple democratically elected Government, I am sure, will be resisted in future by the Indian people and by all lovers of freedom and democracy. The Government should be careful in irying to destabilise the State Governments which are duly elected.

The other aspect on which I would like the Hon. Minister to take particular not of is the continued use or misuse of the Office of Governor of the States. It has continued to foist on the State Governments persons who are more keen to play partisan politic, than to discharge their very limited Constitutional duties as a head of the State Government.

The appointment of the present Governor of West Bengal without even informing far less consulting, the Chief Minister of West Bengal displays a dangerous and reprehensible attitude on the part of the Central Government.

THE MINISTER OF HOME AFFAIRS (SHRI P. C. SETHI) : I did inform them.

SHRI SOMNATH CHATTERJEE : After the appointment. Mr. Sethi, do you think that it is sufficient ? We do not agree with you. We feel that Raj Bhavans cannot be the refuge of frustrated and unwanted politicians at Delhi or pliable bureaucrats. We have recently seen the spectacle of a Governor going about the Central Hall-I am not naming him-going to the important functionaries of the Ruling Party.

MR. DEPUTY-SPEAKER : Do not refer to anything that takes place in the Central Hall.

SHRI CHITTA BASU (Barasat) : How is that ?

(*Interruptions*)

SHRI SOMNATH CHATTERJEE : Sir, it relates to the Governor's rule.

MR. DEPUTY SPEAKER : But we don't say like that here.

SHRI SOMNATH CHATTERJEE : Very well, Sir, I stand corrected-in a very important part of this building, Parliament House. (*Interruptions*). He was seen moving about in a very important part of this Parliament House. Sir, it was reported openly in the press, not once but for days together, that he has been waiting to meet a particular General Secretary of the Ruling Party, the Prime Minister and other leaders of the Ruling Party, so that while a Governer, he could stand before them with a begging bowl for a ticket for Rajya Sabha. Wonderful spectacle.

SHRI C. T. DHANDAPANI (Pollachi) : He is a former Member of this House.

SHRI SOMNATH CHATTERJEE : Sir *The Statesman* is no lover of us particularly. Nobody will say that *The Statesman* is a Leftist or a Communist paper. What has it said ? I quota from the Editorial of THE STATESMAN :

> "By his recent moves Mr.** has immeasurably harmed his capacity for independent and effective performance ; his efforts to retain or renew his political links make his conduct suspect. ...By remaining in Raj Bhavan after discovering that return to active politics will not be immediately rewarding, he has not merely damaged his own authority : he has further downgraded an office already much devalued by the way it has been treated and used by the Centre.

SHRI RAVINDRA VERMA (Bombay North) : Is it your contention that he is the only one of this kind ?

SHRI CHITTA BASU : No Sikkim is there.

SHRI SOMNATH CHATTERJEE : There are complaints. Even the Congress (I) Chief Ministers are complainining about the escapades and activities of the Governors I think whoever is the Governor concerned, I don't name him here, deserves to be forthwith recalled. Let there be no further pollution of the office of the Governer in this country. The ** Raj Bhavan is sufficiently defiled. Time has not only come now, but has already passed when it should be categorically stated that the Governors cannot be utilised as agents of the Ruling Party at the Centre at different State capitals. The office of the Governor should hot be used for either foisting a minority Congress (I) regime or for denying the rights of other parties to from Governments. People's will in the States connot be subverted and ignored through the office of the Governor and we must protest against the use of this office for a Constitutionally and politically improper purpose.

About another very important matter which concerns this Ministry which we must point out and we must protest against is the dangerous and pernicious attitude of withholding and refusing assent of Bills passed by legislative Assemblies of different States. The will of the people of represented through popularly elected Legislative Assemblies and cannot be stifled by such processes. How ? I do not now whether we would like if the laws passed by this Parliament are being kept in abeyance not because of Constitutional impropriety or on Constitutional grounds-the Supreme Courts can do it, nobody else can do it — but by some political agency. Do you want to have Super Legislatures or Super Parliaments? Was that the object for making this provis on in the Constitution of India— that there could be snper legislatures-Central Governmet as super legislature, Deputy Secretaries and Joint Secretaries will decide the fate of my people in my State ?

The State Governments have been elected on certain programmes and their policies. Those Programmes and policies

** Not recorded.

cannot be frustrated by the simple mechanism of making laws enacted by them inoperative if that is according to the mandate of the people. If the laws are not constitutional, in the sense they are ultra-viras, then who is to decide them ? The courts are there in this country to decide whether the laws are good or laws are bad. It cannot be the Central Government and the Ministers who hardly know any law, or even the Joint Secretaries or the Deputy Secretaries who hardly know any law in the sense of constitutional niceties which law is ultravires and which law is not ultravires is not that easy matter. Even there are differences in the Supreme Court, between courts and courts, between judges and judges.

The most important and glaring instance of a progressive legislation being frustrated so far is the delay on no ground, I charge it 'on no ground' or at best on flimsy grounds, in granting Presidential assent to West Bengal Land Reforms Amendment Bill of 1981. Numerous representations have been made for grant of assent. Clarifications have been given as asked for, although no clarifications were necessary. Limitless exchanges of documents and letters have taken place. For three years the Central Government has not found time or the inclination to grant its assent to this important public welfare land reforms legislation. They have no accountability to the people of West Bengal directly. The State Assembly, the State Government is directly accountable to the people of West Bengal. You cannot here decide. The ministers sitting here and the bureaucracy in Delhi cannot decide what will be the structure of land reform in my State or for that matter in any State. It is for the State Government to formulate the laws. It is for the State Government to have laws passed with the support of the Assembly and it is for the courts, they are there to strike them down if they are against the Constitution. I charge that this Government is not granting Presidential assent to West Bengal Land Reforms Amendment Bill because its object is to provide shelter to the landed gentry who are their main supporters in the State. We cannot but most strongly condemn this attitude of the Central Government and we demand that forthwith assent should be given to this legislation. Various other Bills from various States, from West Bengal a number of them are pending for years. I consider it nothing but effrontery on the part of the Central Government to deny to the people of the State the benefits of the legislations which have been passed by their duly constituted State Assemblies. The so-called plea of a strong centre has not only resulted in making the States weak, but is accelerating disintegration of the country. It is encouraging disunity amongst the people affecting the very integrity of the country as a whole. We have repeatedly said that we want a strong and united India which can be only achieved by the States being strong. Mere arrogating the powers to itself by the Central Government has not for 37 years solved any of the basic or major problems in this country, only has accentuated the problem, accentuated privation, raccentuated disparity and accentuated neglect of vast areas of the country and the people. Therefore, I would strongly urge upon the hon. Minister to look into this matter of re-adjustment and re-distribution of the powers between the Centre and the States as a very very important question.

MR. DEPUTY-SPEAKER : Mr. Somnath Chatterjee, you can go up to 2-10 p.m. according to the Party time. But there is another Member's name also for your information.

SHRI SOMNATH CHATTERJEE : Coming nearer home from this place, Punjab is under the President's rule since October 6, 1983. But the situation there is today far more serious than before. What we are witnessing today is the dangerous phenomenon of Communal polarisation. The values of secularism, nationalism and patriotism are at stake and this may result in endangering the unity of the country as a whole. But what do we find the Government is doing It seems to be wholly unconcerned about the gravity of the situation. It is not taking any steps or any action towards solving in the problem.

13.56 hrs.

[SHRI R.S. SPARROW *in the Chair.*]

During the debate on the Punjab situation in the House last month, we have made our Party position clear and I do not wish to cover the same grounds here for constraints of time. But I would like to emphasise some aspects. Sir, now that your are in the Chair, you will appreciate that every citizen is concerned and in agony in this matter.

First is the danger of growing alienation amongst Communities. What has happend in Haryana, we find, is the logical culmination of the policies pursued by the Chief Minister of Haryana in the background of the reaction to the extremist activities in Punjab. The Government of Haryana cannot absolve itself of the responsibility of the incidents that have taken place in Haryana.

Second is the intensification of the extremist activities resulting in insensate killings of innocent people. We have condemned the decision to burn and deface article 25 of the Constitution. It shows only the unfortunate and dangerous trend of extremists extending their sway even over moderate elements. It has been condemned by all sections of the people.

Thirdly, all progressive people will have to be mobilised to stop this carnage and isolate and weaken and completely eliminate all forms of extremism and communalism which cannot be only done by the administrative measures unless the people's involvement and right-thinking people's involvement is there. The Left Forces have always shown the way. The democratic forces have to be mobilised. If it is thought that by taking some police action or some administrative action, this problem can be solved, they are mistaken and it has been found to be not having the desired result and it will not have the desired result. Only people's participation can help solve the problem and I am very happy to see that you have led a peace procession yesterday in Ludhiana. Unless there is popular participation and involvement, this very important and serious problem cannot be solved.

Fourthly, we must all appeal to the moderate elements in the Akali Dal not to fall into the trap of extremist elements but to denounce the activities of the Sikh extremists as anti-national and to declare that their religious places should not be used to harbour criminals.

Fifthly, all communal forces must be ruthlessly dealtwith. Any administrative weakness or complicity would aggravate the situation. As I have said earlier, even administrative firmness is not shown in cases where it is necessary.

Last but not the least, the Central Government must be held squarely responsible to the situation that has developed. Its policy of drift and attitude of complacency has brought the situation to what it is today. The Government must accept the lagitimate demands of the Akalis and instead of blaming the Opposition, it should acknowledge the positive and helpful role pledged by it. We have demanded in the past and we still demand, which is essential for the purpose of isolating the extremist elements and stopping the extremist activities, that the Government should without any further delay issue a white paper on the activities of the extremists and ensure the safety of the minorities in both the States.

14.00 hrs.

We have also demanded that a judicial enquiry should be held into the happenings in Haryana and the guilty persons should be punished and the extremists in Punjab whose antecedents are already known should be dealt with firmly. We demand that the Government should take immediate steps to solve the Punjab problem with the help of the Opposition Parties and give no quarter to the extremists. The genuine demands should be identified and dealt with without allowing a cover for the extremist activity. The Frankenstein which has been let loose by this Government is beyond the control of this Government. How the socalled religious demands have been favourably considered and how a particular Sant has been indulging in activities which are dangerous for the State. We have found that there is total callousness, if not encouragement, at the intitial stages by the Government at the Centre. This has to be stopped.

Coming to Assam, the situation is still far from a satisfactory solution. Incidents

of violence are still taking place. The minorities, both religious and linguistic, are passing their days in fear and uncertainty. The Government should firmly announce 1971 as the cut-off year and must give an assurance that nobody, unless he is, in a, manner laid down in law and in a civilised manner, found to be a foreigner, should be driven out. Secessionist forces should be firmly dealth with. I hope, there is a greater awareness in the mind of of my hon. friend, the hon. Member from Bombay North, on this aspect also.

There is one very important aspect so far as Assam question is concerned. In February, 1983, there was a very large-scale evaeuation of people, a large scale dispersal of people, from Assam to West Bengal. Hundreds and thousands of them have come here. Some people had come in 1980 also. The West Bengal Government, on humanitarian grounds, had to provide for shelter and to set up camps for them. So far as the cost of this is concerned, you will appreciate that it is difficult for any State Government to continue to bear the brunt. It is not the creation of the State Government concerned. The West Bengal Government is not a party to the creation of the situation in Assam. Yet it has to bear the financial burden of it. Though a part of the expenses has been met by the Central Government in respect of those unfortunate refugees from Assam who had come to West Bengal in February, 1983 in respect of those who came before February, 1983, the expenses are not being borne by the Central Government.

So far as the new evacuees concerned, although the Central Government accepted the financial responsibilitity of it, it has only given 30 per cent of the total amount as grant and 70 per cent as loan. Why should a State Government, the West Bengal here, incur the liability of a loan for reasons over which the West Bengal Government had no control. It cannot be discharged by providing a loan only. So far as the refugees who came before are concerned, out of the expenses of nearly Rs. 2 crores which have been met by the State Government so far, only Rs. 50 lakhs have been given, again as a loan. They cannot be just driven out of the State like that. We have been asking some of our friends as to where do you want these people to go when the situation was not normal. It is admittedly not normal; they had to come away to West Bengal.

I would earnestly request the hon. Home Minister to see that the Central Government's commitments are fully kept and that there should be an outright grant to the State Government. You connot ask a particular State Government to share the financial buden of it. They are making administrative arrangemets; they are putting up camps; they are giving food; they are giving the rations; they are looking aftertheir comforts. All this administrative and physical support has to be given and has been given but over and above that if the financial obligation is thrust upon the States, then it is very very impoper and I request the hon. Minister to make it quite clear that the Central Government will bear the entire responsibility of it.

So far as incidents of Communal nature are concerned, it is a matter of tragedy that even after 37 years of independence, these incidents are occurring. In the report of the Ministry of Home Affairs itself, it is mentioned that there were 404 communal incidents in 1983. Although the number of persons wno have died due to communal incidents or who had been killed has come down from 238 to 202 but, the numher of those injured has gone up by 450 over the figure obtaining for the year, 1982 and the figure for the last year is 3,478.

In our country, there is the trouble of fusion of politics and religion. So long as this fusion remains and so long as people find that the big and top leaders of the country are visiting temples and gurdwaras and Churches and mosques and that is given publicity, and generally, that is the example that is being set before the elections with this fusion of politics and religion, you cannot have a secular base here. We want that religion should be the personal affair of one's own, whoever practises a particular religion. you should separate religion from politics. Otherwise, there cannot be real secularism in this country.

The radio and TV are completely under your control. you are giving great importance for projecting the 20-Point Programme and you have ample time and space for it.

But we do not find any sustained propaganda and publicity being made by you through these national madia to but an emphasis on the importance of secularism, and to condemn communal actiiveities.

There was an unfortunate incident near Calcutta the other day and we found the Congress I legislators going there in a procession. It could have taken a communal turn and created problems for the State Government. We want that very strong action should be taken to curb communal incidents and it is a matter of great concern that such incidents are still taking place.

Fortunately, West Bengal is almost totally free from these incidents. There are aberrations, once or twise but, we find that generally it is not so. What is happening in the other States ? There are repeated, numerous incidents, and the figures which have been mentioned in the report of the Ministry of Home Affairs do not take into account the number of killings that took place in Assam in 1983. What an amount of havoc was caused in Assam ? Everybody knows it. But the figures of Killings in Assam have not been included. Apart from Assam, many communal incidents and deaths and injuries due to communal incidents have taken place. This is a very serious matter. But we do not feel that there is any real awareness of the urgency of the matter on the part of the Cenral Goverment to tackle the situation.

So far as Scheduled Castes and Scheduled Tribes are concered what is the position ? The Central Government has given certain figures recently on 15th March in the other House. The number of murders of Scheduled Castes during 1983 is 509 out of which 108 are reported from Madhya Pradesh, 202 were reported from Uttar Pradesh, 59 were reported from Bihar and, comparatively speaking, we are happy that only three were reported from West Bengal even though we are ashamed that even three deaths should take place in West Bengal. But it is true that 202 were reported from Uttar Pradesh and only three from West Bengal. Look at the comparison.

155 Scheduled Tribes were murdered during 1983 out of which 116 are reported from Madhya Pradesh.

SHRI SATYASADHAN CHAKRABORTY (Calcutta South) : Your State, Mr. Home Minister.

SHRI SOMNATH CHATTERJEE : The number of murders which were reported from West Bengal is happily Nil.

There are other States also who have nil figures. So far as rape on Scheduled Castes and Scheduled Tribes women are concerned, 613 cases of Scheduled Caste women were raped during 1983 out of which again Madhya Pradesh-I see our hon. Home Minister is the most suitable candidate for the post of Home Minister because he has got the experience of having dealt with such cases in his own State accounts for 183 cases of rape out of 613. 148 in Uttar Pradesh and nil in West Bengal. 75 in Bihar and 75 in Rajasthan. 151 Scheduled Tribes woman were raped in 1983 (*Interruptions*) This is the answer given in Rajya Sabha- not my answer. I am reading it to bring to the notice of the hon. Members the serious situation.

SHRI RAM PYARE PANIKA (Robertsganj : They always fight for more power for the States and they are not in favour of the Central Government having any power.

SHRI SOMNATH CHATTERJEE : So far as Delhi is concerned, what is the crime situation ? Murders from 200 in 1981 it is now 247 in 1983. Although there is a reduction in the total number of crimes there is a reduction in the number of thefts, but there is an increase in the number of incidents of rape and there is an increase in the number of murders. So far as total crimes in respect of Scheduled Castes and Scheduled Tribes in the last 6 months of June 1983 are concerned, it was 4156 in 16 States out of which as many as 3328 are accounted for by Bihar, Madhya Pradesh, Uttar Pradesh and Rajasthan alone. So far as women are concerned—I follow your advice and I will mention points only. Dowry deaths Up-16 in 1980 and in the first six months of 1983-84. So far as rape is concerned, Madhya Pradesh-1981 1117 and 1113 in 1982 and it is 602 upto June 1983. It is above the average.

Now so far as Scheduled Castes and Scheduled Tribes are concerned, we know they are now becoming more and more aware of their rights. They are trying to assert their rights but the vested interests are now against them. They are resisting their greater awareness. They are fighting for their survival and fighting for the betterment of the conditions of sections of people who have been denied the minimum facilities of a civilised living for years together, for nearly four decades.

About the Mandal Commission report, the Government should take some decision immediately.

So far as central police organisations are concerned, the CISF- it was stated in this House solemnly by a Cabinet Minister, Mr Shiv Shanker that this force, the CISF will never be used with regard to trade unions activities and they cannot interfere with them. That was the solemn assurance given by the Cabinet Minister. But in spite of such an assurance, in the coal fields area, in the Talcher Heavy Water project and in Panipat there have been repeated incidents of CISF interfering with the normal trade union activities of the workers of that area. It was raised in this Houre but we do not find any change in the attitude in spite of the solemn assurance given on the floor of the House. We call upon the Government. I have got the figures, I have got the materials and the papers. I will send them to the hon. Home Minister. But I want a categorical assurance on the floor of this House once again that those forces which are supposedly to protect the interests and properties of the Central Government and Central Government undertakings should not be used for any political or trade union activities or to curp them.

I am sure all other hon. Members will join me in that.

Sir, I have something more to say. One is regarding Andaman and Nicobar island. Shri Sethi will note that there is a strong demand for the constitution of or setting up of an elected Legislative Assembly. Until this is done, the Pradesh Council which is there should be constituted by direct elettions-not by indirect elections or by nomination as it is. So far as the Municipal Elections are concerned, there is an apprehension that it is going to be postponed because the ruling party's fate is not very certain It should not be postponed. We haveseen I have got the papers here-that this is a unique thing. Kindly permit me one second. An appeal has been made in print, in favour of the Congress (I) candidates for the election to the Consumer's Cooperative Stores Limited at Port Blair. You will find that one of the names of the Congress(I) candidate is Mr. Raghubir Singh. He has been mentioned as the Congress(I) candidate with the Congress (I) but symbol and signed by Shri Monoranjan Bhakta and the other Congress (I) functionaries. Shri Raghubir Singh is the Inspector of Police, C.I.D. He is still the Inspector of Police. As an inspector of Police, he is contesting as a Congress (I) candidate for the election to the Cosumer Cooperative Stores Limited, Port Blair. Our friend, Shri Monoranjan Bhakta and his party colleagues in Andaman have issued printed pamphlets with an appeal to vote for the candidate. This is the way the Administration is being used and, the Inspector of Police is standing as a Congress (I) candidate. This is the position that has happend. I have got here a document which shows that for the elections, in Ward No. 10 for the Municipal Corporation Election, the Congress (I) leaders, Shri Ashok Kumar and Prem Bihari Lal, who are the son and newphew of the Congress (I) Office Secretary, have been appointed as enumerators for voters. There are others also. (*Interruptions*) Mr. Ranga, of you have conscience still left in you though you are with them for so long. Are you not shocked that this has happened ?

Therefore, I am calling upon the Minister to look into the matter. There are economic demands of the people. The essential commodities are not available for them. No proper medical care is provided. Malaria is still rampant there. These are not being looked into.

Last but not the least is that we demand inclusion of the Nepali language in the Eighth Schedule once again. We have made this demand or numerous occasions that the Nepali language should be included in in the Eighth Schedule. The aspirations

and the urges of the people of Darieeling area should not be denined any further. Last but not the least is this. I demand that there should be withdrawal of the permit system for foreign tourists who want to visit Darjeeling. No explanation has been given. They can go to vulnerable areas in Jammu and Kashmir. They can go to any hillstation anywhere else except Darjeeling Why do you want this restr.ction ? We have been asked to invite more tourists. But, when they come, they have to take a special permit to visit Darjeeling. This is not applicable elsewhere. Therefore, these are matters which are important and should be looked into and I say that Government should withdraw such restrictions.

I demand these are matters which the Government should look into. With these, I conclude.

SHRI RAMAVATAR SHASTRI (Patna) : I beg to move :

"That the Demand under the head 'Ministry of Home Affairs' be reduced to Re 1."

[Failure to eliminate the gang involved in obtaining of passports on forged signature.] (21)

"That the Demand under the head 'Ministry of Home Affairs' be reduced to Re 1."

[Failure to find a solution of Assam problem,] (48)

"That the Demand under the head 'Ministry of Hom Affairs' be reduced to Re. 1."

[Failure to check anti.national activities in eastern border States.] (49)

"That the Demand under the head 'Ministry of Home Affairs' be reduced to Re. 1."

[Failure to check atrocities being committed by CRPF in Manipur.] (50)

"That the Demand under the head 'Ministry of Home Affairs' be reduced to Re 1."

[Failure to withdraw CRPF from Mnaipur.] (51)

"That the Demand under the head 'Ministry of Home Affairs' be reduced to Re 1."

[Failure to check the piling of arms and sheltering of criminals in religious places in Punjab.] (52)

"That the Demand under the head 'Ministry of Home Affairs' be reduced to Re 1"

[Failure to resume the tripartite talks for finding a solution to the Punjab problem.] (53)

"That the Demand under the head 'Ministry of Home Affairs' be reduced to Re 1."

[Failure to bringabout improvement in the economic condition of police personnel.] (54)

"That the Demand under the head 'Ministry of Home Affairs' be reduced to Re 1."

[Failure to provide adequate accommodation to the constables in police.] (55)

"That the Demand under the head 'Ministry of Home Affairs' be reduced to Re 1."

[Failure to check malpractices, in police administration.] (56)

"That the Demand under the head 'Ministry of Home Affairs' be reduced to Re 1."

[Failure to implement the recommendations of the police Commission in toto] (57)

"That the Demand under the head 'Ministry of Home Affairs' be, reduced to Re 1."

[Need to strengthen the Border Security Forece.] (58)

"That the Demand under the head 'Ministry of Home Affairs' be reduced to Re 1."

[Failure to remove the hardships of CRPF Jawans.] (59)

"That the Demand under the head 'Ministry of Home Affairs' be reduced to Re 1."

[Failure to take strict action against elements fomenting communal disturbances.] (60)

"That the Demand under the head 'Ministry of Home Affairs' be reduced to Re 1."

[Failure to check the connivance of Police with criminals.] (61)

"That the Demand under the head 'Ministry of Home Affairs' be reduced to Re 1."

[Failure to check large scale murders of Adivasis, Harijans and other weaker sections of the society in almost all the States.] (62)

"That the Demand under the head 'Ministry of Home Affairs' be reduced to Re 1."

[Failure to check political patronage of criminals and anti-social elements.] (63)

"That the Demand under the head 'Ministry of Home Affairs' be reduced to Re 1."

[Failure to control the deteriorating law and order situation in the country.] (64)

"That the Demand under the head 'Ministry of Home Affairs' be reduced to Re 1."

[Failure to check political murders taking place on a large scale in Bihar, Uttar Pradesh and some other States.] (65)

"That the Demand under the head 'Ministry of Home Affairs' be reduced to Re 1."

[Failure to absorb retrenched employees of the Census Department in other Government services.] (66)

"That the Demand under the head 'Ministry of Home Affairs' be reduced to Re 1."

[Need to make permanent employees of the Census Department.] (67)

"That the Demand under the head 'Ministry of Home Affairs' be reduced to Re 1."

[Failure to solve the Punjab problem.] (68)

"That the Demand under the head 'Ministry of Home Affairs' be reduced to Re 1."

[Failure to take stringent action against extremists, secessionists and those indulging in violence in Punjab.] (69)

"That the Demand under the head 'Ministry of Home Affairs' be reduced to Re 1."

[Need to raise a mixed police to force restore peace at the time of communal riots.] (70)

"That the Demand under the head 'Ministry of Home Affairs' be reduced to Re 1."

[Need to launch an active and forceful movement against communal propaganda.] (71)

"That the Demand under the head 'Ministry of Home Affairs' be reduced to Re 1."

[Failure to find the solution of political and economic problems of eastern States and to curb extremists activities there.] (72)

"That the Demand under the head 'Ministry of Home Affairs' be reduced to Re 1."

[Failure to identify the foreign forces creating disturbances in the country.] (73)

"That the Demands under the head 'Ministry of Home Affairs' be reduced to Re 1."

[Failure to check the activities of C.I.A. in India.] (124)

"That the Demand under the head 'Ministry of Home Affairs' be reduced to Re 1."

[Need to declare English as an optional subject like Hindi in the examinations conducted by U.P.S.C.] (125)

"That the Demand under the head 'Ministry of Home Affairs' be reduced to Re 1."

[Failure to fill up the posts reserved for Scheduled Castes and Scheduled Tribes.] (126)

"That the Demand under the head 'Ministry of Home Affairs' be reduced to Re 1."

[Failure to make the Scheduled Castes and Scheduled tribes economically prosperious.] (127)

"That the Demand under the head 'Ministry of Home Affairs' be reduced to Re 1."

[Failure to check increasing dowry deaths.] (128)

"That the Demand under the head 'Ministry of Home Affairs' be reduced to Re 1."

[Failuare to enact a most stringent anti-dowary Act.] (129)

"That the Demand under the head 'Ministry of Home Affairs' be reduced to Re 1."

[Failure to give equal status both to English and Hindi in the examinations conducted by the U.P.S.C.] (130)

"That the Demand under the head 'Ministry of Home Affairs' be reduced to Re 1."

[Failure to implement fully the provisions of the Official Languages Act, 1963 fully.] (131)

"That the Demand under the head 'Ministry of Home Affairs' be reduced to Re 1."

[Continuance of use of English in most of the official work in Government offices despite Hindi being declared as official langpage.] (132)

"That the Demand under the head 'Ministry of Home Affairs' be reduced to Re 1."

[Conducting of Office work in English by two per cent English knowing people and not in the language of Common people.] (133)

"That the Demand under the head other expenditures of the 'Ministry of Home Affairs' be reduced to Re 1."

[Failure to implement the recommendations of the Commissioner for Scheduled Castes and Scheduled Tribes.] (134)

"That the Demand under the head 'Other Expenditures of the Ministry of Home Affairs' be reduced to Re 1."

[Need to lay special emphasis on social welfare and security programmes for the upliftment of the people belonging to weaker sections of the society.] (135)

"That the Demand under the head 'Other Expenditures of the Ministry of Home Affairs' be reduced to Re 1."

[Failure to accede to the demands of the 'All India Freedom Fighters' Organisations.] (136)

"That the Demand under the head 'Other Expenditures of the Ministry of Home Affairs' be reduced to Re 1."

[Need to withdraw the pension benefits given to like freedom fighters after conducting inquiry into the matter.] (137)

"That the Demand under the head 'Other Expenditures of the Ministry of Home Affairs' be reduced to Re 1."

[Failure to increase the 'Freedom Fighters' Samman Pension from Rs. 300 to Rs. 500.] (138)

"That the Demand under the head 'Other Expenditures of the Ministry of Home Affairs' be reduced to Re 1."

[Need to extend the services of 'Freedom Fighter Government servants beyond the existing age limit of retirement.] (139)

"That the Demand under the head 'Other Expenditures of the Ministry of Home Affairs' be reduced to Re 1."

[Failure to take action against the freedom fighters who issue 'Co-prisoner Certificates to wrong persons.] (140)

"That the Demand under the head 'Other Expenditures of the Ministry of Home Affairs' be reduced to Re 1."

[Failure to check malpractices previlent in the Government Offices dealing with freedom fighters.] (141)

"That the Demand under the head 'Delhi' be reduced to Re 1."

[Failure to constitute a legislative assembly for Delhi.] (142)

"That the Demand under the head 'Delhi' be reduced to Re 1."

[Failure to improve deteriorating law and order situation in Delhi.] (143)

"That the Demand under the head 'Delhi' be reduced to Re 1."

[Failure to check the increasing incidents of dacoity and murder in Delhi.] (144)

"That the Demand under the head 'Delhi' be reduced to Re 1."

[Failure to remove resentment amongst the Delhi Police personnel.] (145)

"That the Demand under the head 'Delhi' reduced to Re 1."

[Failure to remove unhygienic condition of old Delhi.] (146)

"That the Demand under the head 'Ministry of Home Affairs' be reduced to Re 1."

[Failure to make proper enquiries in cases of socalled freedom fighters who have claimed freedom fighters' pensions in large numbers on the plea that they were absconders.] (166)

"That the Demand under the head 'Ministry of Home Affairs' be reduced to Re 1."

[Failure to allow freedom fighters to take treatment and medicines from C.G.H.S. dispensaries.] (167)

"That the Demand under the head 'Ministry of Home Affairs' be reduced to Re 1:"

[Failure to take effective steps to check smuggling in border areas.] (168)

"That the Demand under the head 'Ministry of Home Affairs' be reduced to Re 1."

[Failure to check anti-India activities by illegal infiltrators in the border areas of India.] (169)

"That the Demand under the head 'Ministry of Home Affairs' be reduced to Re 1."

[Failure to give equal status to all the languages included in the Eighth Schedule of the Constitution by treating them national languages.] (170)

"That the Demand under the head' Ministry of Home Affairs be reduced to Re 1."

[Failure include Nepali language in the Eighth Schedule of the Constitution.] (171)

"That the Demand under the head 'Ministry of Home Affairs' be reduced to Re 1."

[Failure to implement the recommandations of Mandal Commission.] (172)

"That the Demand under the head 'Ministry of Home Affairs' be reduced to Re 1."

[Failure to implement reservation formula formulated by Janata Government in Bihar.] (173)

"That the Demand under the head 'Ministry of Home Affairs' be reduced to Re 1,"

[Failure to hand over Chandigarh to Punjab and Abohar and Fazilka to Haryana.] (174)

"That the Demand under the head 'Ministry of Home Affairs' be reduced to Re 1."

[Failure to provide necessary funds to Haryana for building a separate capital for the State.] (175)

"That the Demand under the head 'Ministry of Home Affairs' be reduced to Re 1."

[Failure to take in Government service the dependents of police personnel killed while performing their duties for the country.] (176)

"That the Demand under the head 'Ministry of Home Affairs' be reduced to Re 1."

[Failure to check the increasing incidents of rape in various parts of the country and to award stringent punishment to the culprits.] (177)

"That the Demand under the head 'Ministry of Home Affairs' be reduced to Re 1."

[Failure to give pension to all those freedom fighters who took part in Goa Liberation movement.] (178)

"That the Demand under the head 'Ministry of Home Affairs' be reduced to Re 1."

[Failure to accept in full the recommendations of non Government Central Pension Advisory Committee for freedom fightrs.] (179)

"That the Demand under the head 'Ministry of Home Affairs' be reduced to Re 1."

[Failure to eliminate the gangs of dacoits in the country.] (180)

"That the Demand under the head 'Ministry of Home Affairs' be reduced to Re 1."

[Failure to give freedom fighters' Samman Pension to the I.N.A. personnel participants in the Naval mutiny of 1946, and to persons who took part in the struggle against Nizam of Hyderabad and Punnapra and Vijlar in Kerala.] (181)

"That the Demand under the head 'Ministry of Home Affairs' be reduced by Rs. 100."

[Need to check malpractices in the training centre for probationary officers of Indian Administrative Service.] (182)

"Thrt the Demand under the head 'Ministry of Home Affairs' be reduce by Rs. 100,"

[Need to provide more funds to the States for modernising the State Police Force.] (183)

"That the Demand under the head 'Ministry of Home Affairs, be reduced by Rs 100."

[Need to incalculate in police personnel the feeling of rendering service to the people.] (184)

"That the Demand under the head 'Ministry of Home Affairs' be reduced by Rs. 100."

[Need to restructure the Centre State relations and to give more aid to States,] (185)

"That the Demand under the head, 'Ministry of Home Affairs' be reduced by Rs 100."

[Need to formulate a policy to improve the service conditions of police personnel.] (186)

"That the Demand under the head 'Ministry of Home Affairs' be reduced by Rs 100 "

[Need to take steps to curb the increasing Communal and disruptive elements in the country.] (187)

"That the Demand under the head 'Ministry of Home Affairs' be reduced by Rs. 100."

[Need to check the illegal infiltration at Indo Bangladesh border.] (188)

"That the Demand under the head 'Ministry of Home Affairs' be reduced by Rs. 100."

[Need to give "Swatantrata Sainik Samanm Pension" to the freedom fighters who were released from Jails after Gandhi-Irwin pact in 1931.] (189)

"That the Demand under the head 'Ministry of Home Affairs' be reduced by Rs 100."

[Need to set up a separate Ministry for the welfare of Scheduled Castes and Scheduled Tribes.] (190)

"That the Demand under the head 'Ministry of Home Affairs' be reduced by Rs 100."

[Need to constitute a Popular Government in Pondicherry by holding immediate elections] (191)

"That the Demand under the head 'Ministry of Home Affairs' be reduced by Rs 100."

[Need to appoint the youths dedicated to the cause of national unity in Government services.] (192)

"That the Demand under the head 'Ministry of Home Affairs' be reduced by Rs 100."

[Need to tackle the matters connected with national unity by holding regular meetings of the National Integration Council.] (193)

"That the Demand under the head 'Ministry of Home Affairs' be reduced to Re. 1."

[Failure to implement the recommendations of Mullah Committee on Jail reforms.] (267)

"That the Demand under the head 'Ministry of Home Affairs' be reduced to Re 1."

[Failure to appoint Lokpals and Lokayukats.] (268)

"That the Demand under the head 'Ministry of Home Affairs' be reduced to oR 1."

[Failure to secure Justice expeditiously for undertrial prisoners languishing in jails for years together.] (269)

"That the Demand under the head 'Ministry of Home Affairs' be reduced to Re 1."

[Failure to check over cowding in Jails. (270)

"That the Demand under the head 'Minittry of Home Affairs' be reduced to Re 1."

[Failure to improve the conditions in Jails.] (271)

"That the Demand under the head 'Ministry of Home Affairs' be reduced to Re 1."

[Failure to provide the essential facilities, like lavatories and drinking water in Jails.] (272)

"That the Demand under the head 'Ministry of Home Affairs' be reduced by Rs 100."

[Need to take steps to save the leaders of agricultultural labourers poor farmers from fake encounters.] (307)

"That the Demand under the head 'Ministry of Home Affairs' be reduced by Rs 100."

[Need to take steps against the Bhoomi Sainao Bihar Cinanstitutel to curb the class of struggle agricultural workers and poor farmers and to declare it illegal.] (308)

"That the Demand under the head 'Ministry of Home Affairs' be reduced by Rs. 100."

[Need to give the status of political prisoners to those who participate in peasant, labour and other democratic movents.] (309)

"That the Demand under the head 'Ministry of Home Affairs' be reduced by Rs 100."

[Need to give Superior class to political prisoners.] (310)

"That the Demand under the head 'Ministry of Home Affairs' be reduced by Rs 100."

[Need to take action against Naxalites who indulge in political murders.] (311)

"That the Demand under the head 'Ministry of Home Affairs be reduced by Rs 100."

[Need to give political prisoners' status to those Participating in Naxalite movements (312)

"That the Demand under the head 'Ministry, of Home Affaits' be reduced by Rs 100."

[Need to stop crushing the movements launched by agricultural workers by labelling them as Naxalites.] (313)

"That the Demand under the head 'Ministry of Home Affairs' be reduced by Rs 100."

[Need to launch political movement against Naxalites and not to annihilate them phyically] (314)

SHRI M.M. LAWRENCE (Idukki) : I beg to move :

"That the Demand under the head 'Ministry of Home Affairs' be reduced by Rs. 100."

[Need to give freedom fighters' Pension to all who participated in INA hnd Naval Mutiny of 1946.] (37)

"That the Demand under the head Ministry of Home Affairs be reduced to Re. 1."

[Failure to solve the Punjab and Assam problems.] (293)

"That the Demand under the head 'Ministry of Home Affars' be reduced to Re. 1."

[Failure to check the crimes committed in the name of religion.] (294)

"That the Demand under the head 'Ministry of Home Affairs' be reduced to Re. 1."

[Failure to include Kundumby (Chitties) Community of Kerala in the list of Scheduled Castes.] (295)

"That the Demand under the head 'Ministry of Home Affairs' be reduced by Rs. 100."

[Need for including Nepali. Maithli, Manipuri, Bhojpuri and Santhali languages in the Eighth Schedule to the Constitution.] (296)

"That the Demand under the head 'Ministry of Home Affairs' be reduced by Rs. 100."

[Need to fill the quota reserveq for scheduled Castes and Scheduled Tribes every year.] (297)

"That the Demand under the head 'Ministry of Home Affairs' be reduced by Rs. 100."

[Need for an elected legislature for Delhi.] (298)

"That the Demand under the head 'Ministry of Home Affairs' be reduced by Rs. 100."

[Need to Include Chandigarh in Punjab and to compensate Haryana to build a new capital.] (299)

"That the Demand under the head 'Ministry of Home Affairs' be reduced by Rs. 100."

[Need to take action on freedom fiighters' petitions expeditiously.] (300)

"That the Demand under the head 'Ministry of Home Affairs' be reduced by Rs. 100."

[Need to take steps to prevent bride burning.] (301)

"That the Demand under the head Ministry of Home Affairs' be reduced by Rs. 100."

[Need to stop use of CBI officials for partisan-political ends.] (302)

"That the Demand under the head Ministry of Home Affairs' be reduced by Rs. 100."

[Need to provide funds to States for providing residential Police accommodation to constables.] (303).

"That the Demand under the head 'Ministry of Home Affairs' be reduced by Rs. 100."

[Need to check malpractices in Police in Delhi.] (304)

"That the Demand under the head 'Ministry of Home Affairs' be reduced by Rs. 100"

[Need to provide free education to the children of C.R.P.F., B.S.F. and other paramilitary personnel.] (305)

"That the Demand under the head 'Ministry of Home Affairs' be reduced by Rs. 100."

[Need to eradicate the caste and religious clashes.] (306)

SHRI NIRMAL SINHA (Mathurapur) : I beg to move :

"That the Demand under the head 'Ministry of Home Affairs' be reduced by Rs. 100."

[Need to entrust the checking of smuggling in border regions to the B.S.F.] (39)

"That the Demand under the head 'Ministry of Home Affairs' be reduced by Rs. 100."

[Need to check the case of dacoities in this border states of West Bengal, Tripura, Assam, Meghalaya and Mizoram.] (40)

"That the Demand under the head 'Ministry of Home Affairs' be reduced by Rs. 100."

[Need to check the anti-Indian activities of illegal intruders in the border regions of India.] (41)

"That the Demand under the head 'Ministry of Home Affairs' be reduced by Rs. 100."

[Need to check illegal infiltration along Indo-Bangladesh border.] (42)

"That the Demand under the head Ministry of Home Affairs' be reduced by Rs. 100."

[Need to detect and prosecute the persons who flee to Bangladesh after committing serious offence in India, by B.S.F.] (43)

"That the Demand under the head 'Ministry of Home Affairs' be reduced by Rs. 100."

[Need to improve the performance of CRPF of controlling communal riots.] (44)

"That the Demand under the head 'Ministry of Home Affairs' be reduced by Rs. 100."

[Need for a separade Ministry for the Welfare of Scheduled Castes and Scheduled Tribes.] (45)

"That the Demand under the head Ministry of Home Affairs' be reduced by Rs. 100."

[Need to for training and formulation of guidelines to keep the police above commnal, caste and provincial bias.] (46)

"That the Demand under the head 'Ministry of Home Affairs' be reduced by Rs. 100."

[Need to impress upon the States to improve the performance of police in controlling riots, crime detection and investigation.] (47)

"That the Demand under the head 'Ministry of Home Affairs' be reduced by Rs. 100."

[Need to review the Centre-State relations to strengthen the federal structure of India.] (113)

"That the Demand under the head 'Ministry of Home Affairs' be reduced by Rs. 100."

[Need to educate the Home-Guards about their duties to promote communal harmony and to give assistance to the administration in protecting weaker sections of the society.] (114)

"That the Demamd under the head 'Ministry of Home Affairs' be reduced by Rs. 100."

[Need to give training to Home Guards in socio-economic and welfare activities such as adult education, health and hygiene, development schemes and other services] (115)

"That the Demand under the head 'Ministry of Home Affairs' be reduced by Rs. 100."

[Need to provide more funds for the improvement of the service conditions of the Home Guards] (116)

"That the Demand under the head 'Ministry of Home Affairs' be reduced by Rs. 100."

[Need for more funds to educate the Home Guards.] (117)

"That the Demand under the head 'Ministry of Home Affairs' be reduced to Re. 1."

[Failure to give central assistance on 100 PER CENT basis for pre-matric scholarships to the children of those engaged in "Unclean occupations."] (147)

"That the Damand under the Head 'Ministry of Home Affairs' be reduced to Re. 1."

[Failure to give Central Assistance on 100 PER CENT basis for pre-matric scholarships for the children of Scheduled Castes and Scheduled Tribes people who satisfy the 'means test.'] (148)

"That the Demand under the head 'Ministry of Home Affairs' be reduced to Re. 1"

[Failure to give Central assistance on 100 PER CENT basis for scholarships for primary education to the Children of Scheduled Castes and Scheduled Tribes and satisfying 'means test.'] (149)

"That the Demand under the head 'Ministry of Home Affairs' be reduced by Rs. 100."

[Need to provide more funds for assistance towards pre-matric scholarships for the children of persons engaged in 'unclean occupations.' (150)

"That the Demand under the head 'Ministry of Home Affairs' be reduced by Rs. 100."

[Need to construct girls' hostels buildings and set up libraries in the colleges where more than thirty PER CENT students belonging to Scheduled Castes and Scheduled Tribes are reading.] (151).

"That the Demand under the head 'Ministry of Home Affairs' be reduced by Rs. 100."

[Failure to awarda more than ten national overseas scholarships to Scheduled Castes and more than six N O S to Scheduled Tribes students per year.] (152)

"That the Demand under the head 'Ministry of Home Affairs' be reduced by Rs. 100."

[Need to onforce strictly the anti-untouchability laws through-out the country] (153)

"That the Demand under the head 'Ministry of Home Affairs' be reduced by Rs. 100."

[Need to inculculate correct anti-communal, historical and cultural heritanges of India among all citizens irrespective of their religious affiliations] (154)

"That the Demand under the head 'Minitry of Home Affairs' be reduced by Rs. 100."

[Need to filling up the reserved vacancies for Scheduled Castes and Scheduled Tribes and not covering those vacancies as general vacancies depriving the Scheduled Castes and Scheduled Tribes in most of the Central Government Offices particularly in Provident Fund Office.] (155)

"That the Demand under the head 'Ministry of Home Affairs' be reduced by Rs. 100.

]Need to set up a separate Ministry for Scheduled Castes and Scheduled Tribes with a view to checking attrocities being perpetrated on and eviction from the lands belonging to Scheduled Castes and Scheduled Tribes.] (156)

"That the Demand under the head 'Ministry of Home Affairs' be reduced by Rs. 100."

[Need to take steps for speedy progress of tribal communities described by the terms 'Primitive.] (157)

"That the Demand under the head 'Ministry of Home Affairs' be reduced by Rs. 100."

[Need to provide more funds for permanent settlement, education and employment of tribal communities described by the term 'Primitive.' (158)

"That the Demand under the head 'Ministry of Home Affairs' be reduced by Rs. 100."

[Need to create an atmosphere for solving the Punjab problem. (194)

"That the Demand under the head 'Ministry of Home Affairs' be reduced by Rs. 100."

[Need to weaken extremists and other forces in Punjab.] (195)

"That the Demand under the head 'Ministry of Home Affairs' be reduced by Rs. 100."

'Failure to maintain law and order situation in Punjab]. (196)

"That the Demand under the head 'Ministry of Home Affairs' be reduced by Rs. 100."

[Failure to protect the lives of the people in Punjab from the extremists and anti-socials by the C R P F and Punjab Police.] (197)

"That the Demand under the head 'Ministry of Home Affairs' be reduced by Rs. 100."

[Failure of the CRPF and State Police to check the preplainned murders by the anti-socials and extremists in Punjab and Haryana.] (198)

"That the Demand under the head 'Ministry of Home Affairs' be reduced by Rs. 100."

[Need be check the communal riots in Punjab.] (199)

"That the Demand under the head 'Ministry of Home Affairs' be reduced by Rs. 100."

[Need to check the atrocities on the poor landless labours and small farmers belonging to Scheduled Castes by the rich peasants jotdars and mahajans.] (200)

"That the Demand under the head 'Ministry of Home Affairs' be reduced by Rs. 100."

[Need to implement the recommendations of Mandal Commission.] (201)

"That the Demand under the head 'Ministry of Home Affairs' be reduced by Rs. 100."

[Need to remove caste-bias from the minds of the different castes of Hindus.] (202)

"That the Demand under the head 'Ministry of Home Affairs' be reduced by Rs. 100."

[Need to remove communal bias from the minds of the people belonging to different regions.] (203)

"That the Demand under the head 'Ministry of Home Affairs' be reduced by Rs. 100."

[Need for legislation to ban caste-based organisations which exist in the name of Welfare of a particular caste] (204)

"That the Demand under the head 'Ministry of Home Affairs' be reduced by Rs. 100."

[Need to curb provincialism in the country.] (205)

"That the Demand under the head 'Ministry of Home Affairs' be reduced by Rs. 100."

[Need to maintain law and order in Delhi.] (206)

"That the Demand under the head 'Ministry of Home Affairs' be reduced by Rs. 100."

]Need to check the anti-social activities of extremists in Delhi Punjab.] (207)

"That the Demand under the head 'Ministry of Home Affairs' be reduced by Rs, 100."

[Need to provide better amenities to the canstables who risk their lives against the activities of the anti-socials in Delhi.] (208)

"That the Demand under the head 'Ministry of Home Affairs' be reduced by Rs. 100."

[Need to check mal practices by officials in Delhi.] (209)

"That the Demand under the head 'Ministry of Home Affairs' be reduced by Rs. 100"

[Need to arrest the murderers in Delhi and Punjab.[(210)

"That the Demand under the head 'Cabinet' be reduced by Rs. 100."

[Need to minimise the travel expenses fo Ministers.] (276)

"That the Demand under the head 'Department of Personnel and Administrative Reforms' be reduced by Rs. 100."

[Need to minimise the travel expenses of Government officials.] (277)

"That the Demand under the head 'Other Expenditure of the Ministry of Home Affairs be reduced by Rs. 100."

[Need to abolish pensions for Nizam's family] (278)

"That the Demand under the head 'Other Expenditure of the Ministry of Home Affairs' be reduced by Rs. 100."

[Need for granting more funds for book banks to colleges where majority of students is from Scheduled Castes and Scheduled Tribes.] (279)

"That the Demand under the head 'Other Expenditure of the Ministry of Home Affairs' be reduced by Rs. 100."

[Need for allocation of more funds for buildings for schools and colleges where more than 70 PER CENT of students are from Scheduled Castes and Scheduled Tribes,[(280)

"That the Demand under the head 'Other Expenditure of the Ministry of Home Affairs' be reduced by Rs. 100."

[Need to review functions of Special Officer for Linguisitic Minorities.] (281)

"That the Demand under the head 'Other Expenditure of the Ministry of Home Affairs' be reduced by Rs. 100."

[Need to enlarge the functions of National Integration Cell.] (282)

"That the Demand under the head 'Other Expenditure of the Ministry of Home Affairs' be reduced by Rs. 100."

[Need for allotment of more funds for Home Guards.] (283)

"That the Demand under the head 'Other Expenditure of the Ministry of Home Affairs' be reduced by Rs. 100."

[Need for allotment of more funds for deployment of Home Guards during Parliament and State Assembly elections.] (284)

"That the Demand under the head 'Other Expenditure of the Ministry of Home Affairs' be reduced by Rs. 100."

[Need to enhance the daily wages of Home Guards,] (285)

"That the Demand under the head 'Other Expenditure of the Ministry of Home Affairs' be reduced by Rs. 100."

[Need to change the system of remuneration to Home Guards from daily wages to monthly salary system.] (286)

"That the Demand under the head 'Other Expenditure of the Ministry of Home Affairs' be reduced by Rs. 100."

[Need to provide dearness and travelling allowances to Home Guards.] (287)

"That the Demamd under the head 'Other Expenditure of the Ministry of Home Affairs' be reduced by Rs. 100."

[Need to provide job-security to Home Guards.] (288)

"That the Demand under the head 'Other Expenditure of the Ministry of Home Affairs' be reduced by Rs. 100."

[Need to sanction funds for building hostels for girls in schools and colleges where a majority of girls are from Scheduled Castes and Scheduled Tribes.] (289)

"That the Demand under the head 'Other Expenditure of the Ministry of Home Affairs' be reduced by Rs. 100."

[Need to allocate more funds for Pre-Matric Scholarships to Scheduled Castes and Scheduled Tribe students.] (290)

"That the Demand under the head 'Other Expenditure of the Ministry of Home Affairs' be reduced by Rs. 100."

[Need to improve the wages of Civil Defence Personnel.] (291)

"That the Demand under the head 'Other Expenditure of the Ministry of Home Affairs' be reduced by Rs. 100."

[Need to improve the service conditions of Civil Defence Personnel.] (292)

PROF. AJIT KUMAR MEHTA (Samstipur) : I beg to move :

"That the Demand under the head 'Ministry of Home Affairs' be reduced by Rs. 100."

[Need to include Khatwe and Tatma castes in the list of Scheduled Castes.] (74)

"That the Demand under the head 'Ministry of Home Affairs' be reduced by Rs. 100."

[Need to include Maithili, Manipuri, Nepali, Bhojpuri, Santhali, Angika, Vijjika languages in the Eighth Schedule to the Constitution.] (75)

"That the Demand under the head 'Ministry of Home Affairs' be reduced by Rs. 100."

[Need to ensure the use of Maithili, Bhojpuri, Manipuri, Nepali, Santhali; Angika, Vajjika as official languages in the area of Bihar where these are spoken.[(76)

"That the Demand under the head 'Ministry of Home Affairs' be reduced by Rs. 100."

[Need to restore democratic Government in Punjab and Pondicherry.] (77)

"That the Demand under the head 'Ministry of Home Affairs' be reduced by Rs. 100 "

[Need to resolve the foreigners' issue in Assam at the earliest, by negotiation.] (78)

"That the Demand under the head 'Ministry of Home Affairs' be reduced by Rs. 100."

[Need to resolve the Punjab problem at the earliest, through negotiation ; (79)

"That the Demand under the head 'Ministry of Home Affairs' be reduced by Rs. 100."

[Need to appreciate the aspirations of the youngmen belonging to Scheduled Castes, Scheduled Tribes and backward classes and give more opportunities for upliftment.] (315)

"That the demand under the head 'Ministry of Home Affairs' be reduced by Rs. 100."

[Need to give proper representation in the police and administrative service to Scheduled Castes and Scheduled Tribes, backward classes and minorities] (316)

"That the demand under the head 'Ministry of Home Affairs' be reduced by Rs. 100."

[Need to direct the States to give proper representation in all services to the backward classes, Scheduled Castes and Scheduled Tribes and minorities.] (317)

"That the demand under the head 'Ministry of Home Affairs' be reduced by Rs. 100."

[Need to uplift Scheduled Tribe communities from primitive conditions.] (318)

"That the demand under the head 'Ministry of Home Affairs' be reduced by Rs. 100.']

[Need to provide mid-day meals to the primary students of Scheduled Castes and Scheduled Tribes.] (319)

"That the demand under the head 'Ministry of Home Affairs' be reduced by Rs. 100."

[Need to check atrocities on Scheduled Castes and Scheduled Tribes.] (320)

"That the Demand under the head 'Ministry of Home Affairs' be reduced by Rs. 100."

[Need to enforce the Constitutional rights to Scheduled Castes and Scheduled Tribes.] (321)

"That the demand under the head 'Ministay of Home Affairs' be reduced by Rs. 100."

[Need to encourage and provide facilities to Scheduled Caste and Scheduled Tribe and other backward classes students.] 322

"That the demand under the head 'Ministry of Home Affairs, be reduced by Rs. 100."

[Failure to provide boarding and lodging facilities to Scheduled Caste and Scheduled Tribe students.] (323)

"That the demand under the head 'Ministry of Home Affairs' be reduced by Rs. 100."

[Need to eradicate indiscipline, nepotism' casteism and political interference in administrative services.] (324)

"That the demand under the head 'Ministry of Home Affairs' be reduced by Rs. 100."

[Need to control the deteriorating crime situation.] (325)

"That the demand under the head 'Ministry of Home Affairs' be reduced by Rs. 100."

[Need to check deployment of army and para military forces for civil administration. (326)

SHRI SUDHIR GIRI (Contai) : I beg to move:

"That the demand under the head 'Ministry of Home Affairs' be reduced by Rs. 100'"

[Need to employ dedicated personnel to further the cause of national integration.] (80)

"That the demand under the head' Ministry of Home Affairs' be reduced by Rs. 100."

[Need to employ sympathetic and dedicated officers to promote social and economic upliftment of Scheduled Castes and Scheduled Tribes.] (81)

"That the demand under the head 'Department of Personnel and Administrative Reforms' be reduced by Rs. 100."

[Need to check malpractices prevailing in training centres of I.A.S. probationers] (82)

"That the demand under the head 'Department of Personnel and Administrative Reforms' be reduced by Rs. 100."

[Need to effect economy in expenditure in training centres for I.A.S.] (83)

"That the demand under the head 'Department of Personnel and Administrative Reforms' be reduced by Rs. 100."

[Need to raise the moral standard of I.A.S. officers.] (84)

"That the demand under the head 'Police' be reduced by Rs. 100."

[Need to ensure improvement in the standard of police in criminal investigation and vigilance.] (85)

"That the demand under the head 'Police' be reduced by Rs. 100."

[Need to abolish RAW.] (86)

"That the demand under the head 'Police' be reduced by Rs. 100."

[Need to enhance the quantum of financial assistance to States for modernisation of State police forces.] (87)

"That the demand under the head 'Police' be reduced by Rs. 100."

[Need to ensure imparting of higher education to police personnel while in service. (88)

"That the demand under the head 'Police' be reduced by Rs. 100."

[Need to give increased financial assistance to State to raise the standard of training to the police personnel] (89)

"That the demand under the head 'Police' be reduced by Rs. 100."

[Need for improvement in behaviour of the higher Police officers towards their subordinates.] (90)

"That the demand under the head 'Ministry of Home Affairs' be reduced to Re.1.

[Failure to replace English by suitably developing other languages, regional and national.] (105)

"That the demand under the head 'Ministry of Home Affairs' be reduced to Re. 1."

[Failure to include Dogri, Manipuri, Bhojpuri, Santhali and Nepali in the Eighth Schedule to the Constitutions.] (106)

"That the demand under the head 'Ministry of Home Affairs' be reduced to Re.1."

[Failure to protect people's property from sudden attacks from Bangladesh intruders in the Eastern region] (107)

"That the demand under the head 'Ministry of Home Affairs' be reduced to Re. 1."

[Failure to formulate an acceptable formula for the demands of the Nagas,] (108)

"That the demand under the head 'Ministry of Home Affairs' be reduced to Re. 1."

[Failure to resolve the demands of the Akalis in the Punjab.] (109)

"That the demand under the head Ministry of Home Affairs be reduced by Re. 1."

[Failure to ensure improvement in quality of the police administration.] (110)

"That the demand under the head 'Ministry of Home Affairs' be reduced to Re. 1."

[Failure to ensure training of the police personnel to meet the present day needs of society] (111)

"That the demand under the head 'Ministry of Home Affairs' be reduced to Re. ."

[Failure to contain the activities of disruptive communal and sectarian forces in the country.] (112)

"That the demand under the head 'Department of Personnel and Administrative Reforms' be reduced to Re 1."

[Failure to properly train the administrative personnel so that they act for the service of the people.] (118)

"That the demand under the head 'Department of Personnel and Administrative Reforms' be reduced to Re. 1."

[Failure to create in the service personnel the feeling of dedication to the cause of the poor and backward people.] (119)

"That the demand under the head 'Department of Personnel and Administrative Reforms' be reduced to Re. 1."

[Failure to change the mode of training of I A S. trainees] (120)

"That the demand under the head 'Department of Personnel and Administrative Reforms' be reduced to Re. 1 "

[Failure to appoint Lok Pal and Lok Ayuktas.] (121)

"That the demand under the head 'Police' be reduced to Re.1"

[Failure to educate the personnel of C.R.P., B.S.F., C.I.S.F. and Assam Refles in the economic and political aspects of the country's problems.] (122)

"That the demand under the head 'Police' be reduced to Re. 1."

[Failure to permit the police porsonnel to enjoy right to form associations and unions,] (123)

श्री जंनुल बशर (गाजीपुर) : सभापति महोदय, अगर पजाब की स्थिति को अलग रख दिया जाए तो देश में कानून और व्यवस्था की स्थिति संतोषजनक रही है। आसाम में स्थिति अपेक्षाकृत काफी सुधरी है। आज से एक साल पहले या उससे पहले जो आसाम की स्थिति थी वह आज नहीं है। इसी तरह उत्तर पूर्व के दूसरे राज्यों की स्थिति भी अच्छी हुई है। वहां की सिचुएशन भी काफी नार्मल हुई है। इसके लिए हम गृह मंत्री जी को बधायी देना चाहते हैं यह इस कारण हुआ है कि सरकार ने वहां कुछ सख्ती बरती है। खासकर असम के मामले में सख्ती के साथ चुनाव कराए गए हालांकि कुछ अनफार्चुनेट इसीडेन्ट्स भी हुए लेकिन उसके बावजूद असम में सख्ती बरती गई और वहां पर लोकप्रिय सरकार का गठन हुआ तो उग्रवादियों और आन्दोलन-कारियों को यह बात महसूस होने लगी कि सरकार झुकने वाली नहीं है और जबर्दस्ती उग्रवादी रास्ता अख्तियार करके सरकार को दबाया नहीं जा सकता है। इसीलिए वहां पर स्थिति सामान्य हुई हालांकि अभी भी कुछ छुटपुट घटनायें असम और उत्तर पूर्व के दूसरे राज्यों में हो रही हैं लेकिन यदि सरकार का रवैया इसी तरह से कायम रहा तो मैं समझता हूं वहां पर जल्दी ही स्थिति ठीक हो जाएगी।

सभापति जी, आप पंजाब से आते हैं, आप पंजाब के एक महान सपूत हैं, आज पंजाब की स्थिति भी चिन्ताजनक बनी हुई है। मुझे खुशी है कि इधर कुछ दिनों से सरकार ने थोड़ी सख्ती शुरू की है और मैं सरकार की इस कार्यवाही को एप्रिशिएट करना चाहता हूं। सरकार पंजाब की स्थिति से शांतिपूर्ण ढंग से निपटना चाहती थी, उसने अकाली दल को बात-चीत करने के लिए कई मौके दिए, कई बार बात-चीत भी हुई जिसमें विरोधी दल के नेता भी शरीक हुए लेकिन उसका कोई नतीजा नहीं निकल सका। जहांतक मुझे पता है, अकाली दल हमेशा बातचीत में परिवर्तन करते रहे, उन्होंने कभी ऐसी स्थिति नहीं आने दी जबकि जो विवाद है उसमें कोई कमी हो सके या डिफरेंसेज नेरो-डाउन किए जा सकें। जब भी सरकार उनकी कोई बात मान लेती तो वे अपनी दूसरी दो-तीन मांगें प्रस्तुत कर देते थे और इससे हमेशा उनका भी नुकसान हुआ, पंजाब का भी नुकसान हुआ और सारे देश का नुकसान हुआ। आज हालत

यह है कि पंजाब में अकाली दल के हाथ से नेतृत्व खिसक गया है। कुछ ऐसे तत्व जो विघटनकारी हैं, जो पंजाब में अलगाव की राजनीति चलाना चाहते हैं उनके हाथ में नेतृत्व चला गया है। आज उग्रवादियों, स्वागलर्स, एन्टी सोशल एलिमेन्ट्स के हाथ में आन्दोलन का नेतृत्व चला गया है और मैं देखता हूं कि अकाली दल के नेता भी इस स्थिति से खुश नहीं हैं क्योंकि आज उनको भी इस बात का कोई अधिकार नहीं रह गया है कि वे कोई समझौता कर सकें। आज वे लोग पंजाब में आतंक का वातावरण पैदा करना चाहते हैं। केवल पंजाब में ही नहीं, हरियाणा में, दिल्ली में तथा देश के अन्य भागों में भी उग्रवादी आन्तक का वातावरण पैदा करना चाहते हैं। ऐसे लोग जोकि राजनीतिक नहीं हैं, जो उग्रवादी हैं, जो देश में विघटन का सपना देख रहे हैं उनसे सरकार कैसे निपटेगी ? अकाली दल तो एक जनतांत्रिक दल था जिसने पंजाब में शासन भी किया था, सरकार उनसे बातचीत करने के लिए भी तैयार थी लेकिन आज उनके हाथ में स्थिति नहीं है, वे उग्रवादियों के चंगुल में फंसे हुए हैं इसलिए आज पंजाब की स्थिति से कैसे निपटा जाएगा ?

मैं पहले भी इस माननीय सदन में कह चुका हूं और आज भी कह रहा हूं कि पंजाब की स्थिति में सुधार तभी हो सकता है जब उग्रवादियों को शक्ति के साथ कुचला जाए। यदि उन शक्तियों को नहीं कुचला जाएगा तो पंजाब का कोई राजनीतिक हलन हीं निकलेगा। राजनीतिक हल निकलने की वहां पर कोई गुंजाइश नहीं है मुझे खुशी है कि सरकार ने इधर कुछ कार्यवाही की है, खास तौर से विद्यार्थी संगठन पर कुछ पाबन्दी लगाई है और बन लोगों की पकड़-धकड़ शुरू की है। इधर चार-पांच दिनों से कोई समाचार आ रहे हैं कि पंजाब में दरबारासिंह को गोली मारी गई और कई जगहों पर लोगों को मारा गया है, हत्यायें हुई हैं, लेकिन अपेक्षा की शान्ति का वातावरण है। फिर भी कहते हैं। कि वहां पर स्थिति टेंस में है। जो समाचार आ रहे हैं, उनको देखने से यह प्रतीत होता है कि यह खामोशी किसी तूफान के आने की खामोशी है। जैसे कि तूफान के आने के पहले खामोशी हो जाया करती है, वैसे ही लगता है कि पंजाब में कोई तूफान आ रहा है। इस तूफान को रोकना सरकार का पहला कर्तव्य है।

मैं दोहराना नहीं चाहता हूं, लेकिन इसके बिना काम नहीं चलेगा कि पंजाब में उग्रवादियों की गतिविधियों का केन्द्र स्वर्ण मंदिर है। मैं उसकी इज्जत करता हूं। मै एक धार्मिक आदमी हूं और सभी धर्मों के पवित्र स्थानों की मैं इज्जत करता हूं। मैं नहीं चाहता कि ऐसे पवित्र स्थानों को अपवित्र किया जाए, वहां पर असामाजिक तत्वों का केन्द्र बन जाए और लोगों की हत्याओं की योजना बनाई जाए। दूसरे वहां पर क्रिमिनल एन्टी सोशियल एलीमेंट्स लोग पनाह लें तो उस में पुलिस को जाना चाहिए। ऐसी कोई भी कानून की किताब नहीं है, जिसमें यह लिखा हुआ हो कि पुलिस कानून और व्यवस्था को बनाए रखने के लिए किसी भी धर्म स्थल में नहीं जा सकती है। यह किसी भी धर्म ग्रन्थ में भी नहीं लिखा हुआ है। वे लोग भी जनता के हित में काम करते हैं, उनको वहां जाकर पकड़ सकते हैं। धर्म स्थलों पर पुलिस के जाने से वहां की पवित्रता खत्म नहीं होती है। उनकी पवित्रता को वहां अपराधियों के छिपने से खत्म होती है। स्वर्ण मंदिर को अपवित्र करने वाले लोग हैं, वे अपराधी वहां छिपे हुए हैं। सरकार स्वर्ण मंदिर की पवित्रता को खत्म नहीं करना चाहती है, बल्कि वहां की पवित्रता को बरकरार रखना चाहती है।

इसलिए, सभापति जी, मैं आपके माध्यम से माननीय मंत्री जी से अनुरोध करता हूं कि वे इस समस्या के समाधान के लिए सख्ती करें। आज वहां सिक्खों का बहुमत उनके पक्ष में नहीं है। सिक्ख बहुत भले लोग हैं, मैं उनको जानता हूं। वे लोग देशभक्त, देशप्रेमी हैं। देशभक्त की भावना उनके अन्दर कूट-कूट कर भरी हुई है। उन्होंने देश के लिए बहुत कुछ किया है। इस देश की सुरक्षा के लिए, इस देश को बनाने के लिए, इस देश के व्यापार को बढ़ाने के लिए, हरितक्रान्ति में अपना सहयोग देने के लिए, सिक्खों का बहुत बड़ा योगदान है। आज उनका बहुमत पंजाब में उग्रवादियों के साथ नहीं है। लेकिन उग्रवादी चाहते हैं कि ऐसी स्थिति पैदा हो कि सिक्ख मासेस उनके साथ आजाए। आज उनका निशाना साम्प्रदायिक लोग बाद में हैं, सिक्ख ही हिट-लिस्ट में पहले स्थान पर है। खास कर वे जो इसका विरोध कर रहे हैं। सभापति जी, आप जानते होंगे आज पंजाब में सबसे ज्यादा संकट सिक्खों का है, हिन्दुओं का नहीं है। वे ऐसी स्थिति पैदा करना चाहते हैं, जिससे पंजाब में हीं नहीं बल्कि दूसरे भागों में भी साम्प्रदायिक दंगे हों। सिक्खों और हिन्दुओं के बीच में हों। इन दंगों की वजह से उत्तेजना भड़केगी तो लोग परेशान होंगे, घर-बेघर हो जायेंगे और पंजाब में उत्तेजना का वातावरण फैलेगा, जो उग्रवादियों के पक्ष में जायेगा। इसलिए उग्रवादियों को सख्ती से दबाना होगा। अगर देश की अखण्डता की रक्षा हमें करनी है तो उग्रवादियों के साथ कोई भी ढिलाई नहीं होनी चाहिए। एक बार उग्रवादियों को आप सख्ती से दबा देंगे तो अकाली दल का पिण्ड उन उग्रवादियों से छूट जाएगा और अकाली दल वार्ता के लिए तैयार हो जाएगा। आज वे स्वतन्त्र नहीं हैं, उग्रवादियों से उनका नाता तोड़ाइए, उग्रवादियों से अकाली नेताओं की रक्षा कीजिए, तब वे वार्ता के लिए तैयार होंगे और तब ही पंजाब का हल निकल पायेगा।

अब मैं कुछ दूसरे मुद्दों की तरफ आना चाहता हूं-जिनकी तरफ हमारे माननीय सदस्य श्री सौमनाथ चटर्जी ने इशारा किया है-केन्द्र और राज्यों के संबंध। सरकार ने सरकारिया कमीशन गठित किया है। हम सभी लोगों ने उस कमीशन का स्वागत किया था। लेकिन जो बात मैं कह रहा हूं-वह सरकार की तरफ से नहीं कह रहा हूं और मुझे उसका अधिकार भी नहीं है, सरकार की नीतियों की बात मंत्री जी ही कह सकते हैं, लेकिन मैं इस बात के हक में हूं कि केन्द्र के पास अधिक पावर रहनी चाहिए, अधिक अधिकार रहने चाहिए। राज्यों को ज्यादा अधिकार देने का मतलब है देश की अखण्डता कमजोर करना, इन्टिग्रिटि को कमजोर करना। हमारा देश अमरीका की तरह नहीं है। जब अमरीका एक देश बना, उस समय राज्यों ने अपने अधिकार केन्द्र को दिए थे, लेकिन हमारा देश जो एडमिनिस्ट्रेटिव कारणों से एक बड़ा देश था, इसलिए प्रशासनिक दृष्टिकोण से केन्द्र ने अपने अधिकार राज्यों को दिए थे। यहां बिलकुल उल्टा मामला है-यहां केन्द्र ने अपने अधिकार राज्यों दिए थे, लेकिन अमरीका में राज्यों ने केन्द्र को अधिकार दिए थे। इस लिए जितने भी अधिकार राज्यों के पास हैं, वे केन्द्र में कोस्टीचूएन्ट असेम्बली के द्वारा, जो आबादी के हिसाब से चुनकर आई थी, उसने ये अधिकार राज्यों को को दिये हैं। इसीलिए बहुत से मामलों में गड़बड़ हो रही है जैसे बिजली का मामला है। हम लोग बहुत दिनों से यह मांग कर रहे है कि बिजली को केन्द्र की सूची में रखा जाना चाहिए, सेन्ट्रल लिस्ट में होना चाहिए। बिजली के हालात रोज-बरोज खराब होते जा रहे हैं जिससे खेती का नुकसान हो रहा है, कारखाने नहीं चल रहे हैं।

अभी हमारे सम्मानित चटर्जी साहब कह रहे थे कि रीजनल इम्बलेंसेज हैं ये कैसे दूर होंगे ? मैं पूछना चाहता हूं आज सारे देश में जो कमाई हो रही है, जो रकम बम्बई में इकट्ठी हो रही है, कलकत्ते में इकट्ठी हो रही है दिल्ली में इकट्ठी हो रही है अगर यह सारा पैसा उन्हीं राज्यों को दे दिया जाय, तो देश के पास पिछड़े हुए राज्यों के विकास के लिए कहां पैसा बचेगा, जिस क्षेत्रीय असन्तुलन की बात वह कह रहे हैं, उसको कैसे दूर किया जा सकेगा। इसलिए मैं तो इस हक में हूं कि केन्द्र को और ज्यादा अधिकार दिये जाने चाहिए।

मैं एक निवेदन और करना चाहता हूं आप चाहे कितने अधिकार उनको देते चले जांये. लेकिन उनकी अधिकारों की भूख फिर भी समाप्त नहीं होगी : आप जानते हैं— कानून और व्यवस्था के सारे अधिकार राज्यों के पास होते हैं, लेकिन इसी पार्लियामेंन्ट के सम्मानित सदस्य अनेक बार उन मामलों को यहां पर उठाते हैं। जहां कहीं भी कानूनी व्यवस्था कमजोर पड़ती है, हरिजनों और आदिवासियों के प्रति अत्याचार होते हैं, जब अल्पसंख्यकों को दंगों में दबाया जाता है या किसी औरत को जलाया जाता है या कहीं-कहीं आपसी संघर्ष होते है तो इसके लिए केन्द्र के पास आकर दुहाई देते है और बाध्य होकर उनको दुहाई देनी पड़ती है। ऐसा इसलिये होता है कि जितने भी इस देश में गरीब लोग हैं, अल्पसंख्यक हैं, कमजोर वर्ग के लोग हैं वे राज्यों की बनिस्बत केन्द्र की तरफ ज्यादा भरोसे से देखते हैं, केन्द्र की जो पुलिस है वह ज्यादा जल्दी जाकर उनको कन्ट्रोल करती है, राज्यों की पुलिस उन दंगों और अत्याचारों को कन्ट्रोल नहीं कर पाती है। इसलिए अगर आप ज्यादा अधिकार उनको देंगे, तो वे कहेंगे कि हमें और सारे अधिकार रहने चाहिए विदेश का अधिकार आपके पास रहना चाहिए और करेन्सी का अधिकार आप के पास रहना चाहिए और बाकी सब अधिकार राज्यों के पास होने चाहिएं। अगर ऐसा होगा, तो इससे देश एक कैसे रह सकेगा। इसलिये देश की अखण्डता के लिए यह आवश्यक है कि केन्द्र ज्यादा मजबूत हो।

अब मैं पुलिस बल के बारे में कुछ कहना चाहता हूं। सी.आर.पी एफ. और बी.एस.एफ. ने बहुत अच्छा काम किया है। जब भी देश में कहीं भी दंगे होते हैं, कहीं भी फिसाद होते हैं, कहीं भी कोई ज्यादती होती है, आन्दोलन छिड़ते हैं, सत्यग्रह छिड़ते हैं, हिंसक घटनाएं होती है. हमारे ये पुलिस बल उन जगहों पर पहुंच जाते हैं और मुझे इस बात का बड़ा गर्व है कि उन्होंने बहुत अच्छा काम किया है और जहां भी ये पुलिस बल गये हैं, वहां इनकी बहुत तारीफ हुई है लेकिन एक बात दुःख की है और वह यह है कि सुविधाएं जितनी इन पुलिस बल के लोगों को दी जानी चाहिएं, उतनी हमारी सरकार नहीं दे रही है। उनकी तनख्वाहों में जितनी बढ़ोत्तरी की जानी चाहिए, उतनी नहीं की जा रही है और जितनी तरक्की उनको दी जानी चाहिए, उतनी तरक्की नहीं दी जा रही है। आज सी.आर.पी.एफ. और बी.एस.एफ. में जो रेंकर्स हैं और दूसरे कर्मचारी हैं वे बहुत परेशान हैं क्योंकि उनके लिये तरक्की के मौके नहीं हैं। आज उच्च पदों पर आई.पी.एस. अफसरों को रख दिया जाता है।

सभापति महोदय : अब आप खत्म कीजिए बहुत सारे मेम्बर आपकी पार्टी के बोलने वाले हैं और अगर आप ज्यादा समय लेंगे, तो दूसरों का नम्बर कट जाएगा।

श्री जैनुल बशर : मैं पहला स्पीकर इस पार्टी से हूं और पहले स्पीकर को ज्यादा समय मिलता है। वह आधा घंटे से ज्यादा बोलता है और आप भी जब पहले स्पीकर होते हैं, तो आधा घंटे से ज्यादा समय लेते हैं। जो अपने लिए करते हैं, वह दूसरों के लिए भी करें।

सभापति महोदय : मेरे पास यहां से डाऊन है कि कितना समय किस को दिया जाना है। आप जल्दी जल्दी अपने प्वायन्ट्स कह लीजिए।

श्री जैनुल बशर : मुझे अपनी बात कहनी है। इसलिए मैं पहले बोल रहा हूं। मुझे पूरी बात कहने दीजिए। हमारी पार्टी का बहुत समय है और हमारे माननीय सदस्यों को एतराज नहीं है। मैं आधा घंटे से कम में अपनी बात नहीं कह पाऊंगा, इसलिए आप मुझे इतना समय तो दीजिए ही।

मैं यह कह रहा था कि केन्द्रीय पुलिस बल में जो कर्मचारी हैं, जो रेंकर्स हैं, वे स्टेगनेट रहते हैं और आई0पी एस अफसरों को डी0 आई0जी0 और आई जी की जगहें मिल जाती हैं। मेरा सुझाव यह है कि कम से कम डी0 आई0जी0 की जो पोस्ट है, वह केन्द्रीय रिजर्व पुलिस और बी. एस. एफ. के अधिकारियों के लिए सुरक्षित कर देनी चाहिए। सी. आर. पी. एफ. में 40 पर सेन्ट उन्हीं में से लिये जाते हैं और 60 पर सेन्ट बाहर से आते हैं, तो यह जो चीज है, यह खत्म कर देनी चाहिए क्योंकि सी. आर. पी. एफ. में जो कमांडर होते हैं वे तजुर्बेकार होते हैं और वे फील्ड में रह चुके होते हैं और इसलिए सारी स्थिति से अवगत होते हैं। वे किसी भी तरह से आई. पी. एस. अफसरों से कम नहीं हैं और कार्य- कुशलता में किसी प्रकार से उन से कम नहीं हैं। इसलिए डी. आई. जी. स्तर तक की जो पोस्टें हैं, वे कम से कम बी. एस. एफ. और सी. आर. पी. एफ. के लोगों से भरी जानी चाहिए।

मैं बहुत ही प्रसन्न हूं कि इस साल बडे साम्प्रदायिक दंगे नहीं हुए और यह सरकार की नीतियों का ही नतीजा है। इस साल 404 इसीडेंट्स जरूर हुए हैं लेकिन वे छोटे-मोटे हैं। हैदराबाद में जो कम्युनल रायट्स हुए थे, वह ही एक मेजर इसीडेंट है लेकिन आम तौर पर इस साल देश में कोई बहुत बडे कम्युनल इसीडेंट नहीं हुए हैं और इस के लिए मैं मंत्री जी को मुबारकबाद देना चाहता हूं और इस के लिए हम उन की प्रशंसा करते हैं। होम मिनिस्टर की अध्यक्षता में प्रधान मंत्री जी ने एक समिति गठित की थी और उस में अल्पसंख्यकों को सुविधाएं दिये जाने की बात शामिल थी। उप समिति के चैयरमैन हमारे गृह मंत्री जी स्वयं थे। उस उप समिति ने अपनी रिपोर्ट दी और उस रिपोर्ट के आधार पर प्रधान मंत्री ने एक डायरेक्टिव इशू किया केन्द्रीय सरकार के सभी विभागों को और राज्य सरकार को भी होम मिनिस्ट्री में भी इस डायरेक्टिव को इम्प्लेमेंट करने के लिए एक सैल बनाया गया। मुझे प्रसन्नता है कि जहां तक केन्द्र का सम्बन्ध है उस डायरेक्टिव के अनुसार काम हो रहा है लेकिन जहां तक राज्य सरकारों का ताल्लुक है वे उसको इगनौर कर रही है। पुलिस फोर्स में तथा दूसरे विभागों में अल्पसंख्यकों की ज्यादा भरती के लिए, जहां उनकी आबादी ज्यादा है मैकेनिकल इंस्टीट्यूट्स वहां खोलने के लिए उन डायरेक्टिव्ज में बातें कही गई थीं। मैं उत्तर प्रदेश से आता हूं। वहां इसको इगनौर किया जा रहा है, बिहार में भी यही हालत है। दूसरे राज्यों से भी हमें सूचना मिली है कि इसको वे इगनौर कर रही हैं।

श्री अशफाक हुसैन : (महाराजगंज) : केन्द्र के बहुत से विभागों में भी उस पर अमल नहीं हो रहा है।

श्री जैनुल बशर : वह आप बता दें जब आपको मौका मिले। एक विभाग की तो मैं जानता हूं। केन्द्रीय रिजर्व पुलिस फोर्स में अच्छी भरती हुई हैं। जो भी अधिकारी है और जिस ने उनकी भारती की है, वह बधाई के मुस्तहिक हैं। बी. एस.एफ. में इस पर अमल नहीं हो रहा है हालांकि बी.एस.एफ. में एक

ऐसे अधिकारी डायरेक्टर जनरल हैं जिन्होंने सी आर पी एफ में इस मूव को इनिशिएट किया था और उसकी तारीफ की जानी चाहिये। लेकिन जब वह स्वयं बी एस एफ में पहुंच गए तो पता नहीं क्यों उस पर अमल नहीं कर पा रहे हैं। मेरा निवेदन है कि बी एस एफ में भी अल्पसंख्कों की भरती के मामले में ज्यादा तवज्जह दी जानी चाहिये।

बनारस में बड़ी विस्फोटक स्थिति पैदा हो गई है। सुप्रीम कोर्ट ने एक फैसला दिया कि एक स्थान से जिस पर पिछले 34 साल से मुसलमानों के दो सम्प्रदायों, शिया और सुन्नियों, विवाद चला आ रहा था, उस भूमि पर जो दीवारें हैं सुन्नियों की, उनको हटा कर दूसरी जगह तबदील कर दिया जाए। मैं इस फैसले की मैरिट्स में जाना नहीं चाहता। मैं इसका अधिकारी नहीं हूं। लेकिन इतना मैं अवश्य जानता हूं कि इसलाम धर्म के अनुसार, इसलाम शरियत के अनुसार कबरों को हटाया नहीं जा सकता। इसको ले कर बहुत बड़ा विवाद खड़ा हो गया है। अगर इन कबरों को हटाया जाएगा तो बनारस ही नहीं, उत्तर प्रदेश ही नही बल्कि देश के कई भागों में खून खराबे हो सकते हैं, वायोलेस हो सकती है। इसलिए सरकार को कोई ऐसा काम करना पडेगा, तरीका अख्त्यार करना पड़ेगा जिससे वहां शान्ति बनी रहे। अब कौन सा तरीका सरकार अख्त्यार करेगी, मैं नहीं जानता। यह सरकार के ऊपर है। गृह मंत्री जी इससे भली भान्ति अवगत हैं। मैं आशा करता हूं कि वह इस मामले में कोई न कोई हल जरूर निकालेंगे ताकि शान्ति और व्यवस्था पूरे क्षेत्र में बनी रह सकें।

हिन्दी के बारे में मैं एक अंतिम बात कहना चाहता हूं। यह हमारी राज भाषा है। इसके लिए हम बचनबद्ध भी है। लेकिन दुख है कि हिन्दी को जिस प्रकार सम्पर्क भाषा बनाने का काम होना चाहिए नहीं हो रहा है। आखिर को इस देश की किसी एक भाषा को तो सम्पर्क भाषा बनाना ही है। मैं सभी भाषाओं का बड़ा आदर करता हूं। अंग्रेस का भी करता हूं। उससे मेरी दुश्मनी नहीं है। अपनी भाषाओं से तो बहुत ही मे प्रेम करता हूं। लेकिन एक भाषा तो देश में होनी ही है। हमारे राष्ट्र निर्माताओं ने हिन्दी को राष्ट्र भाषा बनाया था। जहां तक जन साधारण का सवाल है हिन्दी सम्पर्क भाषा बन चुकी है। बंगलौर की दुकानों पर आप चले जाएं, त्रिवेद्रम के होटलों में चले जाएं, मद्रास की दूकानों पर चले जाएं या हैदरावाद में चले जाएं, देश के किसी भी कौने में आप चले जाएं, टैक्सी वाले, दुकान वाले होटल, वाले सभी हिन्दी समझते हैं हिन्दी में जवाब देते हैं। अंग्रेजी वह नहीं समझते हैं। केवल 2 पर्सेंट ऐलीट ही अंग्रेजी में काम करने की कोशिश करते है और नौकरपेशा बड़े अधिकारी और उद्योगपतियों का एक वेस्टेड इंटरेस्ट बन गया है हिन्दी को रोकने के लिये और अंग्रेजी को चालू रखने के लिए। इसको दूर करना होगा। मैं नहीं कहता कि हिन्दी को थोप दीजिये, लेकिन सरकार को ऐसा कार्यक्रम बनाना चाहिये, उपाय निकालने चाहियें जिससे हिन्दी को प्रसारित और प्रचारित किया जा सके। उसको लादा न जा सके, बल्कि ऐसी स्थिति बनायी जाय ताकि लोग खुद-ब-खुद हिन्दी को अपना सकें। जब तक हिन्दी देश की सम्पर्क भाषा नहीं होगी तब तब राष्ट्रीय एकता में आपको मदद नहीं मिलेगी। इसलिये हिन्दी के विकास के लिये मंत्री जी पूरी तवज्जह दें।

यह बहुत ही शर्म की बात है कि आज हमारे देश में नेशनल प्रेस हिन्दी भाषा में नहीं हैं। अंग्रेजी भाषा में हैं। पाकिस्तान में उर्दू भाषा का प्रेस नेशनल प्रेस बन चुका है, उर्दू के अखबारात नेशनल अखबार बन चुके है। लेकिन हमारे देश में अभी तक हिन्दी के अखबारात नेशनल अखबार नहीं बन सकें और आज अंग्रेजी का ही उस पर डोमीनेशनल है।

इसलिये हिन्दी को नजरंदाज नहीं करना चाहिये और मेरी अपील है गृह मंत्री जी से हिन्दी का ज्यादा से ज्यादा प्रसार और प्रचार करें।

SHRIMATI SHALINI PATIL (Sangli) : Mr. Chairman, Sir, I rise to say a few words for the Demands for Grants for the Ministry of Home Affairs which the Lok Sabha is considering today. According to the demands presented. the requirements of different grants have been put at Rs. 2017.23 crores for the year 1984-85. I would like to extend my full support to the demands and while doing so, seek your permission, Sir, for making a few points.

Talking of law and ordere, which is the primary responsibility of the Home Ministry, there is a feeling shared by all of us that there have been certain unfortunate happenings on law and order front in the country. These have not been because of a lapse or fault on the part of some one; rather they have been on account of some forces at work. We are aware of the sustained and meaningful efforts being made by the government to improve the situation and establish normalcy and everyone wishes the government success in its strivings. In this context, however, one question appears germane. Our country got independence more than three decades ago in 1947. At that time our country's population stood at 35 crores. Today we have over 70 crores people. In view of this rise in population, the problem of unemployment has become acuter. This has resulted in misdirection of the energies of our youth in various fields including religious madness, communal frenzy, unlawful and criminal activities and general disrespect for the rule of law. All this has led to emergence of law and order problems all over the country and there are greater strains and challenges to be met. PRIMA FACIE, it would appear that the law and order agencies, therefore, deserve to be strengthened significantly so that they would be adequate to rise to the occasion to meat the present situation, No doubt, there would have been some increase in the number of personnel at various levels, but the adequacy, of the increase, I am sure, would be considered by the hon. Home Minister.

There is another matter, which I would like to mention. As the House is aware, the Central Government has been implementing the laudable scheme of providing assistance to those men and women who had participated in our struggle for independence.

The number of such freedom fighters or their families is rather limited, and it is necessary that the promised help is made available to them as soon as possible. I have reasons to believe that many such cases are still awaiting final orders. In the State of Maharashtra alone, the number of such pending cases is reported to be around 1190. In the interests of early finalisation of such cases, I request the Hon. Home Minister to constitute a special team of officers to go into all such cases and ensure prompt decisions in pending cases according to a time-bound programme. I have every hope that in this request I would have the support of all honourable Members of this House.

Mr Chairman, there is another important matter to which I would like to invite your attention. The Centre-State relations in our federal set-up are looked after by the Ministry of Home Affairs. In the kind of political system we have adopted for the Nation, it is necessary to create a situation in which both the Centre and States function effectively to subserve the common good of the people. Nevertheless, it is vital for the preservation of our country's freedom and for national integrity that the Centre remains strong and effective.

As you are aware, I represent in this House the constituency of Sangli in Maharashtra State. The last village in my constituency is a village called Mhaisal, which is just two kilometres away from Maharashtra's border with the State of Karnataka. On our adjoining border there are five Assembly constituencies of Karnataka State, that is, Uchgaon, Bagewadi Khanapur, Nipani and Belgaum. The earnest aspirations of the people of these areas, who share social, cultural and other links with the people of Maharashtra for being made a part of our State, have remained unfulfilled over these long years. This House is aware of Maharashtra Ekikaran Samiti,

which has been pursuing this cause for a long time. Under the banner of this Samiti, elections have been contested with reference to the demand that the Marathi-speaking areas in this, region should be marged with Maharashtra. It is significant that at all the six Assembly elections held in these constituencies till now, all the five candidates supported by the Maharashtra Ekikaran Samiti had won at the polls,

More recently, the Belgaum Municipal Corporation had its elections in December, 1983, which were held after a long period of 14 years. Out of a total of 50 corporators, 33 members, that is two-thirds of the total strengih belong to Maharashtra Ekikaran Samiti The record of this local authority was kept in Marathi over the last hundred years. It is now learnt that the Government of Karnataka proposes to change this language of the record to Kannada. The Government of Karnataka is also trying to close the Marathi-medium schools in this area and to replace them with Kannada medium schools.

Besides, there are some other facts which have come to my notice and which need be sared with this august House. These five Marathi-speaking MLAs of Karnataka, I understand, are not allowed to speak in Marathi or Hindi in their Assembly. These people are not conversant with Kannada. Even if a legislator manages to speak in the Assembly in Marathi or Hindi, his observations are not recorded. In such a situation these people, though elected by the people of the area, are in no position to place before the State Legislature the problems of the area. The result is that the people's interests suffer, their freedom is suppressed and their fundamental rights and constitutional guarantees are trampled upon.

Against this background, the Belgaum Municipal Corporation, soon after the elections, passed a resolution in favour of the area being merged in Maharashtra. This resolution, which was an expression of the will of the people, invited a notice from the Government of Karnataka to show cause why the Corporation should not be uperceded.

I should like to submit with all emphasis at my command that justice, which has been long denied, need be given to these 12 lakh people of Belgaum and other adjoining border areas who share a common heritage with the people of Maharashtra in matters of history, language, culture, social and family relations and the like. During the last 28 years, these people have engaged in a peaceful and democratic struggle for getting what is due to them legitimately through elections, morchas, assemblies and other democratic forms of expression available to them. As I said earlier, the verdict of the people of the polls went in favour of the candidate supported by the Maharashtra Ekikaran Samiti at all times. There cannot be gseater and better proof than the results of the elections to ascertain the people's will and earnest desire to reunite themselves with their brethren in Maharashtra.

I understand that the Mayor of Belgum Municipal Corporation and 5 MLAs of these areas had recently met our revered Prime Minister, Shrimati Indira Gandhi and hon. Home Minister, Shri P.C. Sethi, to place before them their demand in the matter. Both the Prime Minister and the Home Minister hed kindly given a patient hearing to them. May I request earnestly to the hon. Home Minister to resolve this issue without any further delay so that proper justice could be done to these people. I should like to add that this demand of the concerned people of the border area is fully supported by the people of my State.

Ffnally, Sir, I support the Demands for Grants placed before the House by the Home Ministeer and request that these may be voted in full by the House.

SHRI C.T. DHANDAPANI (Pollachi) : At the outset, I would like to start with the Special Component Plan that has been chalked out for the benefit of the SC&ST. I have already brought to the notice of our hon. Minister with regard to the allocations to Tamil Nadu towards this Plan. This is one case which I came across. There may be many cases in different States. The amount earmarked for this Plan is not being utilised by my State. I have given a note to the hon. Home Minister in this

connection. But I would like him to make a small correction. In the note, perhaps, I have put 81 and 82 It should be 80 and 81. The Central Government gave Rs. 9.5. crores for this programme. When the Central Government asked from the State Government the report about the implementation of this scheme, immediately the State Government handed over the amount to the Tamil Nadu Harjan Housing Corporation and that Corporation deposited that amount in nactionalised banks. And the State Government sent the report to the Central Government that the amount had been spent towards this particular scheme. This is the position. Again the State Government asked for Rs. 12 crores. And the Minister was king enough to allot another Rs. 12 crores. But I feel that this amount is also going to meet same fate. Then what is the use of having a special component plan for the Harijans. In this way, it is a sort of financial assistance to the State to earn some interest on the funds sent by the Central Government And the programme which has been initiated by the Central Government has not at all been implemented. But as far as this Report is concerned, many achievements have been mentioned here. I would like the Minister to look into the matter. This is not an ordinary matter. It is a matter pertaining to the SC&ST to which Government must pay special attention and take some action.

15.00 hrs.

[SHRI SOMNATH CHATTEJEE *in the Chair*]

About, the crime against Scheduled Castes my hon. friend, now the Chairman, has stated how atrocities are being perpotrated on Harijans. Very recently I came across a news item in Bhopal in Madhya Pradesh which stated :

"Atrocities on Harijans on Holi Day"

Two Harijans were killed, many others brutally beaten up and houses of fifteen of them were set on fire in a village in Damoh district of Madhya Pradesh because the 'untouchables' had demanded that they should be accorded equal treatment during Holi festival.

The festival of colours brought bloodshed in its wake when a group of irate caste Hindus who refused to be treated on a par with the 'untouchables' attacked the Harijans."

So, even during the Holi days, the festival days, Harijans are not being treated on par. I want a categorical answer from the Minister whether the Harijans are Hindus or not ?

PROF. N.G. RANGA (Guntur) : They are Hindus.

SHRI C.T. DHANDAPANI : If they are Hindus, then they have every right to perform the fsetival of Hindus. When they are denied their rights, there must be some vested interests to say that Harijans are not Hindus. So, I want a categorical answer to this from the Minister.

I do not want to go into detail about the regional parties. Nowadays it is becoming a fancy...(*Interruptions*).

SHRI RAM PYARE PANIKA: Regional parties should be banned.

SHRI C.T. DHANDAPANI: If you ban it you will see the consequences. My previous speaker the lady Member, spoke from the Congress Benches with regional interest. She is a Congress Member.

SHRI RAM PYARE PANIKA : I can understand regional interest but not regional party.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. VENKATASUBBAIAH) : Please do not interrupt him, he was our friend till recently.

SHRI C.T. DHANDAPANI : I am a friend to everybody, So, I was saying that there is a fancy nowadays to be call regional parties as anti-nationals. Without regional parties many nationai parties cannot survive. I can challenge. Take the year 1969 when there was a split in the Congress party Mr. Venkatasubbaiah knows it Mr. P.C. Sethi was also here. In 1969, 25 DMK Members were sitting here. You had a very

tender majority of nine Members only in the very same House. So, we decided to support the Congress Government, not that we could get anything out of it from them but there was a powerful communal force in North India and we thought that if the Centre is weakened, that Communal force may capture the power in the Centre. That is why we supported the Congress Government we supported the nation alisation of banks and the abolition of Privy Purses. At that time also we were regional party and still we are regional party. I am pround to say that I belong to a regional party In 1969 when Congress was split up, the official candidate for Presidentship was Mr. Sanjeeva Reddy and the independent candidate was Mr. V.V. Giri. DMK was the first regional party which announced the name of Mr. V.V. Giri. Had the DMK taken a different role at that time, things would have been different. Prof. Ranga ji, you know it that had we taken a different decision not to support the Congress, not to support Mr. V.V. Giri, things would have been different. By what majority did you win the election? Only by 10,000 votes. That means only by twenty Members of Parliament. 25 DMK Members were sitting here in the Lok Sanbha and 184 Members in the Assembly. Because of us, the national party, the Congress party was able to continue in power. That was the position.

Mr. Panika may not be knowing all these things because he is quite new to the House. That is why I am trlling him. Then what happened? On every occasion we used to support the Government. At that time the DMK was not at the mercy of anybody else. Many people said and even during this Sri Lankan issue, the Congress Party in Tamil Nadu exhibited big posters and they gave some publicity in the press also that DMK is a frustrated political party and they demand a separate nation in the name of Sri Lanka Tamils issue. They said this and I do not know whether it is with the knowledge of the High Command or not. In 1962 we had categorically stated, and our late leader, Anna, stated in the Rajya Sabha that the DMK gave up the idea of demanding a separate State for Dravidians consisting of four states, Andhra, Tamil Nadu, Kerala and Karnataka because our enemies on our borders are there and first we must face the enemies. But this is only our internal issue and we cannot sort it out now. Therefore, we have given up that idea. You can see the record of the proceedings of the Rajya Sabha and you will find his objservation even today. But our friends, the Congress Members particularly in Tamil Nadu, say I am telling you, Mr. Panika, particularly in Tamil Nadu your Party should either go with us or with the AIDMK. The Congress cannot stand alone there. This is the position which I am humbly submitting. Not only that. In 1962 when the Chinese waged war against India, the Tamil Nadu Government collected Rs. 6 crores for funding the war. No other State gave that much money. Even the State of Uttar Pradesh was not able to give such a big amount Only the DMK gave Rs. 6 crores. Nowadays we are in the national stream because of political reasons. Sethi-Ji knows it well. I don't say that the Home Minister does not know anything he knows it well. But for the benefit of others as well as Members from Tamil Nadu I am telling all these things.

So, it is not the intention of our Party, DMK that we should go separate from India That is not our intention. Our friends also said about Hindi and non-Hindi questions we have raised many times. We particularly, the Tamilians, have some problems and difficulties. Even now in the Home Ministry Note with regard to official languages it has been stated that a clerk can make a note on the file either in English or in Hinidi. Ar far as Tamilians are concerned, we do not know both these languages For example, in many of the schools in Tamil Nadu, up to Tenth standard they teach only Tamil. That means, a person from Tamil Nadu has no place in the Cantral Secretariat. In that case, what will he think? Naturally, he will think whether this is our country or not. When his own language is not accepted and is not given importance, he will naturally think whether this is our country at all. In this connection I would request the Minister to consider my demand. English has been accepted as an associate langurge. At this juncture, I would request that Tamil should also be taken as an associate Language.

(Interruptions)

A Government employee from Madras paving put in ten, fifteen or twenty years of service on transfer to Maharashtra will not be able to seek admission there in Mahrashtra for his children in the school unless he is a resident of Maharashtra for ten years. He will not get admission. I belong to a regional party. You come to Madras. You can learn Hindi, Yujarati, Malyalam. You can put your children in any school you like because there you have people from other States living there. You cannot quote even a single instance when an outsider has been humiliated by the Tamilians in Tamilnadu. But our position is different. I must say that this question should be looked into.

Many people stood and talked about national integration. Too much of talking on nationalism may lead to fascism. They talked much on nationalism. Before 1950 there was no one India. It was a combined one after 1950. Before that there were many States. Therefore, this nationalism is not the property of of one particular party or a particular group. There are many nationalities in India. Shri Karunanidhi is also a Member in the National Integration Council. Of course, he was not able to attend the meeting this time because Shri Sethiji khows the tactics of Shri Ramachandran. You sent this agenda on/8th addressed to Shri Karunanidhi. This was intercepted. This was delivered on 24th. The meeting was on 21st. This is a cover sent by the Ministry of Home Affairs. He was not able to attend the meeting. Actually the last meeting he attended. So, this was the thing. You must also look into the matter.

I do not want to say much about the Centre-State relationship. You dealt with it at length. Many people, particularly from the Congress side think that Centre-State relation means, it should weaken or grab some power from the Centre or it should uot obey the Centre leadership or it is to be disobeyed. The Congress people think like that. It is not correct. I tell you an example. In my constituency there was a drinking water proposal. The pipe had to be laid which had to cross the national highways. The local CPWD people said no permission would be given. This is for a drinking water supply project. Mr. Panika must understand this. These are the administrative difficulties. Secondly, it is commerce and then industries. Regardin certain things which are not intended for export, certain raw materials may be consumed locally and for that the industry can be started without going to the Centre's permission. They can start it But everybody has to go to the Centre and its Secretariat and they have to run after the officials. That was the reason why we talk about the Centre-State relations. It is not only the Opposition parties but even others also talk about this. It has been Stated here by Prof. D.R. Gadgil who was a Member in the Planning Commission. He says.

> "The present rigidities in this regard and the stronghold, overall activities, of the Centre and its agencies and officials make impossible for any real progress."

Then, some other gentleman has said about the over-Centralisation :

> "Over Centralisation has been one of the main reasons for our poor rate of economic growth which is one of the lowest in the world. Since 1950, our per capita income has increased only 56% in real terms."

This is the position.

Sir. all the Opposition Parties met in Sri-nagar. We purely discussed the Centre/State relationship nothing else. But many names were given to that. That is, they arc all anti-nationals. They have all joined together and they are going to say something against the Centre, they said In that case, why did you appoint the Sarkaria Commission. Whaf is the reason ?

> "The Government of India had been considering for sometime past the need for a review of existing arrangement between the Union and the States."

This is the report of the Government of India in the Home Ministry. I do not know

whether the Minister has done through it or not. That means. there are some problems which have to be solved by the Centre and the States by negotiations or by any other means. This is the postition. So. simply telling that the Oppostion Parties are trying to overthrow the Government is not correct. That is not our intention, particularly the DMK party. We have faith in only ballots and not in the bullets. Therefore. I rule out those accusations against some important personalities who went there and all those things. said against them.

You have appointed the Ray Commission. Now, it has been stayed by the Supreme Court. The Government of India now has not taken any step to vacate the stay. It was appointed in the month of June, 1981. Three years already lapsed. At the same time, we wanted to have the scope of other activities of the Chief Minister of the Tamil Nadu Oovernment, particularly with regard to the corrupt practices in the "Spirit Scandal" The Commission should have been extended to look into other allegations also. Some-how it was delayed by You Immediately, the local Government appointed a commission called the Ramamurthy Commission. One fine morning, Mr. Justice Ramamurthy was erealieved by the Government of Tamil Nadu saying that due to his health reasons, he was relieved. That was the notification issued by the Government of Tamil Nadu. They appointed Justice Rama Prasad Rao, Actually, many leading lawyers from this House went to Madras at the invitation of the Chief Minister.

**

The question was that the accused should be cross-examined. Sir, you are a lawyer, You know the procedure. The thing is that accused persons were not examined by the Commission We wanted that the accused should also be examined that is, two Minister. the Chief Minister and the Chief Minister's brother. The case was that one former I. G. of Police gave.**

MR. CHAIRMAN : You should not go into all those details of the allegation. That is for the Commission.

SHRI P. VENKATASUBBAIAH : Sir, he said that some members from this House went to Madras.**

That should not go on record.

MR. CHAIRMAN : I will look into,

SHRI C.T. DHANDAPANI : You can expunge it. After I said it, I myself felt that I should not have said it, Even though it is a fact, I should not say it.

SHRI P. V. VENKATASUBBAIAH : Again, you are saying it.

SHRI C.T. DHANDAPANI : That need not go on record. I am saying off the record.

MR. CHAIRMAN : You cannot say anything off the record in the House. I will look into that.

SHRI C.T. DHANDAPANI : It is not applicable to that side alone, it is applicable to this side also.

MR. CHAIRMAN : They have not gone as members of the House but as professional lawyers.

SHRI C.T. DHANDAPANI : Incidentally they are Members of Parliament. They went there not in the capacity of Members of Parliament but as professionals. They were from both sides of the House.

What happened was that there was a stay order against the Commission that the Commission should not submit the report because the accused were not cross examined. Again, after six months, the judgment was given by a Judge, that is, the report can be submitted...

MR. CHAIRMAN : You need not go into all these details.

SHRI C.T. DHANDAPANI : The judgment was-given at 11.40 A.M. by the High Court The report running into 400-500 pages in 6 volumes was handed over to the Goverment.

**

**Expunged as ordered by the Chair.

MR. CHAIRMAN : You cannot go into all this.

SHRI P. VENKATASUBBAIAH : He should not say all this.

MR. CHAIRMAN : I have myself stopped him.

SHRI P. VENKATASUBBAIAH : He is also a good lawyer, I suppose.

MR. CHAIRMAN : This should not go on record.

After all, the Commission has given its report. This is not the place to decide the merits of it.

SHRI P. VENKATASUBBAIAH : It is not proper to discuss the conduct of the Judge.

SHRI C.T. DHANDAPANI : He is not a sitting Judge ; he is a retired Judge.

SHRI P. VENKATASUBBAIAH : Whosoever he may be.

MR. CHAIRMAN : You have made your point. Please conclude now. That Commission was not appointed by the Central Government. Therefore, this House cannot go into all that.

SHRI C.T. DHANDAPANI : It was appointed under the Commission of Enquiry Act.

MR. CHAIRMAN : It was appointed by the State Government.

SHRI C.T. DHANDAPANI : It was appointed under a Central Act.

**

MR. CHAIRMAN : Don't record that. Please don't refer to all that.

SHRI C.T. DHANDAPANI : Sir, You quoted the *Statesman*, while speaking on the Demands of the Home Ministry. I would also like to quote the same *Statesman*.

> "The AIADMK Government of Mr. M. G. Ramachandran demonstrated on March 15 its extraordinary administrative skills, the like of which the nation had never witnessed since independence and worthy of entry in the Guinness Book of Records."

These are the thing which are happening there.

Another important point I would like to say in conclusion is about the law and order problem, of course, the law and order problem is everywhere.

The temple administration is in the Concurrent List. If any State Government fails in its duty, the Government should intervene in the matter. We have been demanding the Central Government to intervene in this matter, The Minister of Law is also here. We wanted it.

In one case, one Shri Tiruchendur Subramaniam Pillai, was murdered. Pal Commission gave its report.

Similarly, another officer in Srirangam temple, was killed by some people. I do not say who they are.

Similarly, many Harijans in many places particularly in police lock up were murdered No FIR was filed so far.

MR. CHAIRMAN : You are putting me in difficultics.

SHRI C.T. DHANDAPANI : Therefore; I would appeal to the Government that you have the power and you should utilise it. You need not overpower the authority of the State because the subject is in the Concurrent List.

MR. CHAIRMAN : You have taken double your time. Please conclude.

---

* Not recorded

** Expunged as ordered by the Chair.

SHRI C.T. DHANDAPANI : Therefore, I have to say many things.

MR. CHAIRMAN : I know your many things. But there is a constraint of time.

SHRI C.T. DHANDAPANI : The Prime Minister also has written to all the State Governments and to the Chief Minister that corrupt practices should be stopped. So, you should also be interested in this matter.

MR. CHAIRMAN : In place of 17 minutes, I have given you 30 minutes.

SHRI C.T. DHANDAPANI : I have seen in 'ON LOOKER'. The Tamilnadu Government is giving mid-day meal at the cost of Rs. 200 crores. 'ON LOOKER' puts a big headline.

"Rs. 200 Crores scandal-

Mid-day meals Scandal."

MR. CHAIRMAN : I request you not to go into them.

SHRI C.T. DHANDAPANI : These are the things which we cannot rule out. These are the facts, the realities. It is public money. But this money has not been spent through the Government agency. That is why I am saying. These Rs. 200 Crores have been given to a private agency.

MR. CHAIRMAN : It has nothing to do with the Ministry of Home Affairs here. I am very sorry to interrupt you. But I am sitting here. I have some constraints

SHRI C.T. DHANDAPANI : It is a menace to our economy. So you are interested in this matter to curb this practice.

MR. CHAIRMAN : I am sure you are making relevant, points but I request you to conclude.

SHRI C.T. DHANDAPANI : I am sorry. I never press the Chair to give me time. As soon as I complete my time, I used to resume my seat. But this is an important matter.

The amount is not being spent by the Government through Government agency. It has been given to a private one. The Auditor General has no power to verify or to scrutinise the accounts. This is an important point. It is Government exchequer.

MR. CHARIMAN : You have made your point. I earnestly request you to conclude.

SHRI C.T. DHANDAPANI : In conclusion I would say that it is better that you appoint another Commission against Mr. Ramachandran. It is better if you do it now. You will get more seats in Lok Sabha if you do it.

श्री अरविन्द नेताम (कांकेर) : सभापति महोदय, सबसे पहले मैं अपनी बात श्री बेंकट-सुब्बया से शिकायत से शुरू करूंगा। अगर 1980-81 की रिपोर्ट और अब की रिपोर्ट को देखा जाए, तो हम पायेंगे कि हर साल रिपोर्ट बहुत छोटी होती जा रही है। 118 पेज की रिपोर्ट थी सन् 1980 में और अब यह 72 पेज की रिपोर्ट रह गई है। पता नहीं, होम मिनिस्ट्री इतनी कंजूस क्यों हो गई है। हालांकि कोई विषय छूटा नही है और सब चीजों का इसमें उल्लेख किया गया है परन्तु जितने विस्तार से चीजों को देना चाहिए था, ये दे नहीं पाए हैं।

सभापति महोदय, समय कम है इसलिए मैं केवल ट्राइबल डेवलमेंट से सम्बन्धित बात ही कहना चाहूंगा, क्योंकि आपके पास जो ट्राइबल मैम्बर्स आफ पार्लियामेंट के नाम हैं उनमें से बहुत से अनुपस्थित हैं इसलिए ट्राइबल डेवलपमेंट से संबंधित ही बात कहूंगा।

चौथी योजना के बाद ट्राइबल डेवलपमेंट के आउट ले में काफी वृद्धि हुई है। जहां चौथी योजना में 75 करोड़ रु० थे, टोटल आउटले का 5 परसेन्ट था, वह छठी योजना में 5 परसेंट इनफ्रीज हुआ। मिड टर्म ऐप्रेजल में कहा गया है कि छठी प्लान में आ करके

5,000 करोड़ रु० ट्राइबल डेवलपमेंट पर खर्चा होगा जिसमें सारे स्टेट प्लान्स, फाइनेंशियल इन्स्टीट्यूशन्स और सैन्ट्रल सैक्टर, तीनों शामिल हैं और तीनों मिलाकर 5,000 करोड़ रु० खर्च होंगे। परन्तु मुझे चिन्ता है कि जहां 75 करोड़ चौथी योजना में आज 5,000 करोड़ रु० खर्च करने जा रहे हैं तो इसका कुछ न कुछ इम्पेक्ट तो ट्राइबल एरियाज के डेवलपमेंट पर होना चाहिए।

मिडटर्स ऐप्रेजल में बात कही गई है :

"After the adoption of this Tribal Sub Plan approach for tribal development, since the beginning of the Fifth Plan period, massive physical and financial resources have been available. But the Charge is levelled that the benefits have not been reaching the target group. This has been attributed to want of adequate matching administrative machinery"

यह जो बात आपने यहां लिखी है यह सही है। इतने हजार करोड़ खर्च करने के बाद मैं समझता हूं कि आपके ऐडमिनिस्ट्रेटिव सैट अप की वजह से भी इसमें कमी आ सकती है। इसकी मुझे भी शंका है और इसके लिए आपके मंत्रालय ने कुछ उपाय किए हैं। इसके पहले भी मैं कहता रहा हूं ऐडमिनिस्ट्रेटिव सैट अप के बारे में होम मिनिस्ट्री जितनी जल्दी एवं निष्कर्ष पर पहुंचे पहुंचना चाहिए।

आपने ट्राइबल सब-प्लान में आई.टी.डी.पी. का एक यूनिट माना है और उसके नीचे जो लोवेस्ट इकाई है डवलपमेंट ब्लाक की, ब्लाक, आई.टी.डी.पी. और डिस्ट्रिक्ट लेविल कमेटी. इनको अगर आप देखेंगे तो आज कलेक्टर के पास इतना समय नहीं है कि जिले में आई.टी.डी.पी के वर्क को देखे। इसमें आपने लिखा है कि आई.टी.डी.पी. का केवल सुपरवाइजरी और फारमुलेटिव रोल है। और जो यूनिट है ट्राइबल सब-प्लान में लोवेस्ट यूनिट ब्लाक है उस पर आपने ध्यान नहीं दिया। हालांकि हायरार्की में स्टेट गवर्नमेंट और सेन्ट्रल गवर्नमेंट को गम्भीरता से लिया, लेकिन लोवेस्ट यूनिट पर ध्यान नहीं दिया। आज ब्लाक की स्थिति यह है कि 1956 में जो ब्लाक बने करीब करीब वही हैं। तो इनकी संख्या बढ़ाइए। और सातवीं योजना बन रही है, ब्लाक की संख्या बढ़ाने के लिए इसलिए कह रहा हूं बहुत से ऐसे ब्लाक हैं, जिसमें दंडकारण्य का इलाका भी मेरी कांस्ट्रीट्यूएंसी में आता है, ब्लाक हैडक्वार्टर पर पहुंचने के लिए 250 किलोमीटर का फासला तय करना पड़ता है। और हर ब्लाक 50 किलोमीटर की दूरी पर हैडक्वार्टर से है। वी.डी.ओ. के पास कोई साधन नहीं है, लिमिटेड स्टाफ है। ऊपर लेविल का स्टाफ तो बढ़ाया गया, लेकिन जो फील्ड में काम करने वाले हैं उन पर ध्यान नहीं दिया। और यही कारण है कि ऐडमिनिस्ट्रेटिव तरीके पर जितना रिजल्ट मिलना चाहिए, ट्राइबल सब-प्लान में इतना पैसा इनवेस्ट करने के बाद भी, वह नहीं मिल रहा है। इसलिये सातवीं योजना में आपको ब्लाक के एरिया को सीमित करना चाहिए और ब्लाक्स की संख्या को बढ़ाइए इससे कुछ हद तक आपको मदद मिल सकती है। वही बात आपने पर्सनल पालिटी के बारे में मिड-टर्म एप्रेजल में कही है। महाराष्ट्र और गुजरात की बात भी कही है वहां काफी हद तक एक अच्छा सिस्टम है। जिन राज्यों में जिला परिषद् सिस्टम है, वहां तो बहुत अच्छा है परन्तु जहां नहीं है, वहां काफी सोचने की बात है।

आपने मध्यप्रदेश का इसमें जिक्र किया है कि वहां रीजनल ट्राइबल डेवलपमेंट अथोरिटी कांस्टीट्यूट की गई है, उसमें बिहार भी शामिल है। अगर इन अथौरिटी को देखें तो तो आप महसूस करेंगे कि ये बिना दांत के शेर हैं। गवर्नमेंट आफ इण्डिया से या स्टेट

गवर्नमेंट से जो डिस्क्रीशनरी फंड इन्हें मिलता है, सिवाय उसको डिस्ट्रीब्यूट करने के और कोई काम इनके पास नहीं है। यह काम तो कलैक्टर या कमिश्नर भी कर सकता है रुटीन-वे में। अलग से डेवलपमेंट अथौरिटी बनाने की जो ईटेंशन थी, वह अभी तक पूरी नहीं हुई।

मेरे जिले बस्तर में डेवलपमेंट अथौरिटी बनी और कलैक्टर चीफ सैक्रेटरी, भोपाल के पास अपनी मीटिंग में गए और जो कैबिनेट डिसीजन हुआ, वह बात कहने लगे। चीफ सैक्रेटरी ने कहा कि-

"You are talking as a Neta. How can there be a State within a State ?"

यानी एक व्यवस्था में दूसरी व्यवस्था कैसे हो सकती है ? यह सोचने का ढंग है और ऊपर के लैवल पर।

आपने जो इसमें महेश्वर प्रसाद रिकमेंडेशन के बारे में जिक्र किया है, उसमें खुद कहा है कि इसको इम्पलीमेंट नहीं कर पाये है। इसको तो कम-से-कम इंपलीमेंट करने की मेहरवानी करें।

7वीं पंचवर्षीय योजना ड्राफ्टिंगस्टेज में है, इसलिए कुछ बातें में कहना चाहूंगा कि आपकी जिम्मेदारी है। इसमें दो बातें अवश्य इन्क्लूड होनी चाहिए, जो कि मेरी अपनी व्यक्तिगत मान्यता है।

ट्राइबल कल्चर में जो फाक-डासेंज और सांग्ज हैं; वह धीरे धीरे मिटते जा रहे हैं। इनके बारे में अपनी मिनिस्ट्री में आप कहीं न कहीं एक अलग स्कीम बनाएं ताकि देश की यह सबसे पुरानी कल्चर और आर्ट बना रहे। कल्चर प्रोग्राम खासतौर से नार्थ ईस्ट और प्लेन एरिया के बीच में ही होने चाहिएं जो नेशनल ईंग्रेशन नार्थ-ईस्ट के ट्राइबल को देखे। यह दिल्ली तक ही कन्फाइन रखते हैं। इससे नेशनल ईंटेग्रेशसन इन्सर्जेन्सी प्रावलक काफी हद तक दूर हो सकती है, यह प्रोग्राम आप शुरू करें।

आपकी मिनिस्ट्री में स्पोर्ट्स का भी कहीं न कहीं 7वीं प्लान में हिस्सा होना चाहिए।

देश में भविष्य में अगर खिलाड़ी निकलेंगे तो केवल आदिवासी क्षेत्रों से। जो स्पोर्ट एक्टिविटीज, जैसे बिहार में छोटा नागपुर में दिखाई दे रही हैं, वहां जो विस्तार हुआ है, उसका श्रेय गवर्नमेंट आफ इंडिया या स्टेट गवर्नमेंट को नही जाता है बल्कि वहां के लोकल लीडर लेट जयपालसिंह जी को जाता है जिन्होंने उसे शुरू किया था। यह उसी का रिजल्ट हैं। इसलिये और बहुत से इलाके हैं, जहां नेशनल टेलेन्ट हो जायेंगे आप स्पोर्ट्स को 7वीं प्लान में अपनी मिनिस्ट्री में शामिल कर सकते हैं।

कोडिफिकेशन आफ सोशल लाज को आप जानते हैं कि आजकल न्यायालयों में बहुत से झगड़े बढ़ते जा रहे हैं या लिटिगेशन बढ़ते जा रहे हैं। क्योंकि कस्टमरी ला आपके स्टेटुअरी ला से ऊपर होता है, फिर भी लिटिगेशन काफी बढ़े हैं। मेरी राय है कि कोडफिकेशन आफ सोशल लाज कहीं न कहीं जल्दी होना चाहिए इससे लिटिगेशन कम होगे। स्टेटुअरी लाज हर साल बदलते रहते हैं। कस्टमरी लाज को डिफाइन करने से काफी इसमें मदद मिल सकती है। सरकार ने छटी पंच-वर्षीय योजना में ट्राइबल सब-प्लान के अन्तर्गत 75 प्रतिशत पापुलेशन को कवर करने का लक्ष्य रखा है। मैं समझता हूं कि अगर इस आखिरी साल में प्रयत्न किया जाए, तो 90 प्रतिशत पापुलेशन को कवर किया जा सकता है।

इस रिपोर्ट से पता चलता है कि 72 प्रिमिटिव ट्राइब्ज का सिलेक्शन किया गया है। और भी बहुत से ट्राइब छूटे हुए हैं। आदिवासियों में

वे सबसे पिछड़े हुए समुदाय हैं, अतः उनके विकास के लिए विशेष रूप से प्रयत्न करना चाहिए।

सेंट्रल सेक्टर में बहुत से कार्यक्रम चल रहे हैं। उसमें दो और प्रोग्राम इनक्लूड करने चाहिए। देश में करीब करीब दो हजार फारेस्ट विलेज हैं। मेरी कांस्टीट्युएन्सी में 150 विलेज फारेस्ट विलेज हैं, जो सब रिजर्व फारेस्ट में हैं। पिछली छः पंचवर्षीय योजनाओं में उनको विकास का लाभ नहीं मिल पाया है। फारेस्ट डिपार्टमेंट और दूसरे डिपार्टमेंट उनके डेवेलपमेंट के काम में मदद नहीं करते। इस कारण वे आज तक विकास के लाभों से वंचित रहे हैं। मैंने इस बारे में होम मिनिस्टर साहब को चिट्ठी लिखी है। मेरा निवेदन है कि उनके लिए सातवीं पंचवर्षीय योजना में अलग से योजना बनाई जाए।

इसी तरह से शिफ्टिंग कल्टीवेशन में लगे हुए लोगों की पापुलेशन सात लाख है। उनके लिए भी अलग से योजना बनाई जानी चाहिए।

छठी पंचवर्षीय योजना में 50 प्रतिशत पापुलेशन और 23 लाख परिवारों को पावर्टी लाइन से ऊपर उठाने की बात कही गई है। इसके लिए आई. आर.डी.पी. और एन.आर.ई.पी. के माध्यम से बहुत सी योजनाएं चलाई जा रही हैं। मेरा विचार है कि अगर एक आइटम "माइनर फारेस्ट प्रोड्यूस" पर कान्सेन्ट्रेट किया जाए, तो ट्राइबल्ज की बहुत बड़ी जनसंख्या को गरीबी की रेखा से ऊपर उठाने में बहुत मदद मिलेगी। मैं कमेटी आन फारेस्ट्स एण्ड ट्राइबल्ज इन इण्डिया की रिपोर्ट के पेज 22 से उद्धृत करना चाहता हूं :-

"A study conducted in Bastar (1981) indicates that in an average household (having two adult members, at least one child and an old person) on an average earns Rs. 1,500 a year (against total annual income of Rs. 1,750), from sale of M.F.P. without any initial imput or risk. The size of this contribuation to the family income is significant and cannot be overlooked in the context of rural situation in the country and more so in the subsistence economy of tribal area of Bastar. This earning can be easily increased by increasing procument of M.F.P. items and through local ptocessing."

केवल इस एक आइटम के लिए बस्तर में 15, 20 करोड़ रुपए ट्राइबल्ज में बांटे जाते हैं। और योजनाओं से उनको इनडायरेक्ट बैनिफिट मिलता है, लेकिन इस योजना से उनको डायरेक्ट बैनिफिट होता है। इससे फारेस्ट्स में ठेकेदारी प्रथा खत्म करने की हमारी मंशा भी पूरी हो जाएगी। एग्रीकल्चर मिनिस्ट्री द्वारा जो काम्प्रेहेंसिव फारेस्ट पालिसी बनाई जाएगी, उसमें गृह मंत्रालय का क्या रोल होगा? गृह मंत्रालय भी उसमें आधा भागीदार है और इसलिए उसकी बहुत बड़ी जिम्मेदारी है। इस बात का ध्यान रखना चाहिए कि जो पालिसी बने, उसमें ट्राइबल्ज के हितों की रक्षा हो।

हम लोग यह मांग करते रहे हैं कि सातवीं पंचवर्षीय योजना में नार्थ-ईस्टर्न कोंसिल की तरह सेन्ट्रल इंडिया कोंसिल भी बनाई जाए। चीफ मिनिस्टरों के पास इतना टाइम नहीं है कि वे डेवेलपमेंट के काम पर ठंडे दिमाग से विचार कर सकें। इसलिए यह जरूरी है कि सेन्ट्रल इंडिया कोंसिल का निर्माण हो, ताकि समय समय पर इस पर रिव्यू किया जा सके।

प्लानिंग कमीशन के विशेष सहयोग या उनकी इच्छा से मध्य प्रदेश सरकार ने बस्तर जिले की अलग से योजना बनाने की बात सोची है। मैं चाहूंगा कि जो भी योजना या प्रारूप बनकर आपके या गवर्नमेंट आफ इंडिया के पास आए सातवीं पंचवर्षीय योजना

के लिए बस्तर जिले के लिए अलग से जो प्लान बनना है उसमें जितना भी हो सके आप मदद करने की कोशिश करेंगे।

आदिवासी क्षेत्र में काफी एक्सट्रीमिस्ट ऐक्टिविटीज भी हैं। मंत्री जी के स्वयं के स्टेट में है और मैं उस स्टेट के बोर्डर पर हूं। मैं चाहूंगा कि इस ओर भी बहुत गंभीरता से सोच कर राज्य सरकारों के द्वारा जो भी कदम उठाए जाने आवश्यक हैं वह उठाए जाएं ताकि इस प्रकार की ऐक्टिविटीज कम हो और प्रशासन स्वच्छ ढंग से चले।

इन्हीं शब्दों के साथ मैं गृह मंत्रालय के अनुदानों की मांगों का समर्थन करता हूं।

श्री जयपाल सिंह कश्यप (आवंला) : सभापति महोदय, गृह मंत्रालय के अनुदानों पर चर्चा हो रही है। मैं तो यही कहना चाहूंगा कि देश का जो सबसे बड़ा विधान था, वह संविधान और विधान चाहे सरकार ने बदला हो या न बदला हो प्रेक्टिकली उसमें हर जगह संशोधन हो गया है और ईश्वर का विधान भी बदला है। उस विधान को भी गृह मंत्रालय ने अपने हाथ में ले लिया है। आज तक सुरक्षा की जिम्मेदारी थी अपने गृह मंत्रालय पर, पुलिस पर, प्रशासन पर लेकिन मालूम यह होता है कि पुलिस को काम डाकुओं ने ले लिया है और डाकुओं का काम पुलिस ने ले लिया है। दोनों अपने अपने विभाग और कामों को बदल लिया है।

एक माननीय सदस्य : नहीं, नहीं।

श्री जयपालसिंह कश्यप : आपके भी क्षेत्र में हत्याएं हो रही हैं। बिहार में बहुत ज्यादा हत्यायें हो रही हैं।

भगवान का भी विधान बदल गया है। लोगों के प्राण लेने का काम कभी भगवान का रहा होगा, आज तो पुलिस प्रशासन का काम यह हो गया है लोगों का प्राण लेने का। फर्जी एन्काउन्टर और मुठभेड़ दिखा कर लोगों की जान ले ली जाती है। आज आपके स्वयं के अधिकारी और कर्मचारी भी अपनी सुरक्षा के लिए आपके पास नहीं जाते हैं। आज वह जाते हैं भिण्डरावाले के सामने, उनकी पत्नियां जाती हैं और कहती हैं कि हमारे पति फलां जगह अधिकारी हैं, उनकी जान बख्श दें या वह अधिकारी स्वयं जाते हैं उनके सामने आपके गृह मंत्रालय पर और प्रशासन पर अब उनको विश्वास नहीं रह गया है। तो संविधान में प्रैक्टिकल संशोधन और ईश्वरीय विधान में संशोधन बहुत ही गम्भीरता का विषय बन गया है और देश का कोई भी व्यक्ति चाहे ट्रेन पर चले, बस में चले, अच्छा संवाददाता हो, समाज की सेवा करने वाला हो, अच्छा एडवोकेट हो, राजनीतिज्ञ हो, सरकारी कर्मचारी हो या व्यापारी हो, कोई भी अपने को सुरक्षित नहीं पा रहा है। किसी क्षेत्र में उसकी सुरक्षा नहीं हो पा रही है।

प्रो० सत्यदेव सिंह : आपकी क्या दशा है ?

श्री जयपाल सिंह कश्यप : आपसे ज्यादा अच्छी है। आज संविधान को जलाया जा जा रहा है, लेकिन संविधान को जलाने की प्रक्रिया तो आपके सत्तारूढ़ दल ने यहां पर बैठकर शुरू की। एक तरफ तो उग्रवादी लोग आर्टिकल (25) को जला रहे हैं अपनी कुछ मांगों को लेकर -- वह मांगे सही हैं या गलत उस पर मैं नहीं जाता और दूसरी तरफ यहां पर जो संविधान में गारन्टी दी गई थी, जो निर्देशक सिद्धान्त रखे गए थे, यहां के गरीब पिछड़े वर्ग अनुसूचित जातियों एवं आदिवासियों को जो गारन्टी दी गई थी उन आर्टिकल्स की पूर्ण उपेक्षा करके आपने भी संविधान का दहन किया है उसको जलाया है। यह कार्य आपकी सरकार कर रही है जिसके लिए आप उत्तरदायी है। दूसरे लोग जो कुछ कर रहे हैं उनका दहन तो रुकेगा लेकिन जो आप कर रहे हैं, जो आप इस देश के लोगों से

मजाक कर रहे हैं उससे हमको बहुत बड़ा कष्ट पहुंच रहा है। आपका यह मजाक कितना भयंकर साबित होगा यह तो समय ही बतायेगा। इस देश के पिछड़े लोगों को आगे बढ़ने के लिए विशेष अवसर चाहिए। संविधान के आर्टिकल (340) के अंतर्गत पहले काका कालेलकर की अध्यक्षता में एक बैकवर्ड क्लासेज कमीशन की स्थापना की गई थी लेकिन उनकी रिपोर्ट को रद्दी की टोकरी में डाल दिया गया। उसके बाद जनता पार्टी की सरकार ने मण्डल आयोग की स्थापना की और उस रिपोर्ट पर भी आप दांव-पेंच खेल रहे हैं जैसे कि किसी दंगल में पहलवान सोचते हैं कि कौन सा दाँव मारा जाए। अगर बैकवर्ड क्लास के लोग भी कुछ बलवान होते और दांव चलाना जानते तो आज शक्ति संतुलन दूसरी जगह ही होता। इसलिए आप उनके साथ दांव-पेंच मत चलाइये। कभी आप कहते हैं कि मंडल कमीशन की सिफारिशों पर मुख्य मंत्रियों की राय ली जा रही है, कभी कहते हैं कि सचिवो के पास इसको भेजा गया है और कभी कहते हैं कि मंत्री मंडल की सब-कमेटी के पास भेजा गया है। मतलब यह है कि किसी न किसी प्रकार से आप उसको टालते जा रहे हैं ताकि चुनाव आए और उनमें इसको आप कोई मुद्दा बनायें जिससे आपको वोट मिल सकें। यदि सरकार में हिम्मत है तो वह मंडल कमीशन की सिफारिशों पर खुलकर सामने आए और बताये कि वह सही हैं या गलत है और अगर सही हैं तो उनको पूरा कीजिये। आपको चाहिए कि आप साफ-साफ बतायें कि किस सीमा तक आप इनको पूरा करते हैं, किस सीमा तक पूरा नहीं कर सकते हैं और कहां तक आप पूरा करना चाहते हैं। आप इस संसद को साफ-साफ बताइये। इस देश के 50-60 फीसदी लोगों के साथ आप खिलवाड़ मत कीजिये। देश के लोग आपसे इस बारे में साफ साफ जानना चाहते हैं। इसको बहुत लम्बा टालना अच्छा नहीं होगा। (व्यवधान) आप हंस लीजिए। आप पिछड़े लोगों पर हमेशा हंसे हैं लेकिन पिछड़े वर्ग के लोग भी अब आपको अच्छी तरह से समझ चुके हैं। (व्यवधान)।

मैं गृह मंत्री जी से बड़े ही विनम्र शब्दों में आग्रह करूंगा कि मंडल कमीशन की रिपोर्ट पर सरकार की क्या नीति है और क्या आप उसे लागू कर रहे, वह स्पष्ट कर दें। देश इसको चाहता है और हम भी जानाना चाहते हैं कि पिछड़ों के लिए आप के दिल में कितना दर्द है और कितनी हमदर्दी है। यही बात हमारे हरिजन और अदिवासियों के साथ भी हैं।

15.55 hrs.

[SHRI N.K. SHEJ WALKAR *in the Chair.*]

उत्पीड़न की बात मैं नहीं करना चाहता हूं। सामूहिक हत्यायें और किस तरह से उनको झूठे मुकद्दमों में फंसाकर परेशान किया जाता है। आज स्थिति यह हो गई है कि आप के प्रशासन में भी उनके साथ जांत-पांत का व्यवहार किया जाता है। अधिकारियों और पुलिस से लेकर चाहे कोई भी आपका प्रशासनिक अधिकारी है। चाहे प्रोमोशन का मामला हो, चाहे रिक्रूटमेंट का मामला हो और चाहे न्याय की बात हो-हर जगह पर जांतपांत के नजरिए से देखा जाता है। मैं उत्तर प्रदेश की बात जानता हूं। उत्तर प्रदेश में बहुत से जिले हैं, जहां पर पिछड़े वर्ग या अनुसूचित जाति के बहुत से काबिल अधिकारी रहें हैं, लेकिन उनको नीचे पटका गया और एक विशेष जाति के लोग को, चाहे वह एसएच ओ या किसी भी पद पर हो, एक जाति के लोगों को रखा जाता है। जो बैकवर्ड शैड्यूल्ड कास्ट लोग हैं, दूसरी भी जाति के लोग है, जो उस वर्ग में नहीं आते हैं, उनके साथ भी अन्याय होता है। बदायूं जिले के एसएचओ को ही ले

लीजिए। किसी भी थाने को उठाकर देख लीजिऐ। एक विशेष जाति के लोगों के सारे खून माफ हैं, सारी गलतियां माफ हैं, जो एक अच्छी बात नहीं है। सरकार को यह प्रयत्न करना चाहिए, जिससे लोगों के अन्दर न्याय के प्रति विश्वास पैदा हो, देश के संविधान के प्रति विश्वास पैदा हो, इस दिशा में कोई कदम नहीं उठाया जाता है ।

अब मैं आप का ध्यान फिशरमैन काम्यूनिटी की तरफ दिलाना चाहता हूं। धीवर मल्लाह, कहार, निषाद, माझी, कीर भोई, गोंड़, कोली आदि जो मछुआ समुदाय के लोग हैं और बहुत बड़ी संख्या में हैं। इन लोगों के साथ देश में कभी न्याय नहीं होता है। उन्होंने मांग की है कि मंडल कमीशन पार्ट-I के पेज -54 पर जो रिपोर्ट है, विविध 13.37 पार्ट-1-देश के कुछ भागों में मछुआरों, बनजारों बांसफोड खटवे आदि जैसे व्यावसायिक समुदाय अभी भी छुआछूत के कलंक से पीडित है। उन्हें आयोग द्वारा अन्य पिछड़े वर्गों के रूप में सूची बद्ध किया गया है, किन्तु उनको अनुसूचित जाति/अनुसूचित जनजाति की सूची में शामिल करने के बारे में सरकार द्वारा विचार किया जा सकता है।

2. उनके उत्थान के लिए विभिन्न सामाजिक-शैक्षणिक और आर्थिक उपाय केन्द्र और राज्य दोनों स्तरों पर किए जाने के लिए पिछड़ा वर्ग विकास निगम स्थापित किए जाने चाहिए।

3. उनके हितों की रक्षा के लिए केन्द्र तथा राज्यों में अन्य पिछड़े वर्गों के लिए पृथक मंत्रालय विभाग स्थापित किया जाना चाहिए ।

4. अन्य पिछड़े वर्गों के कुछ बहुत पिछड़े, हुए वर्गों को जैसे हिमाचल प्रदेश में गद्दी, महाराष्ट्र में नव बौद्ध, तटीय क्षेत्रों में मछियारे जम्मू-व- कश्मीर में गूजर आदि को उचित प्रति निधित्व प्रदान करने के लिए यह सिफारिश की जाती है कि परिसीमन के समय उनके गहन क्षेत्रों को पृथक क्षेत्र के रूप में निर्मित किया जाए।

आज जो सामाजिक, शैक्षणिक आदि रूप से पिछड़ गए है, उनके धन्धे भी पिछड़े हैं। उनको किसी भी प्रकार की सुविधायें नहीं मिलती हैं।

इन्हें अनुसूचित जाति और जनजाति में शामिल करने के लिए सरकार ने कई बार आश्वासन दिया है कि इस पर विचार किया जा रहा है। गृह मंत्री जी ने भी संसद में प्रश्नों के उत्तर के समय भी आश्वासन दिया है, लेकिन यह सिलसिला कई सालों से चला आ रहा है। उन्हीं की तरह अन्य दस्तकार समाज भी हैं, जैसे कुम्हार, गडरिया, माली, बढ़ई, लोहार, नाई, आदि। इन्होंने सच्चे मन से समाज की सेवा की है. लेकिन आर्थिक रूप से इसलिये पिछड़े हैं कि उन्होंने इन जातियों में जन्म लिया है, सामाजिक रूप से इस लिये उन को सम्मान नहीं मिलता है कि उन्होंने इन जातियों में जन्म लिया है, शिक्षा के अवसर इसलिए नहीं मिलते हैं कि वे गरीब हैं और पददलित समाज में पैदा हुए हैं। आप ने कभी भी इन के लिये गम्भीरता से विचार नहीं किया है। मंडल कमीशन की रिपोर्ट में नायक साहाब ने इन के लिये डिसेन्टिंग नोट लिखते हुए अतिरिक्त विशेष अवसरों की मांग की है। मेरा आप से अनुरोध है कि इस प्रश्न को गम्भीरता से ले और इन की परेशानी को दूर करने के लिए जो भी सुविधायें इन को दी जा सकती हैं उन पर जल्द से जल्द निर्णय लें ताकि देश का भाग्य बनाने में ये भी हिस्सा ले सकें।

16.00 hrs.

हमारे अनुसूचित जातियों तथा अनुसूचित जनजातियों के भाइयों के लिए जो आरक्षण है

वे आप के कुछ निदेशों पर आधारित हैं, जिन को कहीं पर माना जाता है और कहीं पर नहीं माना जाता है। वे निर्देश इतने दुर्लभ हैं कि जिन कर्मचारियों को वह आरक्षण दिया जाना चाहिये या जिन को प्रमोशन मिलना चाहिये, उन को वे निर्देश प्राप्त ही नहीं होते हैं और अगर किसी को मिल गये तो अधिकारी लोग उन पर निर्देशों की अवहेलना करते हैं। मैं चाहता हूं कि आप इन निर्देशों को कोडिफाई करें, इन का एक्ट बनाया जाय कि शेडयूल्ड कास्ट्स और शैडयूल्ड ट्राइब्स के लिए जो आरक्षण निर्धारित किया गया है उस का इम्प्लीमेन्टेशन किस ढंग से होगा। उस का पूरा प्रोसीजर बना दिया जाय और जो लोग उस की उपेक्षा करते हैं या जो संस्थायें उसकी उपेक्षा करती हैं, उन को लागू करने से कतराती हैं या किसी तरह से भेदभाव करती हैं उन के लिये पीनल ला होना चाहिये, आप कानून में इस तरह की व्यवस्था कर दीजिये कि वह दण्डनीय हो ताकि संविधान में जो व्यवस्था हम ने इन क्लासेज के लिये की है उन अधिकारों की रक्षा सही रूप से हो सके। यह इस लिये आवश्यक है कि जब कभी कोई प्रमोशन का मामला आता है और यह देखा जाता है कि इस में कोई शैडयूल्ड कास्ट या शैडयूल्ड ट्राइब का अधिकारी इन्वाल्व है, तो पहले से ही उस की सी. आर. में बैड-एन्ट्री कर दी जाती है जिस को उस अधिकारी को पता तक नहीं होता है। जब प्रमोशन का मामला लिया जाता है तो बैड एन्ट्री सामने आ जाती है और उस को उस प्रमोशन से वंचित कर दिया जाता है। बिना कोई एक्सप्लेनेशन मांगे, उस को सफाई देने का कोई अवसर दिये बिना ही उस बैड एन्ट्री के आधार पर उस प्रमोशन से वंचित कर दिया जाता है। मेरा आप से अनुरोध है कि कम से कम वीकर सैक्शन्ज के लिए या जिन के लिए आरक्षण है उन की सी.आर. में बैड-एन्ट्री करने से पहले उन को शो-काज नोटिस दिया जाना चाहिए ताकि उन को भी उस की जानकारी मिल सके और उन को अपनी स्थिति स्पष्ट करने का मोका मिल सके। मैं तो यह चाहता हूं कि इस तरह का व्यवहार सभी सरकारी कर्मचारियों के साथ होना चाहिये। गृह मंत्री जी मेरा आप से अनुरोध है-आप इस तरह की कार्यवाही के लिये आदेश दें ताकि उन लोगों को यह विश्वास हो सकें कि हमारे साथ अन्याय नहीं हो रहा है।

जहां तक आप के पुलिस प्रशासन की बात है मैं तो यह कहूंगा कि इस का केन्द्रीकरण कर दो। आज जो शिकायतें आ रही हैं, चाहे एन्काउन्टर की हों, फाल्ज प्रासीक्यूशन की हों-इस ओर हमें गम्भीरता से विचार करना होगा। मैं अभी एक गांव में गया था। वहां के एक बहुत ही बुजुर्ग सरकारी कर्मचारी जो रिटायर हो चुके, हैं, कहते हैं कि थाना तो आज अपराधों का अड्डा बन गया है। अगर वहां पर मां-बहन चली जाए तो वहां से सही सलामत वापिस नहीं लौटतीं। दिल्ली में 5-6 महीने के अखबार उठाकर देख लीजिए, थानों की शिकायतें देख लीजिए। अभी तो सारी घटनाएं अखबारों में आ नहीं पातीं। लोगों की रिपोर्ट नहीं लिखी जाती। आपके पास कोई इंडिपेंडेंट एजेंसी नहीं है जिससे आप जांच करा सकें। आप मुल्जिम से, पुलिस वालों से पूछते हैं कि क्या तुमने यह अपराध किया है। वे कहते हैं कि हमने नहीं किया है। उल्टा शिकायत करने वाले को फंसा दिया जाता है। आपके पास कोई इंडिपेंडेंट मशीनरी नहीं है जिससे आप जानकारी प्राप्त कर सकें। कितने ही नौजवान आज पुलिस कस्टडी में मारे जा रहे हैं। उनको पीटा जाता है, मारा जाता है, सताया जाता है। इसी प्रकार गोली चलाने के आपने पूरे अधिकार पुलिस वालों को दे रखे हैं। किसी भी प्रदर्शन को वे नाजायत करार दे दें गोली चला

दें इस तरीके को आप बदलिए । 303 की जगह दूसरी गोलियां दीजिए जिससे आदमी घायल हो, मरे नहीं । जिनको दूर से मारा जा सकता हो ।

PROF. N.G. RANGA : If you have any specific instance, bring it to the notice of the State Government or the Central Government. If you make a generel statement, how can one take action on it ?

श्री जयपाल सिंह कश्यप : मंत्री महोदय को सारी जानकारी है, मैं वह भी यहां बता सकता हूं, लेकिन उसके लिए मुझे बहुत समय देना पड़ेगा । दो-चार सौ शिकायतें तो एक साल के अंदर मैंने आपको भेजी होंगी ।

अभी कुछ महीने पहले आपको एक पत्र भेजा था, बदायूं जिले के थाना बिनावर के थानाध्यक्ष ने एक व्यक्ति को बुलाकर जो कि बैंक से रुपए लेकर आ रहा था, उससे रुपए छीन लिए । डी.आई. जी, आई जी को पत्र लिखा, मुख्यमंत्री को और आपको पत्र लिखा । आपका भी एक प्यारा पत्र मुझे प्राप्त हुआ है जिसमें प्रदेश सरकार को कार्यवाही करने के लिए लिखा गया है । लेकिन आज तक मौके पर पहुंच कर किसी ने जांच तक नहीं की । डी आई जी साहब का पत्र भी आ गया है, मुख्यमंत्री जी का भी आ गया है । कई महीने हो जाने के बाद भी घटना स्थल पर जांच करने के लिए भी कोई नहीं गया ।

बदायूं जिले में थाना कावरचौक में हरिजनों ने कथा कराई और वहां पर मल्लाह दावत खाने पहुंच गए । खाना मिलकर खाया । थानेदार ने जाकर पंचायत कर दी और इनका बिरादरी में हुक्का पानी बंद कर दो । उन लोगों ने अनटचेबिलिटी एक्ट के तहत एस एच ओ कादरचौक के खिलाफ एफ आई आर दर्ज कराई है । लेकिन कोई सुनवाई नहीं है, बल्कि उनको धमकियां दी जाती हैं । मैं उन घटनाओं पर ज्यदा नहीं जाना चाहता । मैं मंत्री महोदय को उनसे बराबर अवगत कराता रहा हूं । आज भी मुझे जो सूचनाएं मिलती हैं वह मैं आपकी ओर भेजता हूं । मेरा आपसे यही अनुरोध है कि इसके लिए कोई विशेष व्यवस्था कराई जाए ।

एक चीज मैं और आपसे कहना चाहता हूं कि आज देहात में आर्म्स लाइसेंस सुरक्षा की दृष्टि से कम और स्टेटस की दृष्टि से लोग अधिक लेते हैं । बंदूक लेकर बारात में जाएंगे तो हमारी इज्जत होगी । रायफल लेकर निकल जाएंगे तो लोग हमको सलाम करेंगे । अगर कोई गरीब आदमी सुरक्षा के लिए लाइसेंस चाहता है तो उसके लिए लिख दिया जाता है कि इसका स्टेटस इस लायक नहीं है कि इसको लाइसेंस दिया जाए । शेड्यूल्ड कास्ट्स या बैकवर्ड क्लास के आदमी को चाहते हुए भी लाइसेंस नहीं मिलता । इसलिए, गरीब लोगों को भी लाईसेंस देने में वरीयता देनी पड़ेगी । करतूस की शक्ति को कम कर दीजिए लेकिन लाइसेंसों की संख्या बढ़ा दीजिए जिससे स्टेटस का चिन्ह न रहे । इस पर आपको गंभीरता से सोचना पड़ेगा । इलाहाबाद में गरीबों की फसल बलपूर्वक काटने की व्यवस्था इसलिए कर ली गई क्योंकि जो काटने गए थे, उनके पास बंदूकें थी और जिन्होंने बोई थी उनके पास सिर्फ लाठियां थी । पांच मार्च को कालिंग अटेंशन के समय हमने सुझाव रखा था कि कारतूस का प्रयोग क्राइम्स में अधिक होता है इसलिए उस पर नम्बर डाल दिया जाए तो उससे स्रोत का पता लग जायेगा कि यह कहां से आया है । ऐसा अगर हो जाए तो डाकुओं के हथियार रखे रह जायेंगे और गांव वाले उनका अच्छी तरह से मुकाबला कर लेंगे । पुलिस पर लोगों का अधिक विश्वास नहीं है जितना कि होना चाहिए । अच्छा यही होगा कि देहात में सुरक्षा समिति बनाएं या

स्वयं सेवक तैयार करें जो गांव वालों की सुरक्षा कम से कम क्रिमिनल्स से तो कर सकें। हर गांव में दस-दस या पन्द्रह-पन्द्रह लोगों को ट्रेनिंग दीजिए, जो मौका पड़ने पर सुरक्षा कर सकें। दिल्ली या बाहर की स्थिति देख लीजिए। जहां पर थाने कम हैं वहां पर क्राइम्स भी कम है और जहां पर थाने ज्यादा हैं वहां पर क्राइम्स भी ज्यादा हैं। जहां पर थाने कम हैं, वहां पर लोग डाकुओं से लड़ने के लिए तैयार रहते हैं इसलिए क्राइम्स कम होते हैं। पुलिस के काम को दो हिस्सों में बांटा जाना चाहिए। इसमें इन्वेस्टीगेशन के लिए एजेंसी अलग होनी चाहिए। आजकल तो थानेदार ही कम्पलेन्ट नोट करता है, इन्वेस्टीगेट करता है, चार्जशीट देता है और विटनेस का भी काम करता है। झूठे मुकदमें जो आज चल रहे है, वे चलते रहेंगे अगर उनको चैक नहीं किया जाए। सिविल वा रेवेन्यू कोर्ट में जो पार्टी हारती है, उसके खिलाफ डिक्री बनाकर पैसा वसूल कर लिया जाता है। चार-पांच साल तक जो जेल में रहता है उसको कोई मुआवजा नहीं मिलता। इसलिए क्रिमिनल प्रोसीजर कोड़ में ऐसी व्यवस्था कीजिए जिससे एडवोकेट की फीस, पेपर और टिकट आदि पर जो खर्चा होता है उसका मुआवजा कम्पलसरी मिल सके। जो फाल्स प्रासीक्यूशन होता है, उसका कम्पनसेशन मिलना चाहिए। यह ऐसी चीजें हैं जो आम लोगों के लिए सहनी पड़ती हैं, और जरूरत से ज्यादा लोग परेशान होते हैं।

कुछ जातियां कुछ स्टेट्स में शेड्यूल्ड कास्ट्स में हैं और कुछ में उनको नहीं रखा गया। उन्हें सभी राज्यों में एक सा स्टेटस मिलना चाहिए। मध्य प्रदेश में माझी, दिल्ली में मल्लाह और बंगाल में केवट को ले लीजिए। एक ही जाति है, शादी विवाह होते हैं, एक जैसा स्टेटस है, लेकिन कहीं बैकवर्ड माना गया है, कहीं ट्राइब्स माना गया है और कही पर शेड्यूल्ड कास्ट में इनको रखा गया है। इस तरह की सारी जातियों को समान स्टेटस दिया जाना चाहिए ताकि लोगों में विश्वास हो सके और इस बारे में गृह मंत्रालय को 1, 2 महीने में निर्णय ले लेना चाहिए।

अब मैं पंजाब के बारे में कहना चाहता हूं। देश की निगाहें पंजाब पर है। हर जगह यही चर्चा है कि पंजाब का मामला किस तरह से हल होगा। मंत्री जी, आपकी नीयत पर मुझे शक नहीं है क्योंकि मैं आपको जानता हूं, लेकिन सरकार की नीयत पर संदेह है। आप जो आदेश देते हैं, आपने कहा जो भी क्रिमिनल्स गुरूद्वारे में छिपे हुए हैं अगर उनको एक सप्ताह के अन्दर पुलिस के हवाले नहीं किया जायगा तो हमारी पुलिस वहां घुस जायगी। लेकिन 24 घंटे बाद ही उसका कंट्राडिक्शन आता है। यह क्यों कंट्राडिक्शन हुआ। भिन्डरवाला क्यों पकड़ा गया और बाद में छोड़ा गया? आप साथ बैठकर बातचीत करके इस का निर्णय करलें और उनके दिमाग में जो गलतफहमियां हैं वह दूर होनी चाहिए। क्योंकि पूरे राष्ट्र की एकता का प्रश्न है। अन्यथा विदेश भी उसका फायदा उठा सकते हैं, पड़ोसी देश जो हमें नुकसान पहुंचाने पर लगे हुए हैं वह उसका ज्यादा फायदा उठायेंगे। हमको अपने भाइयों को समझा बुझा कर साथ ले लेना चाहिए और सरकार को सख्ती भी बरतनी चाहिए। प्रशासन सख्ती से चलता है। जब पुलिस अधिकारी अपने प्राणों की रक्षा के लिए जायगा हत्यारों के पास वहां जाकर अगर भीख मांगेगा प्राणों की तो ऐडमिनिस्ट्रेशन से लोगों का विश्वास उठ जायेगा।

असम में बाहरी लोग आ रहे हैं, देश में और जगहों पर भी आ रहे हैं, आखिर इनका खर्चा कैसे उठाया जायेगा। असम का मामला हो, या ला ऐंड आर्डर की हालत हो, हमारे माननीय सदस्य कह रहे थे बिहार की बात जहां 12, 14 बच्चों का मर्डर होता है, अपहरण

होता है, फर्जी ऐनकाउन्टर्स में लोगों को मारा जाता है। इसके लिए आपको ट्राइब्यूनल बना देना चाहिए ताकि जहां भी ऐसा केस रजिस्टर हो वह ट्राइब्यूनल जाकर जांच करे और जो ऐनकाउन्टर्स हुये हैं जिनमें हजारों लोग मारे गए हैं उनके प्रति कार्यवाही की जाय। ऐसा करने से लोगों की जानमाल की सुरक्षा होगी।

बरेली की बार ऐसोसियेशन ने आपको लिखा, हमने लिखा, सारे ऐडवोकेट्स ने मांग की, वहां पुलिस किस तरह से असामाजिक तत्वों को बुलाकर जलूस निकलवाती है और एस०पी० आफिस में उनको चाय पिलाई जाती है, वकीलों को पैरवी करने से रोका जाता है, इस तरह की स्थिति वहां महीनों रही। वहां की जनता और ऐडवोकेट परेशान रहे, लेकिन कोई व्यवस्था नहीं हो सकी। ऐडवोकेट्स आज भी चाहते हैं कि उनको न्याय मिले। लेकिन सरकार उनको न्याय नहीं दे पायी। डाक्टर, ऐडवोकेट, प्रोफेसर, संवाददाता, समाज के सामाजिक कार्यकर्त्ता हों, माननीय अध्यक्ष जी ने कहा कि हमारे सांसदों को और विधायकों को एडमिनिस्ट्रेशन और एग्जीक्यूटिव पर निगरानी रखनी चाहिये। हम एग्जीक्यूटिव को भी बेजा रूप से दबाना चाहते हैं, ट्रांस्फर के लिए हम लोग पहुंच जाते हैं, गलत काम कराने के लिए पहुंच जाते हैं लेकिन हमारा यह काम न होकर निगरानी का और सतर्कता का काम होना चाहिए, एग्जीक्यूटिव पर हमें वाच रखनी चाहिये।

माननीय अध्यक्ष जी ने जो कुछ कहा है, वह आज अखबारों में निकला है, मैं उसका स्वागत करता हूं और मंत्री जी से निवेदन करता हूं कि इसको गंभीरता से सोचें। यही कहते हुए मैं अपनी बात समाप्त करता हूं।

श्री जमीलुर्रहमान (किशनगंज) : मौतरम सदर साहब, मैं आपका शुक्रगुजार हूं कि आपने मुझे होम मिनिस्ट्री की डिमांडज पर बोलने का मौका अता फरमाया। मैं इन डिमांडज की पूरी ताइद करता हूं और चन्द बातें अपनी और अपने दोस्तों की तरफ से कहना चाहता हूं।

कांस्टीट्यूशन इस मुल्क में 1950 में लागू हुआ और 1952 में पहली बार अडल्ट फ्रेन्चाइज के आधार पर इलेक्शन हुए और उसके बाद अब तक होते चले आ रहे हैं और हर साल कांस्टीट्युशन के आधार पर यहां बजट पेश होते हैं और हम लोग राजी-खुशी उन्हें पास कर देते हैं।

कांस्टीट्यूशन के मुताबिक हम लोगों की, और सदर साहब आपकी जिन्दगी भी यहां 5 बरस की है और इस एवान की जिन्दगी भी 5 बरस की ही है। सारे मैम्बर्स इस बात की यहां शिकायत करते चले आ रहे हैं कि कुछ भी बात यहां होती है, उसका एग्जीक्यूशन अमल ठीक तरह से नहीं होता। हम लोग पालिसी प्रेमर हैं, पालिसी बनाते हैं। हम लोग पब्लिक एक्सेचकर के जामिन हैं और हम उसे खर्च करने की इजाजत भी देते हैं लेकिन एग्जीक्यूटिव बाडी (सरकारी मुलाजिम) इसको कहां तक पूरा करती है, यह गौरतलब बात है और यह डेमोक्रेसी पर क्वेश्चन मार्क है।

हर साल यह बात होती है कि हमने फलां फलां योजना के तहत फलां-फलां डिपार्टमेंट को इतने हजार करोड़ रुपये दिये और इस काम के लिये दिए, लेकिन जब उसकी समीक्षा होती है तो देखते हैं कि वह रुपया अन-यूटिलाइज्ड है खर्च नहीं हुआ है। और अगर यूटिलाइज भी हुआ हैं तो उसमें सैकेड़ों केसेज गबन के हैं। उसकी एक वजह मेरी समझ में आ रही है। समझा जाता है कि जो इस हाउस के नुमाइन्दे हैं या असेम्बलीज के नुमाइन्दे हैं वही इसके एकाउन्टेबल हैं। मेरा कहना यह हैं कि जिस तरह से हम नुमाइन्दे इसके एकान्टेबल हैं

(अवाम देह हैं) उसी तरह से एग्जीक्यूटिव अफसरान पर भी इसकी एकाउन्टेबिलिटी है। यहां के मैम्बर की या असेम्बली के मैम्बर की 5 साल की जिन्दगी होती है। कांस्टीट्यूशन में वक्त के मुताबिक, जरूरत के मुताबिक अमेंडमेंट होते रहते हैं। मेरी छोटी सी राय है कि सर्विसेज आई०ए०एस० व दीगर सूबाई मुलाजमत के लोगों का भी 4 वरस के लिये कांट्रेक्ट होना चाहिये। बहाली भी 4 वर्ष के लिये हो। अगर वे अवाम के लिये अच्छा काम करेंगे और इस सदन या एसेम्बली की मर्यादा को बनाए रखेंगे, तो उनके अच्छे काम से खुश होकर उन्हें और चार वरस की एक्सटेंशन (मजीद इंजाफा) दे दी जायगी। अगर यह कदम नहीं उठाया जायेगा, तो हर साल पार्लियामेंट में बजट और मिनिस्ट्रीज की डिमांड्ज पास होंगी, हम लोग ही एकाउन्टेबल साने जायेंगे, हम लोग जीतेंगे और हारेंगे, और सरकारी मुलाजिम 58 वरस की उम्र तक राज करते रहेंगे। इस लिये मुल्क की जरूरियात और समाज की भलाई के लिये आर्टिकल 310, 311 और दूसरे आर्टिकल्ज में तबदीली की जाये। और सरकारी नौकरी सिर्फ 4 वर्ष के लिये हो इसमें हम लोग सरकार के साथ हैं। इस तरह एक्सीक्यूटिव पर यह बंधन होगा कि पार्लियामेंट जो पास करती हैं, वह उसे लागू करे। इससे मुल्क और समाज ऊपर उठेंगे।

होम मिनिस्ट्री कस्टोडियन है सारे मुल्क की। यह बड़ी इम्पार्टेन्ट मिनिस्ट्री है और यह बहुत मजबूत मिनिस्टर के हाथ में है। इसके तहत नेशनल इनटेग्रेशन कौंसिल का भी काम होता है। इसकी पहली मीटिंग काश्मीर में हुई थी और हाल ही में दिल्ली में हुई है। जहां तक मुझे याद पड़ता है, नेशनल इनटेग्रेशन कौंसिल का एक अहम रेजोल्यूशन यह है कि ऐसी कोई बात अखबारों और स्कूल-कालेजों की किताबों में न आये, जिससे मुल्क में मुनाफरत और एक दूसरे के प्रति भेदभाव की भावना फैले। सवाल पैदा होता है और यह भी इस मिनिस्ट्री के लिये एक क्वेस्चन मार्क है--कि 1952 से लेकर आज तक इस रेजोल्यूशन का इम्प्लीमेंटेशन कितना हुआ है, अगर नहीं हुआ है, तो उसके लिए कौन रेसपोंसिबल है, यह ऐवान रेसपांसिबल है या ब्यूरोक्रेट्स रेसपांसिबल है, अगर वे लोग रेसपांसिबल जिम्मेदार हैं, तो यह ऐवान इस सिलसिले में क्या कार्यवाही करने जा रहा है। अगर कोई फेल्युर नाकामी होती है, तो किसी पर उसकी जिम्मेदारी डालनी होगी कि फलां आदमी या फलां विभाग की वजह से यह त्रुटि या कमी रही है और उसके खिलाफ मुनासिब कार्यवाही होनी चाहिये।

जहां तक मुझे याद है, दूसरा फैसला यह हुआ था कि अकलियत के इलाकों में, जहां मुसलमानों की आबादी है, वहां उनका कांफिडेंस गेन करने के लिये एक्सीक्यूटिव के अफसर मुसलमान रखे जाएं, ताकि वे तहफ्फुज महसूस करें। इस सिलसिले में कितना काम हुआ है? जिस जिले से मैं आता हूं, मेरे विचार में वहां पर शायद कोई एक्सीक्यूटिव मैजिस्ट्रेट मुसलमान नहीं है, हालांकि वहाँ पर 48 परसेंट मुसलमान हैं और 52 परसेंट नान मुस्लिम है।

नेशनल इनटेग्रेशन कौंसिल हमारी सुप्रीम बाड़ी है, जो पूरे मुल्क को एक सूत्र में बांधने वाली है। तो फिर उसका रेजोल्यूशन फ्लाउट (Flout) क्यों होता है, क्यों उस पर अमल-दरामद नहीं होता है। इसीलिए मैंने कहा है कि यह होम मिनिस्ट्री के लिये क्वेएचन मार्क है कि यह कैसे लागू हो, उस पर कैसे अमल हो, उसके लिये कौन जिम्मेदार हैं।

अगर आपकी इजाजत हो, तो मैं एक अखबार की कटिंग में से चन्द अलफाज पढ़ कर सुना दूं।

इससे जाहिर होगा कि अगर इस किस्म के अल्फाज छपते रहे तो हम सेक्यूलरिज्म की सारी बातें करते रहें, डेमोक्रेसी की सारी बातें करते रहें और इन्टीग्रेशन की सारी बातें करते रहें, दूसरी तरफ इनको छूट देते रहें तो मेरे ख्याल से यह मकसद पूरा होने वाला नहीं है। यह एक बुलेटिन आई है, इसमें मिस्टर नरिन्दर ने अपने एडिटोरियल "एकात्मता थ्रू बुक्स" जोकि 1-2-84 के डेली प्रताप में निकला है, में यह कहा है कि मुसलमान तलदार की ताकत पर विलीव (यकीन) करता है।

A Musalman does not like to be loyal to any non-Muslim Government.

अगर इस किस्म के अल्फाज छपते रहे और इस किस्म का प्रचार होता रहा तो मुलाहिजा फरमाइये कि कहां तक कामयावी होगी? ऐसी चीजों पर पाबन्दी होनी चाहिए।

भाई जैनुल बशर साहब कह रहे थे कि पंजाब को छोड़ कर बाकी सब जगह स्थिति सामान्य है। (व्यवधान)···मैं भाई जैनुल बशर की बात कोट कर रहा था। बात भी कुछ ऐसी है, लेकिन उतनी बात नहीं है। कुछ स्टेट्स में गड़बड़ियां हैं, उन को दूर किया जाना चाहिए।

अभी एक भाई ने कुछ रेफरेंस दिया है मेरे स्टेट की तरफ और कहा है कि वहां कुछ हरिजन जलाए गए। मैं अर्ज करूंगा कि उस को कड़ी से कड़ी सजा मिलनी चाहिए। ऐसा फिरकेवाराना जहन जो रहते थे और जिन्होंने वहां फिरकेवाराना फसाद फैलाया था बिहार शरीफ में, उन को कानून ने कड़ी से कड़ी सजा दी हैं, इस से आप इनकार नहीं कर सकते हैं।

अभी भाई सोमनाथ चैटर्जी फरमा रहे थे, इतफाक से यह अखबार मेरे हाथ में आ गया है, तो उस को मैं जरा कह दूं तो अच्छा रहेगा। आप को याद होगा कि जब बाउंड्री कमीशन का एवार्ड हुआ तो किशनगंज पार्लियामेंट्री कांस्टीच्यूएंसी का पूरबी हिस्सा, यानी करन्दगी, दलकोला, इस्लामपुर और चोपड़ा, इनको बिहार से काटकर वैस्ट बंगाल को दे दिया गया उस वक्त यह अन्डरस्टेंडिंग (समझौता) दी गई थी कि यह इलाका चूंकि उर्दू का इलाका है और बिहार का हिस्सा है, इसलिए इस की सोशल, एकोनामिक और कल्चरल पोजीशन की पूरी तहफ्फुज होगी, इन की तालीम की पूरी तहफ्फुज होगी। यह उस वक्त की अन्डरस्टेंडिंग थी। यह एक फैक्ट है, इस से भी इनकार नहीं किया जा सकता। इस्लामपुर एक असेम्बली हलका है वेस्ट बंगाल का। यह मेरी कांस्टीच्यूएंसी के पूरब पड़ता है। यह एक अखबार है उर्दू वीकली हमारा परचन उस में कुछ खबर आई है कि जो वहां पर उर्दू एजूकेशन हुआ करती थी जब वह बिहार का हिस्सा हुआ करता था, वह करीब करीब खत्म कर दिया गया है। यह उस अखबार "हमारा परचन" में छपा है

इस्लामपुर जिला मगरिबी दीनाजपुर वैस्ट बंगाल में उर्दू तालीमयाफ्ता बेरोजगारों का नाम एम्पलायमेंट एक्सचेंज में दर्ज है। इतफाक से उन्हें इंटरव्यू के लिए भी तलब किया जाता है तो उन्हें मुश्किल मरहलों का सामना करना पड़ता है। एकुम जनवरी 1984 को वेटरनरी इंसपेक्टर के तहरीरी इम्तहान के लिए बालूरघाट और मालदा में तलब किया गया जिस के सवालनुमा का कुल नम्बर 40 था। अंग्रेजी का बंगला या नेपाली में तर्जुमा 15 नं०, हिसाब 16 नम्बर और जनरल नौलेज 9 नम्बर। सवालात बंगला में थे।

आप बताइये कि उर्दूदां उम्मीदवार अंग्रेजी का बंगला या नैपाली में तर्जुमा कैसे कर सकता है? इसी तरह दो बरस पहले

वालूरघाट, मगरिबी दीनाजपुर में के पी० एस के लिए तहरीरी इम्तहान हुआ था जिसमें एक सवाल ऐसा भी था कि मजूमन निदारी बंगला जवाब में करनी पड़ेगी जिसके नतीजे में उदूंदां उम्मीदवार अपना वक्त हाल में गुजार कर नामुराद वापिस हो गए ।

अगर सोशियो एकोनामिक और एजूकेशनल बचाव का यह नतीजा हो तो फिर अल्लाह ही हाफिज है । एक सवाल वह पैदा होता है कि जो कमिटमेन्ट वाउन्ट्री कमीशन के वक्त पर हुआ था उसको अगर आप पूरा नहीं कर सकते हैं तो हमारा दिल अभी भी खुला हुआ है हम उस हिस्से को लेने के लिए तैयार हैं आप वापिस कर दीजिए अगर आप तहफ्फूज नहीं दे सकते हैं ।...(व्यवधान) ।

ایکاؤ نیٹیبلٹی ہے۔ یہاں کے مجرمی یا اسیمبلی کے مجرمی ۵ سال کی زندگی ہوتی ہے کانسٹی ٹیوشن میں وقت کے مطابق ضرورت کے مطابق امینڈمینٹ ہوتے رہتے ہیں۔ میرا چھوٹی سی رائے ہے کہ سروے سینر آئی۔ اے۔ ایس وغیرہ موبائی مطالعہ کے لوگوں کا بھی ۱۰ پرسنٹ کوٹہ ریزرو کرنا چاہئے۔ بہاری بھی برس رہے ہیں۔ اگر وہ عوام کے لئے اچھا کام کرتے ہیں اور اس سدن یا اسمبلی کی مدد یا دوسرا نہ کرکے دیکھیں گے تو آپ کو اچھے کام سے خوش ہو کر انہیں اور ہم بھائی کا ایکسٹینشن (غیر ریاضی) دینا چاہئے۔ اگر یہ قدم نہیں اٹھایا جائے گا تو ہر سال پارلیمنٹ میں بجٹ اور منسٹریز کی ڈانڈز پاس ہوں گی! ہم لوگ بھی ایکاؤ ٹیبل مانے جائیں گے۔ ہم لوگ جیتے گئے اور ہارنے اور سرکاری مقام ۵۸ برس کی عمر تک راج کرتے رہیں گے۔ اسلئے تکنیکی ضرورتیات اور سماج کی بھلائی کے لئے آرٹیکل ۳۱۰ - ۳۱۱ اور دوسرے آرٹیکلز میں تبدیلی کی جائے اور سرکاری ملازم کی عمر کم کرنے چاہئے۔ اس میں ہم لوگ سرکار کے ساتھ ہیں۔ اس طرح انگلو کمیونٹی افسران یہ یہ نہ دھن ہوگا کہ پارلیمنٹ جو پاس کرتی ہے وہ اسے لاگو کرے۔ اس سے ملک اور سماج اوپر اٹھے گا۔

یوم منسٹری کمیٹڈ ہیں ہے سارے ملک کی یہ بڑی امپارٹینٹ منسٹری ہے اور یہ بہت مضبوط منسٹر کے ہاتھ میں ہے اسکے تحت نیشنل انٹیگریشن کونسل کا سیکرٹریٹ ہوتا ہے۔ اسکا ہیڈ منسٹر کنوینر ہوتی تھی اور حال ہی میں دلی میں ہوتی ہے۔ جہاں تک مجھے یاد پڑتا ہے۔ نیشنل انٹیگریشن کونسل کا ایک ایجوکیشن یہ ہے کہ ایسی کوئی بات اخباروں اور سکول کالجوں میں نہ آئے جس سے ملک میں منافرت اور ایک دوسرے کے پرتی بھید بھاؤ کی بھاونا پیدا ہوتا ہے اور یہ بھی اس منسٹری کے لئے ایک ٹیچنگ مارک ہے کہ ۱۹۵۲ سے لیکر آج تک اس زاویہ کا ایجوکیشن کتنا ہوا ہے۔ اگر نہیں ہوا ہے تو اسکے لئے کون ریسپانسیبل ہے۔ یہ ایوان ریسپانسیبل ہے یا یہ رولنگ پارٹیز ریسپانسیبل ہیں۔ اگر وہ لوگ ریسپانسیبل (ذمہ دار) ہیں تو یہ ایوان اس سلسلے میں کیا کاروائی کرنے جارہا ہے۔ اگر کوئی فیلیور (ناکامی) ہوتی ہے تو کس پر اس کی ذمہ داری ڈالنی ہوگی کہ فلاں آدمی یا فلاں وجہ کی وجہ سے یہ تروٹی یا کمی رہی ہے اور اس کے خلاف مناسب کاروائی ہونی چاہئے۔

جہاں تک مجھے یاد ہے دوسرا امینڈمنٹ یہ ہوا تھا کہ اقلیت کے علاقوں میں جہاں مسلمانوں کی آبادی ہے وہاں ان کا نفیڈ ینس گین کرنے کے لئے ایگزیکیوٹیو کے افسر مسلمان رکھے جائیں تاکہ وہ تحفظ محسوس کریں۔ اس سلسلے میں کتنا کام ہوا ہے۔ جس ضلع سے میں آتا ہوں میرے چار میں وہاں پر شاید کوئی ایگزیکیوٹو مجسٹریٹ مسلمان نہیں ہے حالانکہ وہاں پر ۴۸ پرسنٹ مسلمان ہیں اور ۵۲ پرسنٹ نان مسلم ہیں۔

نیشنل انٹیگریشن کونسل یہاں کی پوری باڈی ہے جو پورے ملک کو باندھنے والی ہے۔ تو پھر اس کا ریزولیوشن فل آؤٹ (Fullest) کیوں ہوتا ہے کیوں اس پر عمل درآمد نہیں ہوتا ہے۔ اسلئے میں نے کہا ہے کہ

ہندی بھیل اللہ محمن (کشن گنج) : محترم صدر صاحب۔ میں آپکی شکر گزار ہوں کہ آپ نے مجھے موقع منسٹری کی ڈھارڈ پر بولنے کا موقعہ عطا فرمایا۔ میں ان ڈیمانڈز کی پوری نا ئیدگی کرتا ہوں اور چند باتیں ایسی اور ایسے دوستوں کی طرف سے کہنا چاہتا ہوں۔

کانسٹی ٹیوشن اس ملک میں ۱۹۵۰ میں لاگو ہوا اور ۱۹۵۲ میں پہلی بار الیکشن فرنچائز کے آدھار پر الیکشن ہوتا اور آج تک چلے آرہے ہیں لیکن پارسل کانسٹی ٹیوشن کے آدھار پر یہاں ایکٹ پاس ہوتے ہیں اور ہم لوگ کچھ نہیں کر پاتے ہیں۔ کانسٹی ٹیوشن کے مطابق ہم لوگوں کی اور صدر صاحب آپ کی زندگی بھی یہاں ہر برس کی ہے اور اس ایوان کی زندگی بھی ۵ برس کی ہی ہے ہمارے ممبرس اس بات کی یہاں شکایت کرتے چلے آرہے ہیں کہ جو کچھ بھی بات یہاں ہوتی ہے اس کا ایگزیکیوشن (عمل) شفٹ طرح سے نہیں ہوتا۔ ہم لوگ پالیسی فریمورز نہیں۔ پالیسی بناتے ہیں۔ ہم لوگ ایگزیکٹو کے ضامن نہیں اور ہم اسے فرچ کرنے کی اجازت بھی دیتے ہیں لیکن ایگزیکیوٹو باڈی (سرکاری ملازم) اسکو کہاں تک پورا کرتی ہے یہ بحث طلب بات ہے اور یہ ڈیمکریسی پر کوشچن مارک ہے۔

پارسل یہ بات ہوتی ہے کہ ہم نے ملازمان ملازمان کو جتنے تحت فلاں فلاں ڈیپارٹمنٹ کو اتنے ہزار کروڑ روپئے دیئے اور اس کام کے لئے دیئے لیکن جب اس کی شمینٹ ہوتی ہے تو دیکھتے ہیں کہ وہ روپیہ ان یوٹیلائزڈ (فرچ نہیں ہوا) ہے اور اگر یوٹیلائز بھی ہوا ہے تو اس میں سینکڑوں لیسز نیس ہے ہیں۔ اسکی ایک وجہ میری سمجھ میں آرہی ہے۔ سمجھا جاتا ہے کہ جو اس ڈھانچہ کے نمائندے ہیں یا اسمبلیز کے نمائندے ہیں وہی اس کے ایکاؤ ٹیبل (جواب دہ) ہیں۔ میرا کہنا یہ ہے کہ جس طرح سے ہم نمائندے اس کے ایکاؤ ٹیبل ہیں اسی طرح سے ایگزیکیوٹو افسران بھی

یہ بوم منڈھی کرنے کو دیسپچ فارکسٹ کہ یہ لیٹر کو فیچھ اس پر کیے عمل ہو۔ اس کے لئے کون ذمہ دار ہے۔

اگر آپ کی اجازت ہو تو میں ایک اخبار کی کٹنگ میں چند الفاظ پڑھ کر سنا دوں۔

اس سے ظاہر ہوگا کہ اگر اس قسم کے الفاظ چھپتے رہے تو ہم سیکولرزم کی ساری باتیں کرتے رہیں۔ ڈیکلریشن کی ساری باتیں کرتے رہیں اور انلیگرٹیشن کی ساری باتیں کرتے رہیں جو ہماری طرف ان کو چھوٹ دیتے رہیں تو میرا خیال ہے یہ مقصد پورا ہونے والا نہیں ہے۔ یہ ایک بلیٹن کی ہے۔ اس میں مسٹر نریندر نے اپنے لیٹر ہیڈ پر "ایک آتما کتور بلیٹن" دی ہے۔ 1-2-1984 کو یہ بلیٹن چھپی ہے۔ اس میں یہ لکھا ہے کہ مسلمان حکومت کی طاقت پر بلیو (یقین) کرتا ہے۔

A Muslim does not like to be loyal to any non-Muslim Government.

اگر اس قسم کے الفاظ چھپتے رہے اور اس قسم کا پرچار ہوتا رہا تو ہم خطرہ میں ہیں کہ کہاں تک کامیابی ہوگی۔ ایسی چیزوں پر ابھی ہونی چاہئے۔

بھائی زین العابدین صاحب کہہ رہے تھے کہ پنجاب کے چیف منسٹر کانگریس (آئی) کے ..... (انٹرپشن) .....

میں بھائی زین العابدین کی بات کوٹ کر رہا تھا۔ بات بھی کچھ ایسی ہے۔ تعلیم اتنی بات نہیں ہے۔ کچھ ایٹیٹس میں گڑبڑیاں ہیں۔ ان کو حکم کیا جانا چاہئے۔

ابھی ایک بھائی نے کچھ نہ پینس چاہے میرے اسٹیٹ کی طرف اور کہا ہے کہ وہاں کچھ ہوا ہے۔ میں گورنمنٹ آف انڈیا سے کہتا ہوں کہ کڑی سے کڑی سزا ملنی چاہئے ایسے فرقہ وارانہ فسادات کو۔ جنہوں نے وہاں فرقہ وارانہ فساد بھڑکایا تھا۔ بہار شریف میں ان کو قانون نے کڑی سے کڑی سزا دی ہے۔ اس لئے آپ انکار نہیں کر سکتے ہیں

ابھی بھائی سومناتھ چٹرجی فرما رہے تھے اتفاق سے یہ اخبار میرے ساتھ میں آگیا ہے تو اسکو میں خدا کرے نہ پڑھوں تو اچھا رہے گا۔ آپ کو یاد ہوگا کہ جب بادنڈری کمیشن کا ایوارڈ ہوا تو کمشن گنجے پر لیا میڑی کا سٹی جو ٹیسی کا حصہ یعنی کہ نگی دل کو لگ اسلام پور اور جو پڑوہ ان کو بہار سے کاٹ کر ویسٹ بنگال کو دے دیا گیا۔ اس وقت یہ (سمجھوتا) انڈر ریٹ دیا گیا تھا کہ یہ علاقہ جو کہ اردو کا علاقہ ہے اور بہار کا حصہ ہے اس لئے اس کی سوشل اکونامک اور کلچرل پوزیشن کی پوری تحفظ ہوگی۔ اس کی تعلیم کی پوری تحفظ ہوگی۔ یہ اس وقت کی انڈر اسٹینڈنگ تھی۔ یہ ایک فیکٹ ہے۔ اس سے بھی انکار نہیں کیا جا سکتا۔ اسلام پور ایک ایجوکیشنل حلقہ ہے۔ ویسٹ بنگال کا۔ یہ میری کانسٹی ٹیونسی سے جڑا ہوا ہے۔ یہ ایک اخبار میں اردو و بنگلہ "بہار پرتم" میں چھپا ہے۔ اس میں کچھ خبر آئی ہے کہ جو دکان پر اردو میں سائن بورڈ لگی تھی جب سے بہار کا حصہ الگ ہوا تو قریب قریب ختم کر دیا گیا ہے۔ یہ اس اخبار "بہار پرتم" میں چھپا ہے۔

"اسلام پور ضلع مغربی دیناج پور ویسٹ بنگال میں اردو تعلیم یافتہ بیروزگاروں کے نام ایمپلائمنٹ ایکس چینج میں درج ہے۔ اتفاق سے انیس انٹرویو کے لئے بھی طلب کیا جاتا ہے تو انہیں مشکل مرحلوں کا سامنا کرنا پڑتا ہے۔ یکم جنوری 1984 کو ویٹرنٹی انسپکٹر کے تحریری امتحان کے لئے والو رکھا ٹ اور مالدا میں طلب کیا گیا جس کے سوال نما کا کل نمبر 100 تھا انگریزی کا بنگلہ یا نیپالی میں ترجمہ 150 نمبر۔ حساب 100 نمبر اور جنرل نالج 50 نمبر۔ سوالات بنگلہ میں تھے۔

آپ تبائیے کہ اردو داں امیدوار انگریزی کا بنگلہ یا نیپالی میں ترجمہ کیسے کر سکتا ہے۔ اس طرح حد ہر برس پہلے والو رگھاٹ مغربی دیناجپور میں کلرک کے لئے تحریری امتحان ہوا تھا۔ جس میں ایک سوال ایسا بھی تھا کہ مجھے نگاری بنگلہ زبان میں کرنی پڑی۔ جس کے نتیجہ میں اردو داں امیدوار ایک وقت کال میں گزار کر ناکام و نامراد واپس ہو گئے۔

اگر سوشیو اکنامک اور ایجوکیشنل بیک وارڈ کا یہ نتیجہ ہوتا الیکشن بھی حافظہ ہے۔ ایک سوال یہ پیدا ہوتا ہے کہ جو بٹوارے بادنڈری کمیشن کے وقت ہوا تھا اس کو اگر آپ ڈور چینج کرنا چاہیں تو ہمارا دل ابھی بھی کھلا ہوا ہے۔ ہم اس تجویز کو لینے کے لئے تیار ہیں۔ آپ واپس کر دیجئے اگر آپ نہیں دے سکتے ہیں۔

(انٹرپشن)

SHRI SATYASADHAN CHAKRABORTY : What is the hon. Member referring to ? I think, you are a very responsible Member of the ruling party.

SHRI JAMILUR RAHMAN : Yes, I am.

SHRI SATYASADHAN CHAKRABORTY : Are you conscious of what you are saying ?

SHRI JAMILUR RAHMAN : Yes.

(*Interruptions*)

SHRI SATYASADHAN CHAKRABORTY : Do you want to take back the areas from West Bengal ? (*Interruptions*)

Mr. Chairman, the Home Minister is here. (*Interruptions*) You are a responsible Member of the ruling party. (*Interruptions*) You say that you want to take back the area.

श्री जमीलुर्रहमान : आप पहले समझिए कि मैंने क्या कहा था। मैंने यह कहा था कि अगर आप इन चीजों को बरकरार नहीं रख

सकते हैं, तहफ्फज नहीं दे सकते हैं तो हमारा हिस्सा वापिस कर दीजिए ।

شکریہ جمیل اگر حسن آپ پہلے سمجھتے کہ میں نے کیا کہا تھا۔ میں نے یہ کہا تھا کہ اگر آپ ان چیزوں کو برقرار نہیں رکھ سکتے ہیں تو ہمارا حصہ واپس کر دیجئے۔

SHRI SATYASADHAN CHAKRABORTY : What 'WAPIS'? What does it mean ? Returning back ! If you cannot fulfil the promise...(*Interruptions*).

SHRI RAM PYARE PANIKA : He is not following the Member.

SHRI SATYASADHAN CHAKRABORTY : I think, he is un-necessarily saying all these things. (*Interruptions*). So many things are there. (*Interruptions*) But we do not indulge in Provincialism Please do not raise these issues. Do not indulge in this provincialism. Throw away the paper. Your party is destroying the whole country. Your party is responsible for dis-integration. (*Interruptions*). Why should the Parliament be allowed to be used like that ?

(*Interruptions*).

MR. CHAIRMAN : I do not think, he has said anything which is offensive. He said if you are not able to manage, we are ready to take it back.

SHRI SATYASADHAN CHAKRABORTY : Whether we can manage or not, that will be determined by the people of West Bengal. Who are you to say that... (*Interruptions*). You are a provincial... (*Interruptinons*).

*** (*Interruptions*) Please take it back.

(*Interruptions*).

क्या वह आपकी अपनी जमीदारी है ।

These are the people who are trying to create provincialism.

(*Interruptions*)**

MR. CHAIRMAN : Do not record.

(*Interruptions*)

SHRI SOMNATH CHATTERJEE : Sir, I am on a point of order. Sir, we are committed to preserve the Constitution and to act according to the Constitution.

(*Interruptions.*)**

THE MINISTER OF HOME AFFAIRS (SHRI P.C. SETHI) : He said, "subject to your approval". (*Interruptions*)

SHRI SOMNATH CHATTERJEE : The law under the Constitution sets out the boundary of the States. Can a Member here propagate for the destruction of a State, a division of a State in a manner... (*Interruptions.*) Nobody can do it. This is anti-national and unconstitutional. It is against the Constitution. It cannot be done by a Member.

...(व्यवधान)... आप बोलिए, गलत हो गया, विदड्रा करता हू । ...(व्यवधान)

प्रो. सत्यदेव सिंह (छपरा) : बिल्कुल सही है ।...(व्यवधान) ..

श्री मनीराम बागड़ी (हिसार) : सभापति जी, आप हिन्दी समझते हैं ।

सभापति महोदय : मैं हिन्दी समझता हूं ।

श्री मनीराम बागड़ी : आप और मैं दो ही समझते हैं । आप इनको समझा दीजिए । देखिए, यह कोई मुगलशाही तो है नहीं । यह किसी को दे दो और वह किसी को दे दो । चुनकर यहां लोग आए हैं । इस तरह से कोई कुछ होने वाला नहीं है । भाषण का संतुलित रखना चाहिए । ...(व्यवधान)...

MR. CHAIRMAN : These things are not going on record.

SHRI SOMNATH CHATTERJEE : Sir, you give your rulings.

**Not recorded.

***Expunged as ordered by the Chair.

MR. CHAIRMAN : What is the point you have raised ?

*(Interruptions)***

SHRI ZAINUL BASHER (Ghazipur) : I am on a point of order. These things should not go on record.

सभापति महोदय : रिकार्ड पर नहीं जा रहा है ।

(Interruptions.)

MR. CHAIRMAN : How can I allow these things to go on record ?

(Interruptions)

श्री जमीलुर्रहमान : मोहतरिम चेयरमैन, साधन चक्रवर्ती साहब ने मेरी उर्दू की बात पर गौर नहीं फरमाया । मैंने यह कहा था कि बाउण्ड्री कमीशन के एवार्ड में यह शामिल था कि जो एरिया हमने बंगाल को दिया है उसकी कल्चर और एजूकेशन को बरकरार रखेंगे । अखबार में खबर छपी है कि वहां ऐसा हुआ है, इसी पर मैंने कहा कि आप उसको सुरक्षित कीजिये, उन को जस्टिस दीजिये, अगर नहीं कर सकते हैं तो अगर आप वापस करेंगे तो हम लेलेंगे ।

श्री जमीलुर्रहमान : محترم چیئرمین صاحب، ساधन چکرورتی صاحب نے میری اردو کی بات پر غور نہیں فرمایا میں نے یہ کہا تھا کہ باؤنڈری کمیشن کے ایوارڈ میں یہ شامل تھا کہ جو ایریا ہم نے بنگال کو دیا ہے وہاں کی کلچر اور ایجوکیشن کو برقرار رکھیں گے ۔ اخبار میں خبر چھپی ہے کہ وہاں ایسا ہوا ہے اس پر میں نے کہا کہ آپ اس کو سرکشت کیجئے ۔ انہیں جسٹس دیجئے ۔ اگر نہیں کر سکتے ہیں تو اگر آپ واپس کریں گے تو ہم لے لیں گے ۔

SHRI SATYASADHAN CHAKRABORTY : Sir, you are a lawyer. He has now explained it. Is it permissible ?

MR. CHAIRMAN : It may-not be. But what is wrong there ? You may not agree with what he says. If he says that, if somebody says that, what is wrong there ?

SHRI SOMNATH CHATTERJEE : It is an irrelevant thing ; it is a pernicious thing.

SHRI SATYASADHAN CHAKRABORTY : I protested just because of the fact that in India today we are having many troubles and all that. Suppose this thing goes on record and the newspapers publish it. It will fan the flame of provincialism. That is why I raised it. He should not say it like that. If we today demand some portion of Bihar because you fail to manage it, how will you take it ? (*Interruptions*).

SHRI RAM PYARE PANIKA : He only said that if you are not able to manage it, then if you want you can return that portion, that area.

SHRI SOMNATH CHATTERJEE : If you cannot manage the whole country, will you return it to the British people or do something like that ?

SHRI RAM PYARE PANIKA : You are not understanding the point.

श्री जमीलुर्रहमान : मैं अर्ज कर रहा था कि होम मिनिस्ट्री में एक माइनारिटी सेल अकलियती सैल बनाया गया है जिस का ब्यौरा रिपोर्ट में शामिल है । जिस के चेअरमैन हमारे होम मिनिस्टर साहब हैं, उस में एन. डी. तिवारी साहब है, बूटा सिंह जी हैं, जाफर शरीफ साहब हैं । और आबिदा बेगम साहिबा हैं । मैं इस सिलसिले में एक बात अर्ज करना चाहता हूं माइनारिटीज कमीशन की रिपोर्ट सरकार के आगे जेरे तजवीज है, मंडल कमीशन की रिपोर्ट भी सरकार के आगे जेरेतजवीज है, जितना जल्द हो सके उन पर कदम उठाया जाय तो बेहतर होगा । हमारी एक ठोस राय यह है कि इस को मजबूत बनाने के लिये जिस तरह से पालियामेन्ट की दूसरी कमेटियां

**Not recorded.

है उसी तरह से पार्लियामेन्ट्री रूल्ज एण्ड प्रोसीजर्स के तेहत, रूल 253-256 के तेहत लोक सभा की एक कमेटी बना दी जाय जो इस बात को देखे कि माइनारिटीज की बैबहूदी के लिये जो सरकार जो काम कर रही हैं प्राइम मिनिस्टर साहिबा ने मई, 1983 में जो इंस्ट्रक्शन्ज ईशू की थी, जिस के तहत जिला लेवल से सूबाई लेवल तक और सूबाई लेवल से हिन्द सरकार के लेवल तक जो काम करना था, उस का पूरा एक्सीक्यूशन (अमल) हुआ है या नहीं । अगर हुआ है तो वह ऐवान को मालूम होना चाहिये कि इतना काम हुआ है— अकलियतों के लिये, मुसलमानों के लिये, ताकि उस का जो परपज है वह मोलहो-आना पूरा हो सके ।

रिड्रेसल आफ पब्लिक ग्रीवेन्सेज (Public grievaneas) के लिये भी एक कमेटी होम मिनिस्ट्री के मातहत है ।

इस सिलसिले में एक बात और कहना बहुत जरूरी है और हमारे दूसरे साथियों ने भी इस बारे में कहा है कि जिस अफसर के खिलाफ या जिस विभाग के खिलाफ कोई शिकायत की दरख्वास्त दी जाती है, उस की इंक्वायरी होने के लिए घूम-फिर कर उसी के पास पहुच जाती है । तो मैं यह समझता हूं कि यह ठीक नहीं है । जिस के खिलाफ कोई आरोप है और यह जानने के लिए कि यह आरोप सही है या गलत है, एक देखभाल की कमेटी बननी चाहिये और जो रिपोर्ट आए, उस की मोनीटरिंग के लिए एक सैल होना चाहिए, जिससे सही माइनों में पब्लिक की ग्रीवान्सेज की सुनवाई हो सके और कार्यवाही की जा सके ।

आखीर में एक बात और कहना चाहता हूं । हम लोग शुक्रगुजार हैं कि पंजाब की प्राब्लम को सोल्व करने के लिए कदम उठाए जा रहे हैं और अच्छे कदम उठाए जा रहे हैं । हम प्राइम मिनिस्टर साहिबा के शुक्रगुजार हैं कि उन के इनिशियेटिव (initiative) पर बातचीत के दरवाजे जो बन्द हो गये थे वे खुल गये है और हमें उम्मीद है कि यह मसला जल्दी सोल्व हो जाएगा क्योंकि हिन्दुस्तान के लोगों की ख्वाहिश है कि इस का हल जल्दी निकले ।

आसाम का जो प्राब्लम था, उस के लिए ट्रिब्यूनल बनाए गये हैं । मैं चाहता हूं कि इस काम में तेजी लाई जाए । यह मसला काफी दिनों से लिंगर (Linger) कर रहा है और दूसरे सूत्रों को भी इफेक्ट कर रहा है । पिछले सेशन में श्री इन्द्रजीत गुप्त बोले थे और उन्होंने कहा था कि इनफिलट्रेशन जो हुआ है वह करीब 9 लाख 44 हजार लोगों का हुआ है और इस का असर वेस्ट बंगाल और आसाम पर पड़ रहा है । जो फीगर श्री इन्द्रजीत गुप्त ने दिये थे, उस के मुताबिक इन लोगों में करीब 44 हजार मुसलमान थे और बाकी नान-मुस्लिम थे । अब जो ट्रिब्यनलों के पास दरख्वास्तें आई हैं, उन को निपटाया जाए और इस मसले पर और देर करने की गुंजाइश नहीं है ।

सेन्टर-स्टेट रिलेशनशिप का जहां तक सवाल है, उस पर काफी रोशनी पड़ चुकी है । यह तय बात है कि सेन्टर को मजबूत होना चाहिए और ये मजबूत होनी ही है । मैं हिन्दुस्तान की मिसाल एक गुलदस्ते से देता हूं, जिस में सारे किस्म के रंग-बिरंगे फूल लगे हुए है । अब अगर सारे फूलों को फेंक दिया जाय, तो गुलदस्ता बिखर जायेगा । इसलिए सेन्टर का मजबूत होना निहायत लाजमी है और हर हाल में इस को मजबूत होना है और इस के लिए जो भी कदम उठाए जाने चाहिए, वे उठाने चाहिए । जहां तक रीजनलइज्म की बात है, श्री दंडपाणि जी कह रहे थे कि दडपाणि जी ने इस में बहुत गदद की है । सवाल यह है कि इस में जो मदद की थी, तो उस वक्त वक्त का तकाजा था लेकिन मैं यह

कहना चाहूंगा कि इस को बढ़ावा देना मुल्क के डिसइन्टेग्रेशन का बड़ा भारी खतरा है। मैं आगाह करना चाहता हूं कि होम मिनिस्ट्री को इस तरफ पूरा ध्यान देना चाहिए।

एक आखरी बात कह कर मैं बैठ जाऊंगा। यह मसला मेरी कांस्टीटुयेन्सी से ताल्लुक रखता है। अखिल भारतीय विद्यार्थी परिषद के लोगों ने यह कहा था कि 1981-82 में 9 लाख लोग बाहर से आ कर पूर्णिया में बस गये और उन को निकाला जाए। फिर यह फीगर 12 लाख तक पहूंच गई और अब करते करते 15 लाख तक यह फीगर पहुच गई है और लोगों का इतना दबाव पड़ा चाहे इलेक्शन कमीशन हो चाहे होम मिनिस्टर हो और चाहे बिहार सरकार हो कि करीब, 18,1978 खानदानों को नोटिस इशू हुए और उन में से अभी तक जो मेरे पास रिपोर्ट आई है, अभी मैं और कलेक्ट कर रहा हूं, उस के अनुसार 10504 नाम खारिज हो गये, जोकि सही नहीं है और हमारी यह ग्रीवान्स है। मैं कुछ लोगों को जाती तौर पर जानता हूं। वे 1932 से गवर्नमेंट के मुलाजिम थे, रिटायर्ड टीचर हैं रिटायर्ड मास्टर हैं और हैल्थ विभाग में काम कर चुके हैं। इन लोगों के नाम बिना सुबूत के खारिज कर दिये गये। इस समय ज्यादा वक्त नहीं है कि मैं इस मसले पर रोशनी डालूं। फिर कभी वक्त मिला, तो मै इसके बारे में तफसील से बतांऊगा।

आखिर में यह कहना चाहता हूं कि यह बात कही गई कि डा० गोपाल सिंह की यह रिपोर्ट है। गोपाल सिंह अकलियत कमीशन है, मण्डल कमीशन है, इन पर जल्दी से अमल-दरामद हो। अभी जैनुल बशर जी ने कहा कि सी. आर. पी. ने बहुत अच्छा काम किया है, इसमें कोई शुबहा नहीं है। बी. एस. एफ. ने भी अच्छा काम किया है। इंडस्ट्रियल सेक्यूरिटी फोर्स के लिए भी माइनारिटी सेल बना है, होम मिनिस्ट्री के मातहत बना है, इसके लिए एक पार्लियामेंट्री कमेटी बनी दी जाए जो इसके कार्य को देख सकें। इससे हर तबके के लोगों को उसमें रेप्रजेंटेशन मिल सकेगा। क्लास फोर में पियन आते हैं, माली आते हैं, पुलिस के कई कर्मचारी आते हैं। उसमें मुसलमान, हरिजन, शेड्यल ट्राइब्स, सबको फायदा होता। मैं गुजारिश करूंगा कि पब्लिक अंडरटेकिंग्स और दूसरे महकमे में ऐसी कमेटी फौरन बना देनी चाहिए। प्रधानमंत्री जी के इंस्ट्रक्शस भी हैं और इस पर अमल होना चाहिए।

अंत में मैं शुक्रिया अदा करता हूं कि आपने मुझे बोलने का समय दिया।

खतरी जमील उर्रहमान: मैं अर्ज करूंगा कि हमारे [illegible] होम मिनिस्ट्री के मातहत बना है, इसके लिए एक पार्लियामेंट्री कमेटी बनी दी जाए जो इसके कार्य को देख सकें। इससे हर तबके के लोगों को उसमें रेप्रजेंटेशन मिल सकेगा। क्लास फोर में पियन आते हैं, माली आते हैं, पुलिस के कई कर्मचारी आते हैं। उसमें मुसलमान, हरिजन, शेड्यल ट्राइब्स, सबको फायदा होता। मैं गुजारिश करूंगा कि पब्लिक अंडरटेकिंग्स और दूसरे महकमे में ऐसी कमेटी फौरन बना देनी चाहिए। प्रधानमंत्री जी के इंस्ट्रक्शस भी हैं और इस पर अमल होना चाहिए।

अंत में मैं शुक्रिया अदा करता हूं कि आपने मुझे बोलने का समय दिया।

(Public Grievances) [illegible]

چاہیے الیکشن کمیشن ہونا چاہیے پوسٹل سروس ہونا چاہیے بہار سرکار کو کہ قریب ۱۸۹۷۸ خانہ بدوشوں کو ووٹ دینے کا حق ہوگا اور ان میں سے ابھی تک ۲۰ فیصد پاس پرسنٹ آئی ہے۔ ابھی میں اور کلیکٹ کر رہا ہوں اس کے علاوہ ۱۵۰۰ خانہ بدوش ہوں گے جو کہ بھی نہیں ہے اور پوری یہ گذارش ہے۔ میں کئی لوگوں کو ذاتی طور پر جانتا ہوں۔ وہ ۱۹۳۳ سے گورنمنٹ کے خلاف رہے تھے۔ ریٹائرڈ ٹیچر ہیں ریٹائرڈ آفیسرس اور ہیلتھ و ہیلتھ میں کام کر چکے ہیں۔ ان لوگوں نے اس ثبوت کے ساتھ کہ وہ ووٹ دینے کے اس سے زیادہ وقت نہیں چاہتے میں اپنی معذوری ظاہر کرتی ہوں کیونکہ وقت بہت تھوڑا ہے اس بارے میں تفصیل سے نہیں کہوں گی۔

آخر میں یہ کہنا چاہتا ہوں کہ یہ بات کہی گئی کہ ڈاکٹر گوپال ٹھوگو کی یہ رپورٹ ہے گوپال ٹھوگو اقلیت کمیشن کے ممبر ہیں یہ بات ان پر جلدی سے عمل درآمد ہو۔ ابھی زین الدین جی نے کہا کہ سی۔ آر۔ پی نے بہت اچھا کام کیا ہے۔ اس میں کوئی شبہ نہیں ہے بی۔ ایس۔ ایف نے بھی اچھا کام کیا ہے۔ سینٹرل سیکورٹی فورسز کے لئے بھی ٹریننگ ہونی چاہیے۔ ہوم منسٹر کے ماتحت نہ ہو اس کے لئے ایک پارلیامنٹری کمیٹی بنا دی جائے جو دیکھے کہ اس سے یہ طبقے کے لوگوں کو اس میں ریپریزنٹیشن مل سکیگا۔ کامن منہ میں ہیں آتے ہیں۔ خالی آتے ہیں گا۔ پولیس سے کئی گریجویٹ آتے ہیں۔ ان میں مسلمان بہت ہی جن سٹڈی لول ٹرائبلز سب کو نہ ہونا چاہیے۔ میں گذارش کرونگا کہ پبلک انڈر ٹیکنگز اور دوسرے محکمہ جات میں کمشنر فوراً بھر جانی چاہیئے۔ پردھان منتری جی نے انٹیگریشن بھی نہیں اور اس پر عمل ہونا چاہیئے۔

انت میں میں شکریہ ادا کرتا ہوں کہ آپ نے مجھے بولنے کا موقع دیا۔

SHRI RAM JETHMALANI (Bombay North West) : Mr. Chairman, Sir, the House is aware, so also is the hon. Home Minister of my past recored for the last few years that I have been in Parliament that I have never withheld praise where praise was due, and whenever.

16.56 hrs.

[MR. DEPUTY-SPEAKER *in the Chair*]

something which evokes admiration does actually take place, I do not withhold my admiration. And I praise and admire in spite of my knowledge that, when I

تو میں یہ سمجھتا ہوں کہ یہ ٹھیک نہیں ہے۔ جس کے خلاف کوچ ڈوب ہے اسے جاننے کے لئے کہ یہ آرڈیننس سمجھ میں یا غلط ہے ایک جوائنٹ کمیٹی بننی چاہیے اور جو رپورٹ آئے اس پر سیریس ڈیبیٹنگ کے لئے ایک سیشن ہونا چاہیئے جس سے صحیح معنوں میں پبلک کی گروہ ویسز کی سنوائی ہو سکے اور کارروائی کی جا سکے۔

آخر میں ایک بات اور کہنا چاہتا ہوں۔ ہم لوگ تشدد گزار ہیں کہ پنجاب کی پرابلم کو سولو کرنے کے لئے جو قدم اٹھائے جا رہے ہیں اور اچھے قدم اٹھائے جا رہے ہیں۔ ہم پرائم منسٹر صاحبہ کے تشدد گزار ہیں کہ ان کے انیشی ایٹو (Initiative) پر بات چیت کے دروازے جو بند ہو گئے تھے وہ کھل گئے ہیں اور ہمیں امید ہے کہ یہ مسئلہ جلدی سولو ہو جائے گا کیونکہ ہندوستان کے لوگوں کی خواہش ہے کہ اس کا حل جلدی نکلے۔

آسام کا جو پرابلم تھا اسکے لئے ٹرپیونل بنائے گئے ہیں۔

میں چاہتا ہوں کہ اس کام میں تیزی لائی جائے۔ یہ مسئلہ کافی دنوں سے پینڈنگ (Pending) کر رہا ہے اور دوسرے صوبوں کو بھی افیکٹ کر رہا ہے۔ پچھلے سیشن میں شری اندرجیت گپت جی نے بتایا اور انہوں نے کہا تھا کہ انفلٹریشن جو ہوا ہے وہ قریب ۹ لاکھ ۱۰ ہزار لوگوں کا ہوا ہے اور اس کا اثر ویسٹ بنگال اور آسام پر پڑ رہا ہے

جو نیگیٹو شری اندرجیت گپتا نے بتائے تھے اسکے مطابق ان لوگوں میں قریب ۱۰ ہزار مسلمان تھے اور باقی نان مسلم تھے۔ اب جو ٹربیونلوں کے پاس درخواستیں آئی ہیں ان کو نپٹایا جائے اور اس مسئلے پر اور دیر کرنے کی گنجائش نہیں ہے۔

سینٹرل سیکیورٹی فورسز کا جہاں تک سوال ہے وہ کافی ورسٹی بڑ چکی ہے۔ یہ طے ہونا چاہیے کہ سینٹرل فورسز کو ہیڈ کوارٹر کے ماتحت ہونا چاہیئے اور یہ ہیڈ کوارٹر ہونا ہی چاہیے میں ہیڈ کوارٹر کی مثال ایک گلدستے سے دیتا ہوں۔ تیاروں جن میں سارے قسم کے رنگ برنگے پھول لگے ہوئے ہیں۔ اب اگر سارے پھولوں کو چننے کا یا جائے تو گلدستہ بکھر جائے گا۔ اس لئے سینٹرل فورسز کا ہیڈ کوارٹر ہونا چاہیئے اور یہی چاہیے اور ہر حال میں اس کو ہیڈ کوارٹر ہونا چاہیے اور اسکے لئے جو بھی قدم اٹھانے جانے چاہیئے وہ اٹھانے چاہیئے۔

جہاں تک ریکنسٹرکشن کی بات ہے شری ورڈیالی جی کہہ رہے تھے کہ ہندو یالی جی نے اسکیمیں بہت مدد کی ہے سوال یہ نہیں ہے کہ اسکیمیں جو عمدہ تھیں تو اس وقت وقت کا تقاضہ تھا لیکن میں یہ کہنا چاہتا ہوں کہ ہمیں بڑھاؤ دنیا فلک سے ڈس انٹیگریشن کا بڑا بھاری خطرہ ہے میں آگاہ کرنا چاہتا ہوں کہ ہوم منسٹری کو اس طرف توجہ دینا چاہیئے۔

ایک آخری بات کہکر میں بیٹھ جاؤں گا۔ یہ مسئلہ ہری کانسٹی چوینسی سے تعلق رکھتا ہے۔ آکسفیم ہمارے ملک کی ایجنسی ہے جو کہ ۱۹۸۱-۸۲ میں ۱۹ کروڑ لوگوں تک پہنچی ہے اور لوگوں کا اندازہ ہے کہ ۱۹۸۲ میں ۱۹ کروڑ لوگوں تک پہنچی ہے اور ۱۹۸۳ میں ۱۹ کروڑ لوگوں تک پہنچی ہے اور ۱۹۸۴ میں ۱۹ کروڑ لوگوں تک پہنچی ہے اور ۱۹۸۵ میں ۱۹ کروڑ لوگوں تک پہنچی ہے اور

criticise, it receives no publicity in the Government's media, but when I say a word of praise, I find excellent publicity being given to every utterance of mine. But that is the way of all Governments and that is the way how democracy functions somehow. In spite of that distressing knowledge, I propose today to say a word of priase for the Home Minister who is present and for two persons who are absent from the House...

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI RAM DULARI SINHA): Who are they ?

SHRI RAM JETHMALANI : One is the name which, when I utter, will gladden her heart and that is, my colleague and the General Secretary of the ruling party, Shri Rajiv Gandhi...

श्रीमती राम दुलारी सिन्हा : आप लोगों को नाम लेते रहने की बीमारी है । मैंने सोचा था, आप अपने दोस्तों का नाम लेंगे··· (व्यवधान) ।

SHRI RAM JETHMALANI : The trouble is that there is too much of Communication gap in this world, particularly in our country, and that is why all this happens. The last explosion that was witnessed-you were not here, Sir,-was also the result of communication gap, communication gap between the professor on the one side and some colleagues of ours on the other...

PROF. MADHU DANDAVATE (Rajapur) : That is due to gap elsewhere.

SHRI RAM JETHMALANI : The Ministry of Home Affairs is a very pivotal Ministry under the very Allocation of Business Rules which have been framed by the President. It is supposed to do the nodal work, the work of coordinating with the other Ministries. Indeed, the expression used is to create in the country conditions in which the other Ministries can function. If it does not perform its duties properly, no other Ministry can function, and I believe that the Ministry of Home Affairs is more important than any other Ministry, whether it be Defence or any of the Economic Ministries or the Foreign Affairs Ministry. And in a developing country like India, in a poor country like India, one of the major duties of the Home Ministry is to enforce the law of this country, and the criminal law of this country has been specially assigned to the Home Ministry under the Rules of Business. It is the criminal law of this country which takes care of the great cancer of corruption which has over-taken all the developing countries in the entire world including this somewhat unfortunate country of ours. I must say that we are much better off than many other countries but nevertheless corruption is a cancer which is eating into our body politic and it is the cause of almost all the maladies which we suffer from. When I say that I wanted to compliment the Home Minister, it is because a serious assault was being made or was contemplated to be made on the laws which deal with prevention of corruption in this country and I am quite sure that those who were in favour of this assault being made must have exercised a tremendous pressure upon the Ministry of Home and I wish to-day publicly to owe my debt of gratitude to the Home Minister that he must have resisted a considerable pressure in seeing that our statute book is not disgraced for all time to come by an all India amendment of the law which deals with prevention of corruption. This is one of the greatest tributes which I can pay to the Home Minister and the Home Ministry.

You have saved the country from a great calamity for which posterity would never have forgiven you and I mention this act though it is just because it is rare to me as I see it but it is also literally a bright spot in an otherwise dark landscape. I am mentioning this new act because I hope and pray that the principle behind this act shall become the normal and habitual behaviour of the Government and shall be adopted and institutionalised for ever. I do wish also as I said, to say a word of praise for my absent colleague, the young Rajiv Gandi who to-day is not present here. According to the newspaper reports he has had a great part to play in preventing this overtaking this country...

17.00 hrs.

PROF. N.G. RANGA : It was a collective act.

SHRI RAM JETHMALANI : If it is a collective act, I will be very happy that it is a collective act. I am quite sure that my friend, Prof. Ranga at least must have participated in that act because I had forewarned him about this calamity and I do not wish to talk about what transpired between him and me. But I am quite sure that he must have brought his moral influence to bear upon the situation with which the young Mr. Rajiv Gandhi was dealing...

MR. DEPUTY-SPEAKER : You must also give him credit.

SHRI RAM JETHMALANI : I am prepared to give credit to any one who is prepared to take it.

Now that takes me to a third person to whom I wish to pay a word of tribute. Mr. Rajiv Gandhi, of course, is supposed to be in the House but he is not. The third gentleman is a person who cannot be in this House and that, Sir, is one of the greatest forces of our country, Mr. R.K. Laxman, the cartoonist. He is a cartoonist and artist of international repute.

SHRI SATISH AGARWAL (Jaipur) : Sir, he is not referring to you ; he is refering to the cartoonist Laxman. Why do you look so Serious, Sir ?

SHRI RAM JETHMALANI : I hope I left you in no doubt on that point.

PROF. MADHU DANDAVATE : Treat both as identical.

MR. DEPUTY-SPEAKER : I have at least been an artist ; but I have never been a cartoonist.

PROF. SATYASADHAN CHAKRABORTY : You are an object of the cartoonist.

SHRI RAM JETHMALANI : May I suggest that you don't put your foot into it.

SHRI SOMNATH CHATTERJEE : Or at least the subject. The object is bad.

SHRI RAM JETHMALANI : This great cartoonist published and printed a cartoon. He produces one almost every day which no other cartoonist in the world does. That is a feat which nobody can emulate in the whole world. I am proud of that great cartoonist and the one which he produced on this occasion. It was in early March. It has become a subject matter of editorials. It has become the subject matter of cartoons and comments and there he showed a perambulator which he was pushing along and he was carrying his own mother in that perambulator. There is a

great lesson because this cartoonist never shows things which are without any purpose and without any profound sense The son will deserve the tribute in this case. I do not wish to say anything in details or give comments on this. I wish the mother had risen to the occasion and showed the character and integrity which should have been shown on that occasion. Sir, if I am proved wrong, I shall offer my apology to the Prime Minister.

(*Interruptions*)

AN HON. MEMBER : It it too late.

THE MINISTER OF HOME AFFAIRS (SHRI P.C. SETHI) : May I inform him that without her consent or without her directive, this could not have been done ?

SHRI SOMNATH CHATTERJEE : Who took the earlier decision ?

(*Interruptions*)

PROF. N. G. RANGA : My friends were together shouting. I also shouted here saying that it was the Prime Minister who had not agreed. Three times I said that. But, it was not noted down by the press.

(*Interruptions*)

SHRI RAM JETHMALANI : I am grateful to Prof. Ranga as I have always been grateful to him. I am glad that he made this statement. After all, I do not come to know what transpired inside the Council. I go by the press report. As you rightly said, no mention was made of this. But, you cannot blame me. (*Interruptions*) Instead of shouting three times here, if you had only whispered in my ears, I would not have mentioned it.

(*Interruptions*)

MR. DEPUTY-SPEAKER : Mr. Jethmalani, your party has been allotted 22 minutes.

SHRI RAM JETHMALANI : I will take all the twentytwo miniutes plus your grace.

MR. DEPUTY-SPEAKER : On one point you are spending much time. You have got many more points

SHRI RAM JETHMALANI : While I wish to express my profound satisfaction at the development. I hope Prof. Ranga and the Home Minister at some suitable opportunity, will remove my misgivings as totally misplaced. I only go by the Press report. Once again an announcement was made that on the directive of the High-Command, the Ministry in Bombay the Government of Maharashtra in Bombay-has agreed to defend the accused in that case. Sir, I am all for anybody being defended. Every person, whatever be the charactor or class of the offence which he commits is entitled to the best possible defence. The more serious the crime, the more exalted defence must be provided to him. I have no possible grudge or complaint against a member of the ruling party. A very distinguished colleague of mine at the Bar, Mr. Asoke Sen, has been appointed for that purpose, But, Sir, my misgiving is not on that score.

PROF. MADHU DANDAVATE : Now the fight is between the sanity and insanity.

SHRI RAM JETHAMALANI : Sir, I want to ask when you say that you have decided to give him all assistance, short of changing the law , I want to understand the implications of this statement because the implications are dangerous and very distressing if they are proved. Sir, most of the witnesses in this prosecution are, I think, either Ministers or Members of the Legislature or Officers Serving under the Government and, most of the documentary evidence on which the prosecution will rely is in the possession of the Government. Does it mean that by extending the assistance to the accused, you propose to intimidate or pressurise or persuade your witnesses to suppress the truth from the Court ? Do you

want the documents to disappear ? Do you went that the court shall not receive full cooperation from the prosecuting agency or from the witness. This is the assurance we want.

MR. DEPUTY-SPEAKER : Mr. Jethmalani, can you discuss about the case that is going to be taken up ? You convince me about this. Can we discuss the merits or demerits of a case ?

SHRI RAM JETHMALANI : I am not on the merits of the case at all.

SHRI RAM PYARE PANIKA : It is *Sub judice*, I think we should not discuss this.

MR. DEPUTY-SPEAKER : He is a great advocate I know, Can we discuss the case or not which is before the court ? You must enlighten me. (*Interruptions*) Please listen to me.

SHRI RAM JETHMALANI : I am discussing no merits of the case. I am discussing the attitude of the Government towards the accused.

MR. DEPUTY-SPEAKER : You are saying that the Ministers will appear and the Government officials will appear.

SOME HON. MEMBERS : What is wrong ?

MR. DEPUTY-SPEAKER : I would like to be enlightened whether he can discuss in the House about the case.

(*Interruptions*)

SHRI SATYASADHAN CHAKRABORTY : Sir. I think the crime is so grave that we should not discuss it.

PORF. MADHU DANDAVATE ; Sir I am rising on a point of order. My point of order is that it is true when any matter is subjudice during the debate in Parliament you cannot enter into the merits of that case. But the *modus operandi* of the action of the Government regarding the defence that is being provided that does not amount to discussion into the merits of the case. Therefore, my point of order is that the objection which has been raised should be completely over-ruled because he is not discussing the merits of the case.

SHRI A.R. MALLU (Nagarkurnool) : Sir, Mr. Antulay is not a member of this House? Then why he should be discussed on the Floor of the House. There should be some limit to that.

(*Interruptions*)

SHRI SATISH AGARWAL : Sir, according to my knowledge of law with 30 years standing at the Bar I can safely say that merits and demerits of the case cannot be discussed and decided upon when the case is pending in the High Court. So far as merits or demerits are concerned it is absolutely different matter but so far as governmental attitude, approach and stand on the issue is concerned that is different. My friend, Mr. Jethmalani, is not discussing the merits and demerits of the case but attitude of the Government and stand of the Government towards that.

(*Interruptions*)

SHRI SATYASADHAN CHAKRABORTY : Sir, he objects on the ground that it is a party affair. Is party affair *subjudice* ?

MR. DEPUTY-SPEAKER : The case is ging to be filed in the Supreme Court and now before filing the case he has said what kind of withesses shall be called and how the discussion or the debate or arguments will go on. All these things he is telling. He has said that if the case is taken up ministers will appear. Is he not going into the merits of the case ?

SHRI RAM JETHMALANI : Kindly understand what I am saying.

MR. DEPUTY-SPEAKER : He has said that ministers will appear. Then some other officers will appear. Please avoid this. You have got every right to speak on the subject.

SHRI P. C. SETHI : Sir, he has said that extension of help would not mean bring ing pressure on any one of the ministers who appear as witnesses in the case. Secondly, no official records be suppressed or changed or altered. I assure the hon. Member, Shri Jethmalani, that this will not be done

(*Interruptions*)

SHRI SOMNATH CHATTERJEE : Tomorrow it will be only Mr. Ram Jethmalani in the press-one more praise for Mr. Ram Jethmalani.

(*Interruptions*)

MR. DEPUTY-SPEAKER : Please sit down. He has made it very clear. Mr. Jethmalani, please continue.

SHRI SOMNATH CHATTERJEE : Entire T.V. will be only Mr. Jethmalang today.

(*Interruptions*)

MR. DEPUTY-SPEAKER: Order please He has raised some points. Government has made the position very clear.

Now. Mr. Jethmalani, please continue.

SHRI RAM JETHMALANI : Sir, let me revert to my habit of bestowing admiration where it is due.

SHRI SOMNATH CHATTERJEE : Today he has monopolised TV?

SHRI RAM JETHMALANI : I wish to thank the Home Minister for the very categorical assurance which he has given today on the floor of the House that on attempt-direct or indirect will be made to interfere with the due course of Justice.

SHRI SOMNATH CHATTERJEE : With the hope that he does not lose his job.

SHRI RAM JETHMALANI : Sir, I am entitled to draw one more inference from what the Home Minister has stated categorically, that whatever has been said is not intended as a public assertion by the Government that the Governor's action in sanctioning the prosecution and finding a *prima-facie* case was not justified. With this I will end this topic here, with an expression of profound sense of satisfaction.

Now let me go to other matters about which I have to say a few words.

MR. DEPTY-SPEAKER : You end this topic here and meet them in the Court,

SHRI SOMNATH CHATTERJEE : Government has to keep him in good humour. He has to call all of them as witnesses.

SHRI RAM JETHMALANI : I will be calling all of them as witnesses.

SHRI SOMNATH CHATTERJEE : Mr. Sethi is keeping him in good humour so that he is not harassed in court.

MR. DEPUTY-SPEAKER Mr. Jethmalani, you go to next subject.

SHRI RAM JETHMALANI : I am going to another subject which is causing grave distress and misunderstanding about what the Government is about, and what the Home Minister is about. As far back as January 29, 1982, the Supreme Court dealt with a case to which I have drawn attention specifically by asking questions thereafter and that is the judgement of Supreme Court in the case which has now acquired some notoriety the State of West Bengal Versus Swapan Kumar Guha. I asked a question ; directed it to Home Ministry; ultimately it was shifted to Ministry of Financedon't; I mind; after all, all the Ministries are Ministries of the Government of India and to me it does not matter who gives the reply.

My question was this. This was answered on the 5th November 1982.

I quote :—

"Will the Minister of Finance be pleased to state—

(a) Whether Government have carefully considered the judgment of the Supreme Court in the case of State of West Bengal and others Vz. Swapan Kumar Guha and others AIR 1882 SC 949 particularly paragraph 37 and 38 of the said judgment;

(b) whether in accordance with the said judgment, the Government considered the institution of an enquiry into the affairs of the firm and prosecution of the offenders under the Indian Penal Code;

(c) whether any action has since been instituted in this matter and the documents in the custody of the courts taken over for the purpose of investigation; and

(d) whether any investigation conducted by Government has disclosed the identify of the offenders; if so their names and particulars ?

Now this question was raised in the context of judgment of the Supreme Court. I quote the judgment of the Supreme Court.

"32. A staggering revelation which came to light as a result of the searches at the office of the firm is that, as if September 1, 1980, the firm was holding deposits to the tune of Rs. 73,51,23,500 (rupees seventy-three crores, fifty-one lacs, twenty three thousand and five hundred). These deposits were received by the firm from persons drawn from all parts of the country, the pride of place belonging to Calcutta, Bombay, Delhi, Madras and Hyderabad....."

"33. The documents relating to the account in the fictitious name of "Apear Ave Toon" show that a person alleged to bear that name was introduced to the Syndicate Bank, Gariahat Branch, Calcutta by the firm's partner Shambhu Prasad Mukherjee...The amount of nearly Rs. 28 crores was withdrawn from the account steadily from November, 11, 1980. The account was closed on December 6, 1980, i.e., a week before the F.I.R. was lodged on December 13, 1980."

Then the judge went on to say—

"37. These facts disclose a bizarre state of affairs. A token capital of Rs. 7,000 has begotten a wealth of crores of rupees within a span of five years. A bank account opened by the firm in a fictitious name had a sum of Rs. 28 crores in it, which was withdrawn within a week before the lodging of the F.I.R. Interest was being paid to the depositors at the incredible rate of 48% per annum. The firm had no estensible source of income from which such exerbitant amounts could be paid and its accounts books, such as were seized from its head office, give no clue to its income or its assets. The partners of the firm have become millionaires overnight. Clerks and Chemists that they and some of their agents were in 1975, today they own properties which will put a Prince to shame. "Rags to riches" is how one may justly describe this story of quick and easy enrichment. There is no question that this vast wealth has been acquired by the firm by generating and circulating black money. Indeed, rightly did Shri Ashok Sen appearing for the firm, ask us to be free to proceed on the assumption that the exorbitant amount of interest was being paid from our of unaccunted money."

The Supreme Court in its final paragraph said that though this prosecution is technically bad, we want the Reserve Bank of India, we want the Government of India to look into it and do something and see if the affairs of this firm and this great fraud can be possibly investigated. But Sir, there is something more. In 'SUNDAY' magazine, after this was published in no

unmistacable terms of insinuation that this money belongs to a Union Minister in the Cabinet and he is directly involved and said that these were the funds of a political party.

THE DEPUTY MINISTER IN THE DEPARTMENT OF SPORTS, IN THE MINISTRY OF WORKS AND HOUSING AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : Sir, he must realise that he is speaking or Demands for Grants for the Ministry of Home Affairs. It should not be a political speech. (*Interruptions*) Sir, he has mentioned "** Minister". It is immaterial whether he mentions the name or not, but I want to point and that such things cannot be tolerated by the House.

(*Interruptions*).

SHRI RAM JETHMALANI : Sir, I can't understand why he is raising objection.

(*Interruptions*)

SHRI MALLIKARJUN : If you can't understand, I will make you understand.

(*Interruptions*)

PROF. MADHU DANDAVATE : He has not mentioned the name of the **Minister.

MR. DEPUTY SPEAKAR : He has not mentioned any name.

SHRI MALLIKARJUN : Whether he has mentioned the name or the **Minister, or not, is immaterial. But this kind of remark cannot be tolerated by the House.

(*Interruptions*)

SHRI RAM JETHMALANI : Sir, we must talk about frauds at any opportunity that may arise in this House and you cannot prevent us from talking...(*Interruptions*) The truth has to be disclosed. Then want is Parliament for and what is Opposition for ?

SHRI MALLIKARJUN : You come out with evidence.

PROF. MADHU DANDAVATE : He has not mentioned any name. He has not made any reference to a Minister.

(*Interruptions*)

MR. DEPUTY SPEAKER : Mr. Jethmalani, you have not mentioned the name of any person. You could have said,.....

SHRI RAM JETHMALANI : What you mean by that ? You are nobody to dictate to me "what I could have said".

(*Interruptions*)

MR. DEPUTY SPEAKER : You could have said that a Minister in the Central Cabinet.....Now, you are specifically mentioning.

For this you should have written to me and taken my permission.

(*Interruptions*)

MR. DEPUTY-SPEAKER : You should not have said that. You should have said 'a Minister'. If you who written to me, you can specifically state ; that, you should have given that in writing to me.

(*Interruptions*)

SHRI SATYASADHAN CHAKRABORTY : Under what rule do you demand this ?...(*Interruptions*).

SHRI SATISH AGARWAL : Under your inherent powers, do you intend to substitute the words**with the 'Minister in Central Government' ?

(*Interruptions*).

MR DEPUTY-SPEAKER : He is specifying that.

What I say is that you can say 'a Minister', but if you say that, you are

**Not Recorded.

specifying the Member, and, therefore, I say that you should have given me in writing ...(*Interruptions*). I am not permitting you. I am regulating the procedure. He can mention that, but he should have written to me.....It is not proper...I do not agree. I have made my observation; it is final, nobody can question it..... (*Interruptions*). Because you are stating 'that,' you should have given in writing.

PROF. MADHU DANDAVATE : I initiated the debate on the Kuo Deal. During that debate, I made a categorical reference to the words ** and it was not expunged from the record of the proceedings; you can check it up. What is the ruling of Speaker cannot be overruled by the Deputy-Speaker.

MR. DEPUTY-SPEAKER : Not ruling, my obervation.

SHRI SATISH AGARWAL : Do I understand that he can say a Minister in the Central Government, and not **

Is it in order.....(*Interruptions*).

MR. DEPUTY-SPEAKER : I will not allow. If he had not specified a Cabinet Minister, or a State Minister, or a Deputy Minister, I would have allowed. He should have said a Minister in the Central Government.....(*Interruptions*). I will not allow I am not permitting.....I have made my observations.

SHRI RAM JETHMALANI : May I change my last assertion ? I will now change to meet your susceptibilities. The SUNDAY Magazine reported that the funds belonged to a very high functionary of the Government. Is it all right ?

MR. DEPUTY-SPEAKER : You are not specifying that. You can make it. My point is, that you were specifying; you can do it like this, there is no harm.

SHRI RAM JETHMALANI : The point of my attack was entirely different, but you did not have the patience to hear; you raised a point of order, even though did not raise it.

MR. DEPUTY-SPEAKER : I did not raise any point of order. I have made my observations. You can also mention; provided you had given that in writing to me.

SHRI RAM JETHMALANI : In view of the fact that such an important allegation was made by a fairly important newspaper, it behaved the Home Ministry to take the investigation in its hands and allow the investigation to be done by a responsible agency here.

And the answer which I have got to my question says. "We have allowed the West Bengal Government to do whatever they want." The Central Government, the Reserve Bank have jettisoned their responsibility to the country for enforcing the law. (*Interruptions*). This is the gravamen of my charge, that particularly when the allegations are made that a higher functionary of the Government is the person who owns these funds, the Home Ministry must necessarily conduct an investigation into the affairs, and not leave it to be done by some States authorities in West Bengal.

SHRI SOMNATH CHATTERJEE : We are doing it in a limited way.

SHRI RAM JETHMALANI : They are doing it with their limited resources. But since you don't undertake that investigation, it follows that.....

SHRI SOMNATH CHATTERJEE : They have got the Income-tax Act, they have got the Foreign Exchange Regulation Act; all these can be done only by them. The State Government is only acting under Indian Panal Code

MR. DEPUTY-SPEAKER : Mr. Jethmalani, please come to the next point.

SHRI RAM JETHMALANI : I will come to the next point when I finish with this. Another eye-opener to the Home Ministry is this. The interest was 12%. It

** Not recorded.

was being paid. This is what, in paragraph 30, the Supreme Court had said :

" . The oncoming elections to legislative bodies in 1980 appear to have led to reduction in the rate of interest, since the firm's circulating capital was needed by 'political parties'."

This is the judgement of the Supreme Court, Mr. Deputy Speaker.

SHRI SOMNATH CHATTERJEE : I produced that document in court.

(Interruptions)

SHRI SATYASADHAN CHAKRABORTY : They are laughing at the judgement, Sir.

SHRI RAM JETHMALANI : The Supreme Court judgement continues.

"...Which parties, I do not know, but this is fairly certain from the facts which have emerged before us that the funds available to the firm were diverted frequently for the use of political parties"

SHRI SOMNATH CHATTERJEE : We demanded an enquiry and an investigation.

SHRI RAM JETHMALANI : For an intelligent Home Minister, for a Government possessed of reasonable integrity and commonsense, this is more than enough. The fact that the investigation was not touched by the Home Department of the Central Government shows that the Government did not want this matter to be probed at all. And I charge the Government with grave dereliction of public duty in the matter of enforcement of public law and preserving the interests of the thousands of poor depositors—widows and pensioners whose funds have been ultimately KHA JAOED by this firm These people have grown rich. They have grown fat at the cost of these poor widows and depositors who have paid Rs. 1,000/- and Rs. 2,000/-, and they have, earned crores of rupees which have been circulating in this. My friend who is beating his breast about the poor, is now laughing insensitively, callously because the poor widows have lost their money; and he had not.

SHRI SOMNATH CHATTERJEE : He has made.

SHRI RAM JETHMALANI : That is charge No. 1. This is sympomatic of what is happening to poor people's money all over this country to-day. I want to give another illustration.

SHRI RAM PYARE PANIKA : So far as Mr. Jethmalani is concerned, everybody knows that he is representing the rich.

SHRI RAM JETHMALANI : 95% of my clients are Congress (I) men like you. Do you want a list ?

(Interruptions)

MR. DEPUTY-SPEAKER : I know how to conduct the proceedings of the House. I want everybody to be fair.

PROF. MANDHU DANDAVATE : No names should be mentioned He can give a description of the Congress (I) men, but...

SHRI RAM JETHMALANI : One of our nationalized banks is the Central Bank of India. It is supposed to be doing business in London. How much capital can a poor Indian bank have in London ? One single individual has taken 34 million, and cheated that bank. His employee is in jail. The master is wanted by the British Police, because he had absconded from London. Having absconded from London, the British police show greater concern for the Indian money ; but that man is parleying with our Ministers, and with officers of the Reserve Bank. And to-day newspaper reports say that the Reserve Bank has finally decided not to advance further funds to this gentleman. Obviously, the RB was being pressurised by people. Who are those people ? I do not wish to name them because, Mr. Deputy Speaker, you will object.

MR. DEPUTY-SPEAKER : The rule will object.

SHRI RAM JETHMALANI : It is quite obvious who those people will be who

can pressurise the RB into passing fund to a crook. The crook was here in India while the British Police wanted him ; and he was moving about here like a respectable man. What have you done to him ? I do not wish to name the gentleman, But I want the hon Home Minister to find out what his connections here one ? His name has appeared in the newspaper, but I must warn that the name which has appeared in the newspaper is creating a lot of confusion. The name of the gentleman which has appeared in the newspaper is ** I want to warn that he is not Nirmal Sethia. Nirmal Sethia is a different Person. The Nirmal Sethia who has made much contribution to the Sanjay Trust is not this gentleman So, I do not want any misunderstanding to remain. But it is this gentleman who has taken away 34 million pounds of a Central Bank and we are all sleeping here and talking as if we are the trustees of the poor people of this country who are safeguarding their interest.

There is one gentleman by the name of ** He has robbed of Rs. 7 crores including Central Bank because the Central Bank is one of the nationalised banks and other banks are foreign banks ; one single individual has robbed of Rs. 7 crores That man is moving about in the best possible Sunday dresses and nothing is being done to him. The only thing that is being done to him is that the Central Bank was recently pressurised by the CBI, why don't you want to go and prosecute through private lawyers; Why don't you hand over the investigation to us ; we will do something for you ? When the Central Bank yielded, nothing happened and the Central Bank is in disgust. Fortunately, in some banks, there are some honest people still left who have some concern with the poor people's money ; and they have said, we do not want our cases to be investingated by the CBI ; they will never investigate them. I want the Home Minister to find out the identity of this gentleman and to investigate the ramifications and the political connections of this gentleman.

If you go to Chandigarh you will find that there is a Punjab National Bank One ** Rs. 34 lakhs KHAJA. He is doing political influence in the city of Chandigarh Noting is being done. No arrest has been made. The FIR was lodged nearly a year back. Money in the banks is being treated as if it is the private property of the Congress Party and any member of the Congress Party is free to commit depradation from the poor people's property ; and the Home Ministry is just lying awake ; of refer it is not lying awake ; it is lying asleep. This is what is happening. These are the minimum marks against the Home Ministry.

The Home Ministry is concerned with the grant of visas to people who come from outside. How many people have you entertained in this country who have come from Iran ? What is the number of people who have come from Iran to whom you have given visas to stay in this country, to work in this country, to make a livelihood in this country and yet what is our government doing. Our government today is faced with the prospect that they have only 200 families in the whole of Iran ; and this government today is squeezing out those 200 families. Today work permits are being denied and they are not allowed to take their own properties and to remove them from the country, they are being thrown out just because most of them happen not to follow the persuasion of Mr. Khomeini who rules Iran. Why are we sitting here and entertaining thousands of people from Iran ? Every Indian citizen, I am told, is supposed to pay Rs. 10,000 every three months as a price for his stay. We do not charge any Iranian citizen. Are you looking after the country's affairs or are you looking after your own party's affairs and the Indian citizens are left at the mercy of God ? Do something about this. This is the biggest fraud.

Today, Iranians are in interfering in our social life. They have created a law and order problem. One Irranian chap entered a port and was deported long ago. He eloped with one girl in this country. His parents went about asking for Police assistance, but nobody was prepated to give them any assistance. These people come and abuse our hospitality and you simply watch the situation and do nothing about protecting the interest of our citizens.

**Not recorded.

MR. DEPUTY-SPEAKER : Come to the last point now.

SHRI RAM JETHMALANI : Lastly, I must talk about Punjab. I must talk about Punjab. So much has been talked about Punjab. Do not laugh.

SHRI EDUARDO FALEIRO (Mormugoo): I am not laughing at you. I am laughing at the way...(*Interruptions*).

MR. DEPUTY-SPEAKER : Mr. Jethmalani, Please address the Chair. Why do you see their face ?

SHRI RAM JETHMALANI : He is laughing at me.

MR. DEPUTY-SPEAKER : Why do you see that side ?

SHRI EDUARDO FALEIRO : Do not provoke me further.

SHRI RAM JETHMALANI : I have known you long enough.

PROF. MADHU DANDAVATE : Do not worry. He will be on this side next time.

SHRI RAM JETHMALANI : When you think about Punjab, when you talk about any tragedy, there are gentlemen who laugh ; they should cry, they should shed some tears. But they will not. Today Punjab continues to be a blot on the Home Ministry's record. Today what is needed in the country is that we must sit and introspect. Whatever solution you have tried to work for Punjab, has not worked. You have not been able to solve the problem. And Punjab continues as a cancerous sore and what you must do to solve the problem is, what Gandhiji would have done, if he had been faced with the situation. Today Punjab needs the Gandhian touch. Today Punjab needs somebody who can preach the Gospel of love and affection in the country I had asked the Prime Minister that insted of wasting her time on being the Chair-person of the Non-Aligned Movement she should go and preach non-alignment in Punjab and talk about love and affection between the two communities there. What we need, what the Hindus of Punjab need today is what was needed when trouble tormented Punjab at one time. They went to their Sikh Guru, Guru Tegh Bahadur their Ninth Guru finally decided that he must sacrifice himself for the defence of Hinduism. He was the purest spirit available and today we want one or two such pure souls to coalesce together and give peace to that trouble spot, a security spot and a dangerous and sensitive spot. Some people must go there instead of sitting in the corridores of the Secretariat and bring about or evolve some solution.

MR. DEPUTY-SPEAKER : Mr. Jethmalani, excuse me, have you gone to Punjab ?

SHRI RAM JETHMALANI : Yes, I have ; I have gone more than once and I am willing to go again with anybody who wants to march through Punjab. What Gandhiji did in Noakholi requires to be done by some genuine Gandhi today in Punjab. Unless you do it, the county is not going to progress. Today the country is in a bad shape.

Assam is another shameful spot on the report of the Home Ministry. You have not solved the problem yet. You continue to thrust upon the people of this county a government which is a mockery of democracy. The moment you remove this spot and return to the ways of sanity and democracy you will earn my praise. I never withhold. I have given it in abundance and I will give it if you were to return to the path of political rectitude.

श्री गिरधारी लाल डोगरा (जम्मू) : जनाब डिप्टी स्पीकर साहब, मैं मशकूर हूं, आखिरकार आपने वक्त निकाला और मुझे बोलने का टाइम दिया । दूसरी बातों की तरफ जाने से पहले मैं श्री सोमनाथ चटर्जी साहब ने जो मसले उठाए हैं उनके मुताल्लिक कुछ बातें कहना चाहता हूं । उन्होंने ओवर-ड्राफ्ट का जिक्र किया, चूंकि ओवर-ड्राफ्ट उनको स्टेट को नहीं मिलता है इसलिए हर मसला सही

तरीके से उनको नजर नहीं आ रहा है। उन्होंने फाइनेन्सेज के बारे में कहा—वाकई यह किसी पार्टी की जायदाद नहीं है और नहीं किसी इण्डिविजुअल की बल्कि सबका साझी है, इस लिए सेन्ट्रल गवर्नमेंट की जिम्मेदारी हो जाती है कि वह देखे कि उसका इस्तेमाल गलत तरीके से तो नहीं हो रहा है। मैं कोई पर्सनल बात नहीं कहना चाहता हूं और यह भी नहीं चाहता हूं कि आपको मेरी बात से कोई तकलीफ हो, लेकिन आप एक बात को भूल जाते हैं, शायद यह आपका सब्जेक्ट नहीं है, हर पाँच साल के बाद एक फाइनेन्स कमीशन मुकर्रिर होता है जो हर स्टेट के फाइनेन्सेज को देखता है, उसके रेवेन्यूज को देखता है, उसके एक्सपेण्डिचर को देखता है और उसके मुताबिक रेवेन्यूज एलाट करता है। स्टेट रेवेन्यूज से वह डील नहीं करता है और सेन्ट्रल रेवेन्यूज को कैसे तकसीम करना है, इसका फैसला वह कमिशन करता है और सेन्ट्रल गवर्नमेंट नहीं करती है। स्टेट्स की रिसोर्सेज और एक्सपेंडीचर को देखकर वह ग्रान्ट भी देता है। यह एक दफा नहीं बल्कि हर पांच साल के बाद होता है। इसलिए सेन्टर और स्टेट्स में फाइनेन्शियल रिलेशन्स का जहां तक सवाल है, इससे बेटर एरेंजमेंट नहीं हो सकता। अब यह दूसरी बात है कि कोई स्टेट जितनी रिसोर्सेज हैं, उनसे ज्यादा लर्च करे—मैं यह नहीं कहता कि एक्स्वेन्डर करते हैं, पब्लिक बैनीफिट की एक्विविटीज के लिए खर्च करते होंगें और इस किस्म के कामों में खर्च करते होगें, जिनसे अवाम को फायदा पहुंचता है—मगर हद से गुजरना कहां तक सही है। एह हद हैं, जिसको मुकर्रर किया गया है और फाइनेन्स कमीशन कायम करता है। मैं इसको और ज्यादा डेवलप कर सकता था लेकिन टाइम नहीं है। मेरा कहना तो सिर्फ यही है कि फाइनेन्स कमीशन एक ऐसी वोडी है, जिसमें सेन्ट्रल गवर्नमेंट का कोई हाथ नहीं है। वही रिपोर्ट करता है और उसकी रिपोर्ट एक्सेप्ट की जाती है और हर स्टेट में जाकर वह हालात देखने के बाद और सब का आमदन खर्च देखने के बाद रिपोर्ट करताहै।

इसी तरह से प्लानिंग कमीशन के बारे में कहा है। प्लानिंग कमीशन प्लान जरूर बनाता है लेकिन वह हर स्टेट को कन्सल्ट करके बनाता है। उनसे मश्विरा करके वह प्लान बनाता है मगर उसकी जो फाइनल आथेरिटी है, वह नेशनल डेवलमेंट कौंसिल है, जिसमें सब चीफ मिनिस्टर होते हैं और प्रधान मंत्री जी और फाइनेन्स मिनिस्टर और प्लानिंग मिनिस्टर भी उसके मैम्बर हैं। हर साल उसकी मीटिंग होती है और जब भी प्लान बनता है, तो मीटिंग करके उसको एक्सेप्ट किया जाता है और सारे उसको एक्सेप्ट करते हैं। अब इधर उधर कोई एक्सपेंडीचर हो जाता है, तो उसके लिए यह कहना कि कांस्टीट्यूशन में नुक्स है, कांस्टीट्युशन के फंक्शनिंग में नुक्स है, यह कहना कहां तक ठीक है। यह तो इसी तरह की बात हुई कि अपनी बीमारी दूसरे में मजर आ रही हो, जैसे यरकान वाले को हर चीज पीली दिखाई देती है।

इन्होंने यह भी कहा कि एक कमीशन बना दिया सरकारिया कमीशन और वह टालमटोल करने के लिए बनाया है। शायद इस लिए कहा गया है कि इस मसले पर विधान में तबदीली की गुंजाइंश कम है। मैं समझता हूं कि अगर कोई गुंजाइश है, तो वह यह है कि काआपरेशन और एजूकेशन, ये दोनों सबजेक्ट्स काम्करेन्ट लिस्ट में होने चाहिए। बाकी सब ठीक है। वैसे इस चीज को री-एगजामिन कर लिया जाए और अगर कोई दिक्कत आ रही है, तो उसको दूर किया जाए मगर ओवरड्राफ्ट की जो बात है, तो उसमें यह नहीं हो सकता कि जितना किसी स्टेट्स ने कह दिया, उतना रुपया देना मान लिया। सेन्टर पर आपने नुकता चीनी की कि उनका

डिफसिट बजट हैं, पार्लियामेंट में आती है और डिस्कस होती है और पार्लियामेंट उसको एप्रूव करती है ।

दूसरी बात इन्होंने जम्मू व काश्मीर के मुत्तालिक कही । अब ये तशरीफ ले जा रहे हैं । मैं कहता हूं कि श्री सोमनाथ चटर्जी जैसे संजीदा इन्सान एक दफा कम अज कम काश्मीर जा कर देखते कि वहां क्या हो रहा है और उनको वहां पर जाना चाहिए था और वहां जाकर वे यह देखते कि हमने जो हुआ है वक गलत है या दुरुस्त है । अगर ऐसा होता तो कोई दिक्कत न होती । मैं कहता हूं कि अब एक दफा जाकर आप देख आइए । 14 जनवरी को जो वाकयात वहां पर हुए, उसके बारे में आप मालूम कीजिये । आप कांग्रेस की बात करते हैं । वहां जाकर देखिए कि क्या हो रहा है । लोगों को न तेल मिलता है और न खांड़ मिलती है और पब्लिक डिस्ट्रीब्यूशन की जो जरूरी चीजें हैं, जो वहां के लोगों को मिलनी चाहिए, वे नहीं मिलती । अब अगर लोग उनके लिए डिमांड करते है और जलसे करते हैं, तो आप कांग्रेस को कोसने लगते हैं । मेरी समझ में उनकी यह बात नहीं आई । अपोजीशन की कहीं भी कोई गवर्नमेंट हैं और अगर वह कोई काम गलत करती है, तो उसको आप गलत कहने को तैयार नहीं हैं । यह कौन सी दियानतदारी है । पालीटीकल औनेस्टी की बात भी होनी चाहिए । जहां गलत बात हैं, उसको गलत कहिये । जितनी पब्लिक डिस्ट्रीब्यूशन की चीजें हैं, वे कोआपरेटिव के पास हैं या फेडरेशन के पास हैं और वे ब्लैक-मार्किटिंग कर रही हैं और इससे लोग सफर कर रहे हैं । और कांग्रेस के बेनर के नीचे इन चीजों की डिमान्ड करते हैं और कहते हैं कि ये चीजें हमें दो, तो आप इसको कन्डेम करेंगे ।

मैं आपको एक बात और बताता हूं । काश्मीर में सनोवारी ब्लाक में एक जगह पर एक दिन में 40 दुकानों को जला दिया गया । जिन लोगों को गवर्नमेंट काम नहीं देती थी, एक आदमी ने 40 दुकानें बनवाकर 40 नौजवानों को दुकान पर बैठाया । उन गरीब कारीगिरों को काम नहीं मिलता था । उसने एक कालीन का खारखाना लगाया ताकि उन लोगों को काम मिल सके । उन लोगों को उसने वहां पर रख लिया लेकिन उस कारखाने को भी जलवा दिया गया । जो लोग बागवानी करते थे, जिनका अपना बाग था, वहां से लकड़ी लेकर उसने आरा लगा कर पेटी सप्लाई करने का काम शुरू किया । ये सारा काम सरकार को करना चाहिए था, लेकिन उसने यह काम किया मगर वह आरा भी जला दिया । उसने दुकानें खुलवाई जिससे लोगों को उचित दर पर सामान मिल मिल सके । एडमिनिस्ट्रेशन ने क्या किया । एस. एच. ओ. ने लाठी चार्ज करके पहले तो दुकानें लुटवाई और फिर जला दी गई । और कहा गया कि हिन्दुस्तान का नाम लेने वाले आदमी को लड़की को लाओ, मैं सड़क के ऊपर उसके साथ बेहूदगी करूंगा । इससे ज्यादा बेशर्मी और क्या हो सकती है । फारूख अब्दुल्ला से हमें भी प्यार है, हमने जिन्दगी उनके बाप के साथ गुजारी है लेकिन उनको इन बातों पर कन्ट्रोल करना चाहिए ।

जहां तक मुसलमान अवाम का तौल्लुक है, 1947 में हिन्दुस्तान को पाकिस्तान के साथ-साथ मुकाबला करने के लिए उसने पूरी मदद की । 1965 में तीन दिन तक हमारी फौज नहीं आई थी । मैं उस समय वहां पर थी । अनवर करीम, एडीशनल चीफ सेक्रेटरी वहां थे । उस वक्त कश्मीर में मुस्लिम अवाम ने इन्फल्ट्रेटर्स का मुकाबला किया । तीसरे दिन फौज आई । 1971 में भी वहां फौज कम थी । जब तक फौज नहीं आई ईस्टर्न फ्रंट से तब तक उन लोगों ने पुंछ राजौरी से इन्फल्ट्रेटर्स को भगाया । आज एंटी इंडियन एक्टाविटीज करने वालों को पूरी छूट दी गई है । चाहे जमायते-

इस्लामी हो, चाहे जमीतुलतुलबा हो। जो हिन्दुस्तान का नाम लेने वाले नौ आदमी थे, उनमें से दो 18-19 साल के नौजवान थे, वे सब मुसलमान थे। उनको शहीद किया गया। जो गिरफ्तार किए गए, जो जख्मी किए गये जलती हुई सिग्रेट लगाई गई, उनमें से कोई, हिन्दू या सिक्ख नहीं था, वे सब मुसलमान थे।

एक जमाना था जब शेख अब्दुल्ला साहब की व्यक्तिगत रूप से लोग इज्जत करते थे, उनका लिहाज करते थे। जम्मू शहर के बारे में वाजपेयी जी जानते हैं कि पं. प्रेम नारायण डोगरा थे जिन की अपनी इज्जम थी। अब्दुल रहमान को उन्होंने कामयाब कराया था और ये दो सीटें उनको मिल जाती थीं। इस वजह से कन्फ्यूज नहीं होना चाहिए। मैं किसी के खिलाफ नहीं हूं, लेकिन फारूख साहब को इन गतिविधियों को वहां पर रोकना चाहिए। वे रोक सकते हैं, वहां का एडमिनिस्ट्रेशन रोक सकता है। मैं यहां पर यह नहीं कहना चाहता कि आज प्राइवेट तौर पर वहां लोग क्या कहते हैं, उनके आदमी क्या कहते हैं।

1965 के जिब्राल्टर आपरेशन के बारे में जनरल मूसा ने एक किताब लिखी है जो पाकिस्तान में छपी है। उसमें उसने लिखा है कि 196 में हम इसलिए नाकामयाब हुए कि कश्मीरियों ने, वहां के मुसलमानों ने हमारा साथ नहीं दिया। आज वे इस बात की कोशिश कर रहे हैं मुख्तलिफ ऐजेंसियों के जरिए कि इनके रेजिस्ट्रेंस को ब्रेक किया जाय। आज बंगाल के अंदर ओवरड्राफ्ट नहीं मिलता इसलिए बगैर सोचे समझे ये कश्मीर का सपोर्ट करें, यह बात ठीक नहीं है। मैं नहीं समझता कि सी. पी. एम. का कोई भी मैम्बर इंपीयरलिज्म को बढ़ावा देने की बात करेगा। लेकिन उनके अंदर जो दिल में जलन हैं, उसको किसी न किसी तरह से वे निकालना चाहते हैं। यह नहीं होना चाहिए कि बहु का गुमान तोड़ने के लिए बेटे का कत्ल कर दिया जाए। ऐसी बात कोई नहीं कर सकता। मैं सिर्फ यह कहना चाहता था कि वहां सिचूएशन बहुत खराब है। काश्मीर में सिर्फ कांग्रेस पार्टी ही है जो अपोजीशन का रोल कर रही है।

श्री पी० नामग्याल : लद्दाख : सुरजीत साहब वहां गए थे, उनसे पूछ सकते हैं।

···(व्यवधान)···

श्री गिरधारी लाल डोगरा : नेशनल सिक्योरिटी क्वेश्चन को अगर आप वोट के लिए इस्तेमाल करते हैं, तो आप कन्ट्री को बिट्रे कर रहे हैं मैं होम मिनिस्टर साहब से कहूंगा कि जहां तक रक्षा का सवाल है, वह डिफेन्स मिनिस्ट्री के पास है लेकिन जब तक लोगों में यूनिटी और कटेन्टमेंट नहीं होगा तब तक आप डिफेन्ड नहीं कर सकते। मैंने पाकिस्तान के खिलाफ तीन जंग देखी है। जहां लोग ठीक तरह से रहते हैं वहां पर आर्मी काम कर सकती हैं लेकिन जहां तक लोग उखड़ जायें, वहां अर्मी काम नहीं कर सकती। इसलिए, यह जरूरी है कि बार्डर पर जो लोग हैं, उनको ठीक तरह से बसाने का काम किया जाए। जेठमलानी जी ने कहा कि होम मिनिस्ट्री बहुत महत्वपूर्ण है, यह बिल्कुल सही बात है। उन्होंने जो बुनियादी बातें कहीं उनकी तरफ तवज्जुह दी जानी चाहिए। यह भी देखना चाहिए कि एजुकेटेड और अन-एजुकेटेड एम्पलायमेंट की स्कीम ठीक तरह से लागू हो रही हैं या नहीं। सेन्ट्रल गवर्नमेंट को सभी राज्यों की तरफ एक सा ध्यान देना चाहिए। यह नहीं कि यू. पी. को देख लिया और बंगाल को छोड़ दिया। शेड्यूल्ड कास्ट्स के मामले में जो इकोनामिकली वीकर हैं, उनको प्रिफरेंस मिलना चाहिए। इसमें कुछ लोग तो आगे बढ़ गए हैं लेकिन बाकी पीछे रह गये हैं। इसलिए उन लोगों को भी अपना हक

मिलना चाहिए । प्रधान मंत्री और चीफ मिनिस्टर के कहने के बावजूद भी लद्दाख और कारगिल के बारे में जो फैसला हुआ है, वह रुका हुआ है । वे कहते है कि सेन्टर कुछ नहीं कर रहा है और सेन्टर की तरफ से कहा जाता है कि स्टेट कुछ नहीं कर रहा है इसके लिए एक मीटिंग बुलानी चाहिए जिससे कुछ हल निकाल सके ।

18.00 hrs.

पैरा मिलिटरी फौर्सिस का काम बहुत अच्छा है लेकिन हमारे यहां पर बदकिस्मती से जो रिक्रूटमेंट स्टेट के महकमों में होता है उस में बहुत ज्यादा कुरप्शन चलती है । जम्मू काश्मीर में हजारों रुपया चपड़ासी की भी जब भरती होती है तो खर्च करना पड़ता है । आई ए एस और आई पी एस जो सीधे भरती करते हैं उनका काम तो बहुत अच्छा हुआ करता था लेकिन उनको वहां पर एक तरफ रख दिया जाता है और अपने आदमियों को पोस्ट पर रख दिया जाता है । कुछ दूसरे लोगों को प्रोमोट करके बिठा दिया गया है । आई ए एस और आई पी एस जो डायरेक्ट भरती होते हैं उनको अपनी पोस्टों पर रहने नहीं दिया जाता है । अपने एम्प्लायीज को ले लिया जाता है । नतीजा यह है कि हजारों रुपया चपड़ासी की पोस्ट तक की नौकरी पाने के लिए लोगों को खर्च करना पड़ता है । बड़ी नौकरियों की बात को तो आप जाने दें । पैरा-मिलिट्री फोर्सेज जम्मू कश्मीर से काफी भरती करना चाहिये । कुरप्शन की बात जेठमलानी जी कर रहे थे । यह एटीट्यूड की बात है । यह उसी वक्त मालूम हो गया जो ऐमेंडमेंट के मुताल्लिक हमारी पार्टी ने एडाप्ट किया । बाकी तकरीर में तो पालिटिक्स था । जेठ-मलानी जी की मैं इज्जत करता हूं, कद्र करता हूं । उन में औरों की तरह से कमजोरी भी है और सिफ्त भी हैं । लेकिन यह एटीट्यूड की बात है । कुरप्शन जहां कहीं है खराब है । इस में कोई फर्क नहीं करना चाहिये । इस मामले में डिसक्रिमिनेशन नहीं होना चाहिये । लेकिन जम्मू काश्मीर में इस किस्म की बातें हो रही हैं जो नहीं होनी चाहिये । पंजाब का जहां तक ताल्लुक है होम मिनिस्ट्री ने जो वहां पर एडवाइजर रखे हैं, उनके काम का असर हुआ है । समस्या हल तो नहीं हुई है । लेकिन एक्सटरीमिस्ट्स खास कर स्टुडेंट्स में जो थे, उनकी बैक ब्रेक हुई है । इसको और भी ज्यादा ब्रेक दिया जा सकता है । कुछ लोगों को पकड़ा भी गया है । पुलिस ने भी अच्छा काम करना शुरू कर दिया है । लेकिन मैं समझता हूं कि जम्मू काश्मीर और पंजाब में पुलिस की सक्रीनिंग की जरूरत है । और जगह भी हो सकती है और वहां भी होनी चाहिये । लेकिन पाकिस्तान ट्रेंड अनडिजायरेबल एलीमेंट्स जम्मू काश्मीर की पुलिस में आ गए हैं । कम्युनल माईंडिड पंजाब पुलिस में भी हो सकते हैं । उनको देखना चाहिये । पुलिस फोर्स अच्छी हो तो सब ठीक हो सकता है । सक्रीनिंग कराने की जरूरत है । पौलिटिकल पार्टीज भी काम कर रही है । बी जैपी ने, कांग्रेस आदि ने भी काम करना शुरू कर दिया है । अलग अलग या मुश्तरका तौर पर पौलिटिकल एक्टिविटी शुरू कर दी जाए तो इस चीज को आसानी से फाइट किया जा सकता है । और कोई इसका तरीका नहीं है ।

एक बात मैं इन बेचारे स्टेनो के बारे में कहना चाहता हूं । इन बेचारों पर बड़ा जुल्म हो रहा है, नाइंसाफी हो रही है, क्रुअलटी इनके साथ हो रही है ।

MR. DEPUTY-SPEAKER : If there is a matter regarding Lok Sabha, You should not raise it here.

SHRI G.L. DOGRA : I an not saying about the Lok Sabha. It is regarding the Government of India.

इनकी तीन कैटगरीज हैं। पब्लिक सर्विस कमीशन इनकी रिक्रूटमेंट करता है। क्लार्क्स से डिफ्रेंट इनके लिए रुल्ज हैं। अंग्रेजों के जमाने में ये मैट्रिकुलेट हुआ करते थे। आज डबल ग्रेजुएट आ रहे हैं। कम से कम इनको एट पार तो आप ट्रीट करें। इनकी तीन केटेगरीज हैं। क्लरकों की प्रमोशन एडहाक की जाती है कई सालों तक ये एड हाक चलते रहते है। इनके वास्ते कोई प्रमोशन का चांस नहीं। मैं चाहता हूं कि नए सिरे से इनके बारे में सोचा जाना चाहिये और रिट्रोस्पैक्टिवली इनके साथ इंसाफ किया जाना चाहिये। एट पार विद क्लार्क्स तो आप इनको लाएं।

वक्त की किल्लत के होते हुए आपने मुझे वक्त दिया इसके लिए मैं आपका मशकूर हूं। मैं अन्त में यही कहना चाहता हूं कि जम्मू कश्मीर, पंजाब नार्थ ईस्टर्न जितनी भी बोर्डर स्टेट्स हैं इन में इम्पीरियलिस्ट पावर्ज जैसे अमरीका हमारे खिलाफ अड्डे बनाती है, वहां हथियार देती हैं और जब चाहती हैं वहां लोगों को लड़वा देती हैं और जब चाहती हैं लड़ाई बन्द करवा देती हैं। हम को बहुत होशियार रहना चाहिये। हमें अपने अन्दर मजबूती पैदा करनी चाहिये। इसके अलावा और कोई दूसरा रास्ता नहीं है। जबर्दस्त निगाह सरहद पार से कार्रवाइयों पर रखनी चाहिये। अपने अन्दर मजबूती करने का जहां तक ताल्लुक है होम मिनिस्ट्री उसकी तरफ दबज्जह दे सकती है।

इन शब्दों के साथ मैं अपनी बात खत्म करता हूं और आपको धन्यवाद देता हूं कि आपने मुझे बोलने का मौका दिया।

SHRI UTTAM RATHOD (Hingoli) : Sir, I have heard Mr. Jethmalani's speech very patiently.

(Interruptions)

MR. DEPUTY-SPEAKER : Mr. Rathod, You can continue tomorrow. The House Stands adjourned till 11 A. M. tomorrow.

18.06 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Tuesday, March 27, 1984/Chaitra 7, 1906 (Saka).

Printed at The Indian Press